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हिमाचल प्रदेश सरकार

ANNEXURE-1

A SCHEME FOR CBSE AFFILIATED SCHOOLS OF EXCELLENCE

CHAPTER-I

OBJECTIVE AND REASONS

Shimla-2, the 19th January, 2026

No. EDN-B-A(1)-3/2025.—The Government of Himachal Pradesh, in conformity with the National Education Policy 2020 and the growing demand for nationally benchmarked schooling,

hereby introduces the scheme to establish, strengthen, and upgrade selected Government Schools across the State into modern, high-performing, CBSE affiliated institutions that provide quality education at par with national standards, connecting students of the State with future-ready learning pathways, contemporary pedagogies, strong foundational competencies, advanced skills, and national level opportunities.

This scheme aims to represent a systemic effort to improve Government School infrastructure, academic delivery, teacher quality, school governance, and student learning environments in a holistic and sustainable manner.

The primary objective is to establish a network of world-class Government CBSE affiliated Schools in Himachal Pradesh that ensure excellence, equity and accessibility.

The scheme seeks to provide high-quality academic opportunities to students belonging to all socio-economic backgrounds, including children from Scheduled Castes, Scheduled Tribes, OBCs, EWS families, IRDP/BPL households, orphans, single girl children, CwSN, and those residing in remote, tribal, and educationally backward areas.

Through this initiative, the Government aims to create future-ready schools with modern infrastructure, high professional standards for teachers, optimal classroom facilities, advanced pedagogical tools, scientific laboratories, digital learning centres, sports infrastructure, and safe and well-regulated campuses. The scheme shall be implemented in a phased manner across Districts, with priority accorded to aspirational and underserved regions.

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CHAPTER-II

PRELIMINARY

1. Name of the Scheme and its Commencement.—(1)This Scheme shall be known as "Scheme for CBSE Affiliated Schools of Excellence".

(2) It shall come into force from the date it is notified in the Rajpatra of Himachal Pradesh or from any date as may be specified by the Department of Education.

2. Definitions.—(a) **"Sub-Divisional Coordination Committee (SDCC)"** means body of persons constituted by Director School Education on the recommendation of Sub-Divisional Magistrate, under whose jurisdiction such school falls. SDCC shall be constituted under the Chairmanship of respective Sub Divisional Magistrate of the area and, shall include Executive Engineer of the JSV, HPSEB, and HP PWD of the area, concerned representative of the BSNL, President of the concerned Gram Panchayat and Secretary/EO/Commissioner or his representative in case of the Urban Local Bodies, President of School Management Committee of the school, not more than two parents duly authorized by parents' association of the school, an eminent educationist, not more than two alumni of such school, one or two NGO/VO working in the field of education and a renowned person of the area engaged in philanthropic work. Further, Chairman of SDCC can nominate two Sub-Divisional Level Officers under his jurisdiction;

(b) **"CBSE"** refers to the Central Board of Secondary Education, New Delhi;

(c) "affiliation Bye-laws" refers to the updated CBSE Affiliation Bye-laws, as amended from time to time, governing land norms, infrastructure, safety, staffing, administration, curriculum, and compliance;

(d) **"CBSE School"** means a Government school affiliated to CBSE and upgraded and operated under this scheme;

(e) **"competent authority"** means Secretary (Education) to the Government of Himachal Pradesh or as prescribed under the provisions of the Rule of Business of the Government and Standing Orders of the Department, as the case may be;

(f) **"department"** means Department of School Education, Himachal Pradesh.

(g) **"deputy director"** means deputy director education posted in the District and working under the control and supervision of directorate;

(h) **"directorate"** means Directorate of School Education, Himachal Pradesh, Shimla.

(i) **"director"** mean Director of School Education, Himachal Pradesh;

(j) **"NCERT**" stands for the National Council of Educational Research and Training, an autonomous organization under the Ministry of Education, Government of India, with its headquarters in New Delhi. It is responsible for developing school curriculum, textbooks,and academic frameworks like the National Curriculum Framework (NCF)**,** conducting educational research and teacher training, and guiding education policy and practice across the country.

(k) **"Government"** means Government of Himachal Pradesh;

(l) **"NCTE"** (National Council for Teacher Education) is a statutory body under the Ministry of Education, Government of India, with its headquarters in New Delhi and regulates and ensures quality standards in teacher education and training programs across the country;

(m) **"National Education Policy (NEP) 2020"** means a comprehensive framework developed by the Union Government to guide the development of education in the country and aims to transform education system by promoting holistic development, inclusivity, and lifelong learning;

(n) **"PARAKH"** stands for Performance Assessment, Review, and Analysis of Knowledge for Holistic Development—a new assessment centre and is an independent constituent unit of the NCERT, tasked with setting norms, standards, and guidelines for student assessment, aligned with the National Education Policy (NEP) 2020.

(n) **"school management committees (SMCs)"**are bodies mandated to be constituted under the Right of Children to Free and Compulsory Education Act, 2009 or Himachal Pradesh Secondary Education Code (Revised-2012);

(p) **"state"** means State of Himachal Pradesh.

Note.—All words not specifically defined herein shall carry meanings assigned under the CBSE Bye-laws, the Himachal Pradesh Education Code, and other relevant laws and rules.

CHAPTER-III

COVERAGE AND TARGET BENEFICAIRIES

3. Coverage and target beneficiaries.—(1) The scheme shall be implemented in selected Government Schools by the Government to benefit students from Balvatika to Class XII.

(2) Students belonging to economically weaker sections, Scheduled Caste & Scheduled Tribes category, Other Backward Classes, students belonging to BPL families, Children of the State, Single Girl Child, specially abled children, CwSN, orphans, ward of freedom fighters, deserted/divorced women, ward of family engaged in profession of sanitation, manual scavenging etc. and students residing in remote or rural areas may be given prioritized benefits under the scheme;

(3) For opening of such schools, Government may accord priority to educationally backward blocks or constituencies, aspirational Districts, tribal areas, areas with high dropout rates or gender disparity in enrolment in the schools;

(4) Government may establish such schools throughout the State by acquiring land and creating new infrastructure or by upgradation of identified existing schools, if needed;

(5) Directorate with the prior approval of the Government, may, if required, frame or prescribe norms for smooth and uniform implementation of the provisions of this Chapter.

CHAPTER-IV

ADMISSION GUIDELINES

4. Admission of Students.—(1) Admissions in schools in every Grade or Class, in general, shall be on First Come First Serve Basis limited to the available vacancies. However, School Readiness Test through Interaction, Observation or Interview for Entry Level upto Balvatikas, Foundational Literary & Numeracy Test for Grade- 1 to Grade V, Previous Grades Knowledge Test for Grade- VI to X, Admission-cum-Entrance Test for Grade XI- XII, may be conducted, if deemed necessary by the school.

(2) Apart from above, admission through lateral entry in every Grade may be entertained subject to available vacancies in each Grade in conformity with the norms of CBSE in this regard.

(3) In addition to merit, due priority in admission shall be given to categories notified and/or as may be notified by the Government for this purpose, including SC, ST, OBC, IRDP/BPL, Children of the State, CwSN, orphans, single girl child etc. Each school shall comply with the sectional restrictions with regard to number of students in a section prescribed by CBSE from time to time and as per the provisions of the RTE Act. The standard intake for lateral entry in Class I, VI, IX and XI shall be as per the details given in **Annexure-A** of the Sub-Scheme namely ***"A Sub-Scheme for Creation of Sub-Cadre of Teachers for CBSE affiliated Schools in Himachal Pradesh"***.

(4) Subject to provisions of this Chapter and as per available seats, Head of Institution, with the prior approval of the Director School Education may admit students over and above standard norms.

(5) Directorate with the prior approval of Government may prescribe/formulate detailed guidelines for admissions of students in CBSE schools.

CHAPTER-V

INFRASTRUCTURE, SCHOOL DESIGN AND AESTHETICS AND OTHER FACILITIES/SECURITY ASPECTS

5. All schools established or upgraded under this scheme shall strictly conform to the CBSE Affiliation Bye-laws, as amended from time to time, National Building Code provisions, the School Safety Policy 2016, and the Rights of Persons with Disabilities Act, 2016.

6. Each school shall have well-designed academic buildings, safe boundary walls, multipurpose halls, modern science laboratories, ICT and Coding Labs, Mathematics Labs, Language Labs, digital libraries, resource rooms for CwSN, sports complexes, music and arts studios, and smart classrooms equipped with digital teaching aids.

7. In view of provisions contained in para 5 and 6 of this Chapter, all infrastructural requirements including class room, laboratory size etc. in such schools shall also meet norms as prescribed under the CBSE Affiliation Bye-Laws without any exemption. An indicative and bare minimum infrastructural component in such schools may include: Space to house administrative staff; Adequate space for academic activities; as per standard norms/rules/code and CBSE requirements; Counseling and Wellness Centre; Record Rooms/Store Rooms; Activity Areas and other standard required infrastructure.

8. In order to ensure uniformity throughout the State, Government may, however, notify a standard design, comprehensive architectural plan for these Schools while keeping in view the local demand/need and challenges.

9. The colour scheme of the buildings shall be uniform and shall have distinctive visual identity across all schools and shall be approved by the Director, School Education in consultation with the State Government, from time to time.

10. Each school shall strive to integrate features such as green building, solar passive technology, solar energy devices and systems, rainwater harvesting system, waste management system, LED lighting, and barrier-free campus designs and BaLa (Buildings as Learning Aids) features.

11. Science laboratories shall be compliant with chemical storage norms, with proper waste disposal mechanisms and safety procedures including use of protective equipment. Laboratory Assistants shall maintain inventory registers, safety instructions, and shall also ensure immediate reporting of incidents.

12. Schools shall maintain fully functional ICT laboratories with adequate number of computers, secure high-speed internet, digital boards in classrooms, and periodic equipment maintenance. Digital literacy modules and cyber safety awareness shall be provided to all students and teachers.

13. Schools shall formulate a comprehensive School Safety and Disaster Management Plan including identification of hazards and risk mitigation strategies. School shall also ensure installation of emergency alarms, conduct of regular evacuation drills, and maintenance of fire-fighting equipments. All buildings shall undergo annual structural and electrical safety audits. A Visitor Management System shall regulate all entries to school campus to ensure safety.

CHAPTER-VI

UNIFORMS AND PROFESSIONAL DRESS CODE

14. Uniforms and professional dress Code.—(1) Directorate with the prior approval of the Government may notify uniform dress code for the teachers and students (for summer, winters and sports) in view of the detailed instructions/ advisory issued by the Government in the year, 2025.

(2) Directorate shall enforce mandatory uniform dress code for teachers and students in schools under this scheme.

(3) Further, Directorate with the approval of Government may review the implementation of provisions of this Chapter and shall be authorized to approve all new color combinations of dresses/uniforms.

(4) Directorate with the approval of Government may approve logo/emblem for schools under this scheme.

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CHAPTER-VII

STAFFING NORMS, TEACHER SUB-CADRE AND HUMAN RESOURCES

15. Creation of Sub-Cadre of teaching faculty, creation of new posts and rationalization of existing staff including non-teaching faculty.—(1) All teaching appointments shall conform to CBSE Bye-laws and NCTE norms, ensuring that teachers are professionally qualified and trained.

(2) To ensure stability, specialization and continuity, a dedicated CBSE Teachers Sub-Cadre shall be created under this scheme and shall be treated a sub scheme of this scheme, containing detailed rules relating to selection/recruitment/appointment, tenure, transfer, career progression and performance evaluation. Separate framework/Sub scheme for this is annexed as ANNEXURE-I.

(3) Standard requirement for creation of sub cadre and creation of new posts/ sub-cadre, based on target enrolment up to 1200 students for these CBSE affiliated schools is annexed as **Annexure-A & B** of the said framework/Sub Scheme. However, this requirement is merely indicative and suggestive in nature; actual requirement *i.e.* nature and number of posts in particular cadre shall be rationalized/created/sanctioned, as per need and if required as prescribed by CBSE norms on the basis of enrolment of students by Directorate of School Education with the prior approval of the Government from time to time.

(4) Sufficient cadre of ministerial staff shall be provided by upgradation/ internal rationalization of existing cadre/posts or as may be prescribed by Government from time to time. An indicative standard requirement of ministerial staff is specified in **Annexure-C** of the above-mentioned framework.

(5) Heads of Schools and all Teachers shall undergo induction and refresher programs on academic leadership, teaching skills, community engagement, crisis management, financial prudence, human resource administration, and school improvement planning.

(6) All teachers shall undergo annual training as per the prescribed training calendar covering pedagogy, inclusive education, technology integration, assessment literacy, classroom management, and subject enrichment. Teachers shall participate in CBSE training modules, NISHTHA courses and school-based workshops. Training portfolios shall be maintained and reviewed annually.

CHAPTER-VIII

CURRICULUM, PEDAGOGY, ACADEMIC DELIVERY AND CO-CURRICULAR ACTIVITIES

16. Curriculum etc.—(1) All the schools covered under this scheme shall adopt NCERT textbooks and follow the curricular frameworks as adopted and notified under NCF, 2023 by CBSE, from time to time.

(2) The medium of instruction shall be as prescribed by CBSE. However, the medium of instruction shall be shifted to English progressively, and by the commencement of the Academic Session 2031–32, all such schools shall impart instruction exclusively in the English medium.

(3) Directorate shall emphasize on competency-based education, experiential learning, foundational literacy and numeracy, problem-solving ability, creativity, and the integration of vocational and skill-based education as per National Skill Qualification Framework (NSQF) standards and as adopted by CBSE.

(4) Director with the prior approval of the Government may introduce additional skill subjects in such schools and ensure all students throughout the State in these schools shall be offered variety of skill/vocational subjects to opt from with the aim to ensure self-employability in future.

(5) Schools shall mandatorily establish clubs in science, innovation, mathematics, literature, arts, environment, social services, robotics, coding, and sports to ensure holistic student development.

(6) Special emphasis shall be given in improving English language and Mathematics proficiency, for which dedicated English Language and Mathematics Teachers will be engaged in these schools for filling the gaps in learning levels and achieving the desired learning level of students.

17. Schools shall establish Innovation Corners or Labs encouraging robotics, coding, design thinking and project-based learning. Students shall be guided to participate in national innovation contests and collaborate with experts and institutions for mentorship.

18. Career awareness programs, aptitude assessments, counseling sessions, university outreach, educational tours, and career fairs shall be conducted regularly for students of classes 8th to 12th. Information on vocational pathways and higher education opportunities shall be made available to all students.

19. Schools shall organize annual sports meets, arts exhibitions, music and theatre festivals, inter-house competitions and literary events. Clubs shall function throughout the year with activity calendars and teacher mentors. Students with exceptional talent shall receive advanced coaching and opportunities to participate in District, State and National events.

20. It shall be ensured that students are enrolled in co-curricular activities in accordance with their natural talents, interests, and aptitudes, and that such activities are planned and organized keeping in view the interests and inclinations of the students. Similarly, sports activities shall not be confined to one or two games solely with the objective of securing positions in tournaments; rather, a wide range of sports activities catering to the diverse interests and choices of students shall be organized. The Principal shall ensure that all sports and co-curricular activities are conducted in the school in accordance with the available resources.

21. The Principal shall ensure that Physical Education Teachers and the DPE train students in physical fitness and sports in a planned, structured, and systematic manner. Physical training periods shall not be treated as intervals from academic work, nor shall students be permitted to engage in random or disorderly play. The DPE and Physical Education Teachers shall remain present with the students at all times, whether in the classroom or on the playground, to provide proper supervision, instruction, and guidance. They shall prepare and implement day-wise lesson plans for developing students' skills in physical fitness and various sports.Under no circumstances shall students be left idle during physical training periods, either in the classroom or on the ground. The Principal shall also periodically review and monitor the learning outcomes related to physical fitness and sports.

22. In order to improve the academic performance of students, the Principal shall ensure that no class remains idle during teaching hours. The Principal shall further ensure that teachers who are on leave, tour, deputation, or are otherwise unavailable are substituted by other available teachers for the conduct of teaching work. The substitution and assignment schedule shall be prepared in advance, preferably one or two days ahead, and shall be displayed on the notice board.

23. Lecturers or PGTs appointed in CBSE schools shall primarily teach classes from IX to XII in accordance with their respective subject specializations. However, the Principal may, if required, assign any teacher or lecturer teaching responsibilities for any class from I to XII, in addition to the teacher's substantive subject(s).

CHAPTER-IX

ASSESSMENT, EXAMINATION AND LEARNING MONITORING

24. Assessment in these schools shall be fully aligned with the 360-degree evaluation model under PARAKH and CBSE's competency-based assessment structure.

25. Schools shall conduct periodic formative assessments, structured summative assessments, diagnostic tests, portfolio evaluations and practical assessments in accordance with CBSE guidelines including Holistic Progress Cards (HPCs)

26. Each student shall maintain a digital academic portfolio. Schools shall publish an Annual Performance Report summarizing academic achievements, board results, co-scholastic performance and school development indicators etc.

27. The Directorate shall undertake the annual ranking of CBSE-affiliated schools. Indicators for overall assessment of a school shall include attendance benchmarks, improvement in foundational literacy and numeracy, teacher training completion rates, classroom observation scores, health and safety compliance, ICT usage indicators, parental feedback ratings, co-curricular participation, and student learning outcomes. Directorate shall ensure quarterly performance tracking and annual school review shall be mandatory.

28. All provisions of CBSE relating to curriculum, co-curriculum and extra co-curriculum assessment/examinations, monitoring mechanism and other guidelines/instructions issued by CBSE in this regard shall be followed strictly by schools established under this scheme.

CHAPTER-X

WELFARE OF STUDENTS AND COMMUNITY MOBILIZATION

29. Under this scheme, every CBSE Model Government School shall establish a Student Welfare and Support Centre to ensure the academic, emotional, and physical well-being of learners. The Centre shall coordinate counseling services, career guidance, remedial instructions and bridge courses for academically weaker students, and psychosocial support, particularly for vulnerable and disadvantaged children.

30. Regular health check-ups, nutrition monitoring under PM-POSHAN, and record-keeping of students' health indicators will be mandatory. Schools shall integrate joyful and stress-free learning days, promote co-curricular engagement, and maintain a safe, inclusive environment for all learners.

31. The Directorate, with Government approval, shall issue Standard Operating Procedures for child safety, bullying prevention, grievance redressal, and behavioural protocols.

32. Directorate shall ensure that schools are also linked with advanced institutions and organizations for student exposure and motivation through structured interaction programs with reputed national and international bodies such as ISRO, IITs, IIMs, AIIMS, St. Stephen's College, Cambridge University and other eminent institutions, as approved by the Government.

33. Participation in cultural exchange and community learning activities under the *"Ek Bharat Shreshtha Bharat"* initiative shall be encouraged to strengthen national integration and cultural awareness.

34. Community participation shall form an essential part of school functioning. Schools shall involve School Management Committee, parents, alumni, local PRI members, volunteers, and civil society organizations for mentoring students, supporting academic programs, and contributing to school improvement activities.

35. Regular Parent-Teacher Meetings, community interaction events, open school days, and volunteering opportunities shall be organized to build trust and foster partnership. The Head of School shall serve as the Nodal Officer for all community engagement initiatives.

36. Schools shall establish committees including the School Safety Committee, Academic Committee, Purchase Committee, Transport Committee, Child Protection Committee, Internal Complaints Committee, and Grievance Redressal Committee. Each committee shall meet periodically and maintain proper records.

37. Schools shall maintain Alumni Registers, organize alumni meets, and encourage former students to support mentorship, resource mobilization and student development activities. Alumni may assist with internships, career talks and educational exposure.

38. Schools shall conduct orientation programs for new parents, awareness sessions on child safety etc., digital behaviour and mental well-being. Parent Advisory Groups may be formed to strengthen school community partnerships.

CHAPTER-XI

MONITORING, INSPECTIONS, ACCOUNTABILITY AND SUSTAINABILTY

39. A clear and practical system of monitoring and review shall be followed in all schools under this scheme. Every school shall be supervised daily by the Head of Institution, who will keep proper records of teaching, attendance, student progress, cleanliness, safety measures and overall functioning. At the District Level, the Deputy Director (Secondary) shall visit schools every month to check academic work, infrastructure, teacher performance, and whether the school is following all instructions issued by Directorate/Government and provisions of this scheme. At the State level, the Directorate shall examine quarterly reports, conduct field visits, and prepare an annual performance review of all schools.

40. School performance will be judged on simple and measurable indicators such as student enrolment and regularity, learning levels, teacher attendance and classroom work, use of laboratories and other facilities, community participation, and timely handling of complaints. Student feedback on teaching may also be collected to improve quality. To make monitoring easier and transparent, the Directorate may set up an online system where schools will regularly update information on attendance, results, infrastructure, resources, and activities. This system may be linked to the State's Vidya Samiksha Kendra for real-time tracking and quick action wherever required.

41. To strengthen oversight, a Monitoring Cell called ***EduTrack-360*** may be created in the Directorate. The Cell will be managed by senior officers and support staff who will analyze reports from all schools, highlight problem areas and suggest improvements.

42. For long-term sustainability, schools shall adopt environment-friendly practices such as solar power, water conservation and clean campus initiatives. Schools shall also build their own capacity through regular training, self-assessment, and planning for improvement. Ensuring equal opportunities for girls, SC/ST children, CwSN, Children of the State, children belonging to the minorities and students from remote areas shall remain a priority. Schools that perform exceptionally well may be identified as model institutions for others to learn from.

CHAPTER-XII

GOVERNANCE, MANAGEMENT AND ACCOUNTABILITY

43. Each school shall constitute a Sub-Divisional Coordination Committee (SDCC) chaired by the Sub-Divisional Magistrate as per the Para 2 (a) of this scheme or any officers notified by the Government.

44. The SDCC shall oversee academic functioning, infrastructure development, safety compliance, staffing, financial utilization including approval of all financial sanctions, quality of all civil works and adherence to CBSE norms etc.

45. The Directorate shall monitor each school through monthly compliance reporting, digital dashboards, biometric-based attendance analytics, inspection teams and school grading tools as may be prescribed by the Government.

CHAPTER-XIII

FINANCIAL PROVISIONS AND AUDIT

46. Financial resources/budgetary allocation for schools under this scheme shall be provided under separate Heads of Accounts of the Department of Education, which shall be notified by the Government.

47. Funds may be utilized for infrastructure strengthening, ICT facilities, teacher recruitment/salaries/honorarium, training, administrative support, sports facilities, procurement of laboratory materials and other essential components.

48. All expenditure shall be made after observing the required codal formalities and shall be subject to audit by office of the Accountant General and internal audit mechanisms of the Department.

49. Schools shall digitize records, maintain student files, secure confidential information, update school websites with mandatory disclosures, and publish annual school reports. Directorate may ensure to develop a proper Management Information System for academic and administrative data.

50. Schools shall ensure daily cleanliness, periodic water testing, pest control and organizing medical and menstrual hygiene awareness camps etc.

51. Schools shall conduct annual green audits, promote water conservation, organize plantation drives, reduce plastic usage, and adopt renewable energy measures like solar power. Eco Clubs shall lead environment-awareness campaigns and competition-based activities.

52. Directorate with the prior approval of Government may collaborate with corporate bodies, NGOs, VOs and educational institutions and MoUs specifying objectives, duration, resource contributions, and monitoring mechanisms for the larger interest of the State and students may be executed.

53. Each school shall prepare an annual financial plan covering infrastructure maintenance, ICT upgradation, teacher training, safety audits, academic resources, and co-curricular activities etc.

CHAPTER-XIV

MISCELLANEOUS

54. All the facilities and concessions, as admissible to students of Government existing schools in the State under various schemes, rules, Act, guidelines, executive instructions etc. shall also be extended to all such schools and students under this scheme.

55. The Government may prescribe SOP/Guidelines for proper and timely utilization of schools funds like Building Fund, Amalgamated Fund, Sport Funds etc., and delegation of authority to Head of the Institution.

56. The Government may issue supplementary instructions, operational guidelines and clarifications to ensure effective implementation of this scheme.

57. All CBSE circulars, safety guidelines, academic instructions and regulatory norms shall be binding upon the schools established under this scheme.

58. Any difficulty arising in implementation of this scheme may be addressed by issuance of appropriate executive orders or instructions, as may be required.

59. Department may notify Operational Guidelines or SOPs for architectural designs of the school building, staffing norms, admission procedures, fee to be charged from the students, scholarships, transport facilities for the students, allowances for the teachers etc. and other miscellaneous Guidelines with the approval of the Government as per the requirement.

60. The Department may, with the prior approval of the Government, make such changes or amendments to the scheme as may be required to achieve the broader objectives of the scheme.

ANNEXURE-I

A SUB SCHEME FOR CREATION OF SUB CADRE OF TEACHERS FOR CBSE AFFILIATED SCHOOLS IN HIMACHAL PRADESH

1. INTRODUCTION:

In pursuance of the announcement made by Hon'ble Chief Minister, in his speech on 15th August 2025, on the occasion of Independence Day Celebrations to affiliate selected 100 schools with the CBSE Board, the Department of School Education, Government of Himachal Pradesh has drafted this scheme to provide quality, equitable, and holistic education to the students enrolled in the Government Schools including those located in rural and remote areas of the State. This scheme will further strengthen the existing Government Schools including Rajiv Gandhi Government Model Day Boarding Schools, PM SHRI Schools, Institution of Excellence (Schools) and Atal Adarsh Vidhyalayas having good infrastructure and enrolment by affiliating with Central Board of School Education (CBSE).

2. In order to ensure high academic standards in conformity with CBSE curriculum/bye laws and NCTE norms, there is a need for a dedicated separate Sub-Cadre of teachers for all such CBSE Schools, distinct from the general State Cadre of teachers but within the respective parent cadre.

3. The sub-scheme seeks to create a dedicated Sub-Cadre of qualified and selected teachers by way of selection from amongst the state cadres of teachers with the limited transfer options within such CBSE schools only and, if required, by way of creation of new posts, as may be approved by the Government, from time to time.

2. DEFINITIONS :

4.1 "CBSE School" means a Government school in Himachal Pradesh that has been granted affiliation by the Central Board of Secondary Education (CBSE) and notified by the State Government for coverage under this Sub-Scheme.

4.2 "Sub-Cadre" refers to a distinct category of teaching posts within the existing parent cadres of the Education Department for exclusive deployment in CBSE affiliated Government Schools, comprising teachers selected through a competitive process.

4.3 "Parent Cadre" means original and substantive cadre of teaching faculty (JBT, C&V, TGT, Lecturer/PGT and Principal etc.) as per Government of Himachal Pradesh Recruitment and Promotion Rules, from which the Sub-Cadre shall be carved, for the time being.

4.4 "Teaching Faculty" means all categories of teachers including Principals, Vice Principals, Post Graduate Teachers, Trained Graduate Teachers, C & V Teachers and Primary Teachers (JBTs) etc. and deployed for teaching and academic duties in CBSE Schools but shall not include the English and Mathematics teachers engaged temporarily under the sub scheme of main Scheme.

4.5 "Balvatika" mean pre-primary classes under the School Education System, corresponding to foundational stage learning (3-6 years) as per the National Education Policy, 2020.

4.6 "Competitive Examination" means a selection process comprising written test, skill/aptitude assessment, as may be approved/prescribed by Government, conducted by an authorized Government agency for induction of teachers into the Sub-Cadre for the time being.

4.7 "Vocational/Skill Teachers" means teachers or trainers appointed as per Central Government/Government norms for providing skill-based, vocational, technical, or NSQF-aligned education in CBSE Schools.

4.8 "Co-Curricular Specialists" means experts or instructors engaged for sports, arts, music, physical education, yoga, or similar co-curricular and enrichment activities as may be approved by Government from time to time.

4.9 "TPDP (Teacher Professional Development Plan)" means the structured annual training and capacity-building framework mandating professional development of teachers in ICT integration, inclusive education, subject pedagogy, and NEP 2020 reforms.

4.10 "Student Learning Outcomes" means class-wise, subject-wise measurable indicators of academic achievement and competencies as defined by NCERT/SCERT or Government and used for performance evaluation of teachers under this sub-scheme.

4.11 "Under performance" shall include consistent failure to meet prescribed academic, administrative, or professional benchmarks for consecutive two years, including but not limited to poor student results, repeated negative appraisals, or violation of CBSE/Departmental norms, as per existing rules/ policy of the Government.

4.12 "Government Authorized Agency" means any institution or agency notified by the State Government to conduct competitive examinations, evaluations, verification, or related processes for selection of teachers under this sub-scheme.

4.13 "**Standard Teachers Staffing Norms"** refers to the indicative teacher-strength and subject-wise deployment pattern applicable to CBSE Schools based on enrolment, class-section ratio, and CBSE Affiliation Bye-Laws, as provided in **Annexure-A**.

4.14 "NEP-2020 Reforms" means provisions of the National Education Policy, 2020 applicable to school education, including competency-based learning, foundational literacy and numeracy, multidisciplinary teaching, and digital learning standards etc.

4.15 "Government or State Government" means Government of Himachal Pradesh.

5. SCOPE OF THE SUB-SCHEME, COVERAGE AND APPLICABILITY

5.1 This Scheme shall be called **"*A Sub-Scheme for Creation of Sub-Cadre of Teachers for CBSE affiliated Schools in Himachal Pradesh*"** and shall apply to select Government Schools, affiliated with CBSE in Himachal Pradesh.

5.2 The sub-cadre shall cover teaching faculty from Pre-Primary (Balvatika) to Senior Secondary level.

5.3 There shall not be any sub-Cadre of non-teaching faculty and category wise posts shall be created or sanctioned separately, over and above the existing sanctioned strength, if required in view of functional needs of each institution, by way of internal rationalization/upgradation of posts etc. or by way of recruitment, if required and as may be approved by the Government.

5.4 CADRE STRUCTURE :

5.4.1 The sub cadre of teaching faculty shall include Principal, Vice-Principal, Post Graduate Teachers (Lecturers-SN), DPEs, Trained Graduate Teachers, C&V, PETs and Primary Teachers *i.e.* JBTs etc. but shall not include the English and Mathematics Teachers engaged temporarily for these schools under a separate sub scheme. Existing R&P Rules, as applicable to the teachers working in parent cadre of different posts of teaching faculty shall continue to be applicable to all such teachers.

5.4.2 NTTs, Special Educators, Wellness Teachers/Instructor, Vocational/Skill Teachers, and Co-curricular Specialists Teachers etc. shall be recruited or engaged under the Government Policy in vogue and shall be appointed/deputed/engaged in such schools on priority basis.

5.4.3 Since English and Mathematics Teachers engaged under a separate sub scheme will not be the part of the sub-cadre, therefore, their services shall be governed by the respective sub scheme under which they are recruited.

5.4.4 Selection of teachers shall be done keeping in view the requisite Pupil Teacher Ratio and Teacher Section Ratio in conformity with the provisions contained in the Right to Education Act, 2005 and CBSE Affiliation Bye-Laws, as notified/amended from time to time.

5.4.5 Standard norms for staffing (teaching) in such schools with 1200 students are prescribed in **Annexure-A**. Based on these standard norms and considering the actual enrolment of students in each class actual requirement of teaching faculty for the creation of sub-cadre shall be assessed and maintained.

5.4.6 Subject to the provisions of the standard requirement of teaching faculty and subject coverage, on the basis of actual enrolment in each class/section in such schools, Government may, by notification, increase or decrease numbers of teaching and non-teaching faculty in the sub-cadre from time to time.

5.4.7 Standard requirement for creation of new posts/cadre, based on target enrolment upto 1200 students for these CBSE affiliated schools is specified in **Annexure-B**, subject to the approval/sanction of posts by the Government, from time to time and as per the actual need of the institutions.

5.4.8 Sufficient cadre of ministerial staff shall be provided by rationalization/ upgradation of existing cadre/posts and as prescribed by the Government from time to time. An indicative standard requirement of ministerial staff is specified in **Annexure-C**.

5.4.9 Government may create a separate dedicated cadre of teaching faculty for schools under this sub-scheme, and may notify recruitment and promotion rules for determining the service conditions of teachers of such cadre.

5.5 SELECTION AND APPOINTMENT

5.5.1 Selection of teachers for creation of sub cadre within their respective parent cadre shall be made by authorized Government Agency, as approved by the Government, by way of screening through a Competitive Examination for which applications from the interested eligible teachers shall be invited by the Directorate of School Education or authorized Agency. Standard format of Application Form shall be devised by the Directorate or authorized Agency.

5.5.2 Only those existing/in-service teachers who have a minimum of three years of service remaining at the time of application shall be eligible for posting in CBSE-affiliated schools and for induction into the CBSE sub cadre. Other terms and conditions including eligibility criteria and procedure of selection process may be specified by the Government.

5.5.3. In case the Directorate decides to receive the applications for competitive examination, after scrutiny of applications at Directorate level, a list of eligible applicant teachers shall be supplied to the exam conducting agency otherwise the exam conducting agency may directly invite applications as per the terms and conditions finalized by the Government.

5.5.4. Syllabus for competitive examinations, for each post of the sub-cadre shall be finalized by Director School Education (or by the authorized agency, in consultation with the Director School Education).

5.5.5 Teachers applying for selection to the sub cadre of CBSE Schools shall be required to exercise their option for posting in CBSE-affiliated school(s) in order of preference. Selection shall be made on the basis of a written examination followed by counseling. The allotment of schools shall be made strictly in order of merit, as determined on the basis of the overall score obtained in the written examination and counseling, subject to the candidate qualifying the competitive examination. Any vacancies remaining unfilled after completion of the selection process shall be filled through stop-gap arrangements, i.e., by retention of the existing incumbent or by transfer of teachers from other schools. The process for filling such posts through Direct Recruitment shall be initiated simultaneously. The screening/written test for teachers may be conducted more than once, as may be decided by the Education Department.

5.5.6 Any teacher retained in or transferred to a CBSE-affiliated school against a vacancy as a stop-gap arrangement shall not be entitled to any additional incentive or special allowance admissible to teachers of the sub-cadre. Such stop-gap arrangement shall remain operative only until the post is filled through Direct Recruitment or through a selection process for the sub cadre.

5.5.7 Eligibility criteria shall conform to the NCTE regulations and CBSE byelaws or as may be specified by the Government. However, the Government may prescribe higher standards than the standards prescribed in the existing Recruitment & Promotion Rules for selection of such teachers:

Provided that the teachers engaged on outsource, honorarium or Grant in Aid basis or teachers appointed under any Government policy or scheme temporarily, by whatever name called, shall not be eligible for selection to sub cadre.

5.6 SERVICE CONDITIONS:

5.6.1 The teachers appointed to the CBSE affiliated schools (existing teachers after the screening test and those who will be recruited by way of direct recruitment) will be appointed to a particular school and shall not be transferred for a period of 10 years in the first instance. The transfer of these teachers within the CBSE schools will be governed and subject to pre-defined guidelines and approval after 10 years. However, under exceptional circumstances, such teachers may be considered for transfer before 10 years within the CBSE schools under the five percent transfer quota system to be specified by the Government.

5.6.2 Existing teachers, who will join CBSE Schools after screening test, will have to give their option to join CBSE teacher sub cadre before joining and shall not have any lien in the parent cadre.

5.6.3 Government may specify other service conditions of the sub cadre.

6. FINANCIAL INCENTIVE TO TEACHERS OF CBSE SCHOOLS:

6.1 The teachers of this sub cadre shall be entitled for Special Allowance, as under:-—

i.	Principal	□ 4500 per month
ii.	Vice Principal	□ 4000 per month
iii.	All Other Teachers *(Lecturers, DPEs, TGTs, C&V and JBTs, PETs, etc)*	□ 3500 per month
iv	Other categories	As may be approved and notified by the Government

6.2 The Special Allowance shall be admissible to the teachers appointed under this sub-scheme subject to the fulfillment of conditions, as may be prescribed by the Government.

6.3 The Special Allowance shall not be admissible to those teachers, whose services have been retained in CBSE affiliated schools or posted by way of transfers in these schools as a stop-gap-arrangement due to vacancies remaining after the selection process for sub-cadre.

6.4 The rate of Special Allowance and its periodic enhancement shall be determined by the Government from time to time, taking into account measurable improvements in student learning outcomes in CBSE schools as well as the additional efforts undertaken by teachers. The Special Allowance may be withdrawn or reduced as a penalty in cases of consistently poor performance or under performance.

7. PROFESSIONAL DEVELOPMENT.—Each teacher shall undergo annual compulsory training under a Teacher Professional Development Plan (TPDP). Training will include ICT integration, inclusive practices and NEP 2020 reforms. Government may institutionalize partnerships with NCERT, CBSE, IITs and IIMs Central Government, SSA for professional development of teachers.

8. PERFORMANCE EVALUATION.—Performance appraisal shall be based on student learning outcomes and CBSE Board results, pedagogical innovation, contribution to co-curricular and vocational clubs etc. High performers shall be eligible for awards and exposure visits for advanced training.

9. FEE STRUCTURE, SCHOLARSHIPS, TRANSPORT ALLOWANCE AND OTHER FACILITIES/ALLOWANCES FOR THE STUDENTS.—The Department of School Education, with the approval of competent authority, shall notify, amend, modify, review the fee structure, scholarship schemes, various allowances etc. for the students enrolled in these CBSE Schools from time to time. Standard Operating Procedures will be notified for this purpose.

10. MISCELLANEOUS:

10.1 The Department of School Education, after approval of Government, shall be empowered to issue clarifications/instructions to implement the objectives of this sub-scheme, from time to time.

10.2 The staffing structure of CBSE Schools shall be reviewed every year before the start of academic session.

ANNEXURE-A

STANDARD NORMS FOR SELECTION OF EXISTING TEACHING FACULTIES/POSTS INCLUDING PRINCIPAL FOR SCHOOLS HAVING ENROLMENT OF UPTO 1200 STUDENTS FOR CBSE SCHOOLS IN THE STATE.

STAGE / CLASS	TOTAL STRENGTH OF THE STUDENTS			PTR	Teachers required as per PTR (RTE & CBSE BYE LAWS)/ as per Need	CATEGORY OF TEACHERS PROPOSED	REMARKS
	Section proposed	Student / Section					
Balvakita-I	2	30	60	1:30	6	6 NTTs 06	• Admissions in schools in every Grade or Class, in general, shall be on First Come First Serve Basis limited to the available vacancies. However, School Readiness Test through Interaction, Observation or
Balvatika-II	2	30	60				
Balvaitka-III	2	30	60				
Section- 6			**180**				
Grade-I	2	30	60	1:30	11	11 –JBTs **11**	

Grade-II	2	30	60			✓ 4 TGT (A) ✓ 2 TGT (M) ✓ 2 TGT (NM) ✓ 2 LT ✓ 2 Shastri ✓ 1 DM **13**	Interview for Entry Level upto Balvatikas, Foundational Literary & Numeracy Test for Grade- 1 to Grade V, Previous Grades Knowledge Test for Grade- VI to X, Admission-Cum-Entrance Test for Grade XI- XII, may be conducted, if deemed necessary by the school. • Apart from above, admission through lateral in every Grade may be entertained subject to available vacancy in each Grade.
Grade-III	2	30	60				
Grade IV	2	30	60				
Grade-V	2	30	60				
	Section-10		**300**				
Grade-VI	2	35	70	1:35	13		
Grade-VII	2	35	70				
Grade-VIII	2	35	70				
	Section-6		**210**				
Grade-IX	2	40	80	1:40			
Grade-X	2	40	80				
	Section-4		**160**				
	From Grade-VI to X		**370**			✓ Lecturer (SN-English)- 05 ✓ Lecturer (SN-Hindi)- 02 ✓ Lecturer (SN-History)- 02 ✓ Lecturer (SN-Pol. Science)- 02 ✓ Lecturer (SN-Geography)- 01 ✓ Lecturer (SN-Sociology)- 01 ✓ Lecturer (SN- Pub. Adm.)-01 ✓ Lecturer (SN- Psychology)-01 ✓ Lecturer (SN-Sanskrit)- 01 ✓ Lecturer (SN-Economics)-02 ✓ Lecturer (SN-Maths)- 02 ✓ Lecturer (SN-Commerce)- 02 ✓ Lecturer (SN-Physics)- 02 ✓ Lecturer (SN-Chemistry)- 02 ✓ Lecturer (SN-Biology)- 01 ✓ Lecturer (SN-IP)-01 ✓ Lecturer (Music)-01 ✓ Lecturer (Physical Education)-01 ✓ Lecturer (Fine Arts)-01 **31** ✓ Minimum 07 Skill Subjects, based on industry demand for example: Automobile, Healthcare, Agriculture, Tourism and Retail etc. **07** **38**	
Grade- XI (Arts)	2	40	80				
Grade-XI (Medical)	1	40	40				
Grade-XI (Non Medical)	1	40	40				
Grade-XI (Commerce)	1	40	40				
			200				
Grade- XII (Arts)	2	40	80		31		
Grade-XII (Medical)	1	40	40				
Grade-XII (Non Medical)	1	40	40				
Grade-XII(Commerce)	1	40	40				
	Section-10		**200**				
From Grade-XI to XII			**400**				
Principal			**-**	-	-	**01**	PTR not applicable
Vice Principal			**-**	-	-	**01**	*Senior Most Lecturer will discharge the duties of the Vice Principal in the School.*
DPE			**-**	-	-	**01**	PTR not applicable
PET			**-**	-	-	**01**	PTR not applicable
Sections- 36			**1250**			**72**	

NOTE.— 1. As per CBSE Affiliation Bye Laws, there must be 1.5 Teachers per Section excluding Principal, Vice Principals, DPE, PET and Counselor cum Wellness Teacher etc.

ANNEXURE- B

NUMBER AND DESIGNATION OF TEACHING FACULTIES/POSTS, REQUIRED TO BE CREATED/APPOINTED, PROPOSED MODE OF THEIR RECRUITMENT FOR CBSE SCHOOLS IN HIMACHAL PRADESH, HAVING ENROLMENT OF 1200 STUDENTS FOR CBSE SCHOOLS IN THE STATE.

Sl. No.	Name and designation of the post	No. of instructor required	Mode of requirement	Remarks
1.	Vice Principal	**01**	Regular /Trainee	Senior most Lecturers will act as Vice Principal.

2.	English Language Instructor	**01**	Outsourced	Temporary
3.	Fine Arts Teacher	**02**	Regular/Trainee	1 per 500 students
4.	Lecturer (Music-Vocal & Instrumental)	**01**	Regular / Trainee	R&P Rule in place; Very few schools have Lecturer (Music) at present.
5.	Special Educator	**01**	Regular / Trainee	R&P Rules in place; Need to revive posts under DSE.
6.	Counselor-cum-Wellness Teacher	**01**	Part-time	For Grade IX to XII; 1:300
7.	Yoga Teacher	**01**	Regular / Trainee	R & P Rule in place; Need to revive, 1 per 500 students.
8.	Aaya	**03**	Outsourced	NA
9.	Catering Supervisor	**01**	Outsourced	JNV Pattern. 1:60 norms but being proposed at rationalized rate.
10.	Cook	**02**		
11.	Mess Helpers	**06**		
12.	PT-MTWs – Cleaning, Security, Gardening etc.	**06**	Outsourced/Part Time	Other works will be performed by them as may be assigned by Head of the Institute
TOTAL		**26**	NA	NA

———————

ANNEXURE- C

RATIONALIZATION OF EXISTING MINISTERIAL STAFF FOR CBSE SCHOOLS IN THE STATE

Sl. No	Category of post	Sanctioned posts	Requirement for CBSE Schools	Rationalization/creation	Remarks / Function
1.	Superintendent Grade-I	**00**	**01**	*Rationalization and conversion of existing posts of Grade-II or Senior Assistant to Grade-I.*	May act as DDO.
2.	Superintendent Grade –II	**01**	**01**	*NA*	All establishment matters and other non teaching work, at present being performed by the teachers will be assigned to them.
3.	Senior Assistant	**01**	**01**	*NA*	
4.	Clerk/JOA (IT)	**01**	**04**	*03 posts are proposed to be filled by rationalization of existing filled posts.*	
5.	Laboratory Assistant	**Nos. different in all schools**	**05**	*By way of rationalization.*	
6.	Peon-cum-Chowkidar	**3 or 4**	**05**	*By way of rationalization*	
			17		

ANNEXURE- II

SUB SCHEME FOR THE ENGAGEMENTS AS PROFESSIONAL ENGLISH AND MATHEMATICS TEACHER WITH FIXED "HONORARIUM" /CONSOLIDATED AMOUNT

1. INTRODUCTION.—The State Government's decision to make English a compulsory subject from Class 1 to Class 12 is a significant step towards improving education standards.

The State's education system is facing an acute shortage of professionals in school education. It has also been observed that, in the past, the state government formulated various policies to recruit teachers at the PTA, SMC and sub-division levels, yet talented professionals could still not be appointed.

The Government has now decided to end such *ad-hoc* policies and to frame a new policy that ensures recruitment is carried out in accordance with Articles 14 and 16 of the Constitution of India, while staying within the state's financial resources.

Moreover, it has been noted in the public sector that when appointments are made on a regular basis, efficiency and professional ethics tend to decline, causing loss to the education system.

To ensure a robust and equitable education system, the state must prioritize merit-based, transparent recruitment while safeguarding its financial stability—thereby restoring confidence in our schools and securing a brighter future for all students.

To achieve this goal, the government plans to formulate a special policy for engaging "English Teachers and Mathematics Teachers" with higher educational standards than those prescribed in the Recruitment and Promotion rules for TGT/PGT positions.

After careful deliberation, the State Government has now decided to introduce a new scheme for the engagement of English Teachers and Mathematics Teachers in the Government schools of the state of Himachal Pradesh.

2. AIMS AND OBJECT OF THE SCHEME:

(a) **To Bring Professionalism in Education**: Shifting from routine learning to competency-based learning, where students are encouraged to explore and learn through practical activities.

(c) **Student-Centric Approach and Experiential Learning:** Focusing on developing critical thinking, problem-solving, and life skills among students.

(d) **Professional Development:** Establishing National Professional Standards for Teachers to improve pedagogical skills, enhance subject knowledge, and promote continuous professional development.

3. DEFINITIONS:

(a) **"Authorizing Authority/Agency"** means an authority or agency authorized by the Government to select candidates for engagement under this scheme and to make recommendations to the requisitioning Department.

(b) **"Competent Authority**" means an authority competent to make Engagement under this scheme.

(c) "**Engagement"** means selection as an English Teacher and Mathematics Teachers, on Temporary basis without the creation of posts.

(d) **"English Teacher "** means a person engaged for imparting English Language Skills (spoken and written as well as soft skills in English Language) from Foundational Stage to Secondary Education Stage (*Balvatika* I to Class 12) and shall also teach additional subject(s) as per his/her qualification as and when directed by the head of the institution in the interest of students.

(e) **"Mathematics Teacher"** means a person engaged for imparting basic fundamental mathematical knowledge and skills to improve the mathematic proficiency of the students and to fill the existing gaps in fundamental knowledge of mathematics in the school, as required from students in particular grade. These teachers shall be engaged from Foundational Stage to Secondary Education Stage (*Balvatika* I to Class 12) and shall also teach additional subject(s) as per his/her qualification as and when directed by the head of the institution in the interest of students.

4. APPLICABILITY OF THE SCHEME.—This Scheme is applicable to for engagement of English and MathematicsTeachers in the educational institutions of the State Government Affiliated to CBSE and Rajiv Gandhi Day Boarding Schools and other Government Schools as per the requirement / need under the Directorate of School Education. The English and Mathematics Teachers under this scheme are not to be engaged against any sanctioned post of TGT/PGT but are specifically engaged under this scheme only and shall be entitled for such benefits as prescribed under this scheme or may be prescribed from time to time, as the case may be.

5. EDUCATIONAL QUALIFICATION AND AGE FOR ENGLISH TEACHER:

EDUCATIONAL QUALIFICATIONS:

A. MA English with 50% marks in Graduation with B.EDand Teachingof English as compulsory subject in B.Ed (BA-B.Ed/B.Com- B.Ed/BSc -B.Ed will be eligible).

B. The applicant must have passed the Graduation and B.ED with minimum 50% marks and 55% marks in English Subject at Graduation level.

C. SC, ST and OBC candidates should have 45% marks in Graduation and B.ED and 50% marks in English Subject at Graduation level.

AGE:

A person shall be eligible for engagement under this scheme if he is not less than 25 years or not more than45 years of age as on the last date of submission of application.

6. EDUCATIONAL QUALIFICATION AND AGE FOR MATHEMATICS TEACHERS:

EDUCATIONAL QUALIFICATIONS:

A. MA/MSc. Mathematics with 50% marks in Graduation with B.ED and teaching of Mathematics as compulsory subject in B.Ed(BA- B.Ed/B.Com -B.Ed/B.Sc -B.Ed will be eligible).

B. The applicant must have passed the Graduation and B.ED with minimum 50% marks and 55% marks in Mathematics Subject at Graduation level.

C. SC, ST and OBC candidates should have 45% marks in Graduation and 45% marks in B.Ed and 50% marks in Mathematics Subject at Graduation level.

AGE:

A person shall be eligible for engagement under this scheme if he is not less than 25 years and not more than 45 years of age as on the last date of submission of application.

7. FIXED HONORARIUM.—The teachers engaged under this Scheme shall be entitled for fixed honorarium of □30,000 (INR) per month payable for 10 months in an academic year with yearly increase,as may be approved by the Government from time to time.

8. MODE OF ENGAGEMENT/SELECTION.—Candidates shall be selected through open competitive examination and shall be engaged in any CBSE affiliated schools and other Government Schools through merit-basedcounseling system, for which guidelines may be prescribed by the Government**.**

9. TERMS AND CONDITIONS OF APPOINTMENT:

(i) All the persons engaged under this scheme shall be given monthly consolidated fixed honorarium for 10 months only in an academic year.

(ii) The English and Mathematics Teachers shall not be deemed to be government employee in any manner and shall be governed by the terms and condition of this scheme only. Any benefit available to Government employees on regular basis shall not be given to a candidate engaged under this scheme.

(iii) The English and Mathematics teacher shall be engaged for a total period of 5 years and are liable to be posted in any CBSE affiliated Government Schools as well as in other Government schools, as per the requirement of the department.

(iv) The person engaged under this scheme shall be paid consolidated fixed amount subject to such enhancement as may be approved by the Government from time to time.

(v) The Reservation policy (Horizontal/Vertical) of the State Government shall be strictly followed for engagements under this scheme.

(vi) Engagements shall be made through the H.P Rajya Chayan Aayog, Hamirpur or any other recruiting agencyspecified by the Government.

(vii) If, at any stage, it is found that the person engaged under this scheme does not fulfill the criteria for the post or is otherwise ineligible, the person shall be removed from service/engagement, after issuing prior and in accordance with the terms of the conditions specified in the agreement.

(viii) In the event of dereliction of duty, misbehavior, embezzlement of funds, any criminal offence, moral turpitude, involvement in sexual harassment at work place etc. or any other misconduct, the engaged teacher shall be terminated by following the principles

of Natural Justice by competent authority. The criminal proceedings can also be initiated against the teacher under in accordance with law.

(ix) Incumbent engaged on fixed "Honorarium" under this sub scheme will be entitled for TA/DA, for tours in connection with his/her official duties, as assigned by the Head of the Institute, at the rate as prescribed by the State Government.

(x) The person engaged under this sub scheme shall have to perform such duties as directed by their Controlling Officers (Principal/Headmaster) or higher authorities; any violation shall amount to termination of engagement after giving reasonable opportunity of hearing.

(xi) The general terms and conditions of the engagement of the English and Mathematics Teacher, in addition to conditions specified in this scheme, may be prescribed by the Government, if required, and same shall also be mentioned in the advertisement and engagement order of the person to whom the engagement is offered.

(xii) The persons engaged under this sub scheme shall be eligible for Medical benefit schemes under HIMCARE/Ayushman Bharat, as applicable and such persons shall become the member of the scheme. The Government medical rules for reimbursement claims shall not be applicable to such teachers.

(xiii) All the engagements on monthly consolidated fixed amount are to be made according to the specified recruitment procedure.

(xiv) The incumbent engaged under this scheme shall have to pass the prescribed pre-engagement examination. In case the Government decides to recruit these English and Mathematics Teachers against vacant sanctioned posts then such teachers shall have to pass a pre selection examination prescribed for that post. No right shall accrue in favour of teachers for selection against vacant sanctioned posts.

(xiii) It shall be compulsory to obtain prior approval of the Appropriate Authority/Finance Department before initiating engagement of such Teachers under this scheme on monthly consolidated fixed amount.

(xv) The Competent Authority while requesting to the Himachal Pradesh Rajya Chayan Aayog, Hamirpur or any other recruiting authority notified by the Government for selection as English and Mathematics Teachers, the authority shall specify the eligibility criteria mentioned in this sub scheme and selection process as prescribed in this Scheme. The request to recruiting agency shall be made through the Directorate of Recruitment, if made applicable by the Government.

(xvi) In the interest of students, if required, teachers shall arrange for extra classes. Such extra efforts by teachers shall be recorded in their yearly performance appraisal. They may be assigned any other subject for teaching as may be directed by the Head of the Institutions.

(xvii) The teachers engaged under this scheme shall be entitled for 12 Casual Leaves in a year.

(xvi) The service Rule (including CCS/CCA/Leave Rules/Pension Rule or any other rules as applicable to Government servants) shall not be applicable to the persons engaged

under this scheme. The period of engagement under this scheme shall not be counted for any purpose/service benefits and teachers shall be entitled only for the benefits as mentioned in this sub scheme.

(xvii) New engagements shall be made only in selected Schools in the first phase under the State Government. All these engagements shall be under this sub scheme and no engaged teacher can claim regularization against vacant sanctioned posts and no such right shall accrue to such teachers.

(xviii) Teachers engaged under this sub scheme shall also function as substitute teachers during the leave period of any teacher or against any vacant post. The Head of the Institution shall assign teaching duties in respect of any teacher who proceeds on leave, deputation, or is otherwise unavailable. Such teachers may also be deputed to primary schools or to any school within the cluster, or, where required, to nearby Government schools outside the cluster for short durations, in order to support improvement in the learning levels of students.

LAW DEPARTMENT

NOTIFICATION

Shimla-171 002, the 22nd January, 2026

No.LLR-E(9)-2/2024-Legn.— In pursuance of section 6 of the Notaries Act, 1952 (53 of 1952) read with rule 17 of the Notaries Rules, 1956, the Governor of Himachal Pradesh is pleased to publish a list of names of the following Notaries who have been appointed by the Government of Himachal Pradesh and are in practice, up to 31-12-2025:—

Sl. No.	Regist-ration No.	Name of Notary	Residential Address	Professional Address with contact Number.	Area where authorised to practice.
District Bilaspur					
1.	11	Sh. Sita Ram Sharma, Advocate	House No. 47, Sector-II, Raura Sector, Bilaspur.	Distt. Courts, Bilaspur **98161-29790**	Bilaspur Sub-Division.
2.	62	Sh. Ram Saran Thakur, Advocate	House No. 12-B, Main Market, Bilaspur (H.P.)	Distt. Courts, Bilaspur. **98160-85346**	Bilaspur Sub-Division.
3.	96	Sh. Shekher Sharma, Advocate	House No. 180 Sector-II New Bilaspur	Distt. Courts, Bilaspur. **94182-54527**	-do-
4.	198	Sh. Lekh Ram Nadda, Advocate	Ankur Bhawan, Dakri Colloney, Ghumarwin, Distt Bilaspur.	Ankur Bhawan, Dakri Colloney, Ghumarwin, Distt Bilaspur. **98161-15799**	Ghumarwin Sub-Division.

5.	199	Sh. Lekh Ram, Advocate	Vill.Jangla, P.O. Ghehrwin, Tehsil Jhandtutta, Distt. Bilaspur .	Indira Market, Ghumarwin, Tehsil and Distt, Bilaspur. **94181-77823**	Ghumarwin Sub-Division.
6.	217	Sh. Prem Singh Thakur, Advocate	Vill. Jalplakhin, P.O. Kthera Tehsil Ghumarwin, District Bilaspur.	Court Complex, Ghumarwin, District Bilaspur. **98171-41015**	Ghumarwin Sub-Division.
7.	239	Sh. Roshan Lal Bhardwaj, Advocate	Vill. & P.O. NAC, Ghumarwin, near Court Complex, Distt. Bilaspur, H.P.	Sub-Divisional Courts Ghumarwin, District Bilaspur. **94180-82001**	Ghumarwin Sub-Division.
8.	256	Sh. Ghanshyam Kumar, Advocate	Vill. Matnoh, P.O. Sawarghat, Distt. Bilaspur, H.P.	District Courts Bilaspur, District Bilaspur. **94180-88508**	Sub-Tehsil Shri Naina Devi ji at Sawarghat.
9.	258	Sh. Sohan Lal Nadda, Advocate	Vill. Damli, P.O. Rishikesh, Distt. Bilaspur, H.P.	H.No.6, Sector-I (Diara) Bilaspur, District Bilaspur. **94181-63557**	Bilaspur Sub-Division.
10.	287	Sh. Nand Lal Thakur, Advocate	Village Gori, P.O. Ranikotla, Tehsil Sadar, Distt. Bilaspur, H.P.	District Courts Bilaspur. **94181-77330**	Sub-Division Sadar (Bilaspur)
11.	292	Sh. Ajay Kumar, Advocate	Village & P.O. Lehri-Sarail, Tehsil Ghumarwin, Distt. Bilaspur, H.P.	Sub-Divisional Courts Ghumarwin. **94182-56155**	Sub-Division Ghumarwin.
12.	312	Sh. Rajesh Bhardwaj, Advocate	H. No. 106, Sector No. 6, Kosarian Kneta, Tehsil Sadar, Distt. Bilaspur, H.P.	District Courts Bilaspur. **98171-97253** **94183-70239**	Sub-Division Sadar (Bilaspur)
13.	313	Sh. Shailender Bhardwaj, Advocate	Bhardwaj Niwas, Vill. Behal Kandela, P.O. Bilaspur, Tehsil Sadar, Distt. Bilaspur, H.P.	District Courts Bilaspur. **222608**	Sub-Division Sadar (Bilaspur)
14.	314	Sh. Chaman Lal, Advocate	Village Lethwin, P.O. Gahar, Tehsil Ghumarwin, Distt. Bilaspur, H.P.	Sub-Divisional Courts Ghumarwin. **94180-96835**	Sub-Division Ghumarwin.
15.	315	Sh. Madan Mohan, Advocate	Village Jole, P.O. Gharan (via-Talai), Tehsil Jhandutta, Distt. Bilaspur, H.P.	Sub-Divisional Courts Ghumarwin.	Sub-Division Ghumarwin. and Sub-Division Jhandutta.
16.	357	Sh. Anil Kumar Sharma, Advocate	Vill. Jerkh, P.O. Dhar-Tatoh, Tehsil Sadar, Distt. Bilaspur, H.P.	District Courts Bilaspur. **94182-55622**	Sub-Division Sadar (Bilaspur)

17.	391	Sh. Chander Shekhar, Advocate	Village & P.O. Berthin, Tehsil Jhandutta, Distt. Bilaspur, H.P.	New Court Road, IPH Colony Chowk Ghumarwin, Distt. Bilaspur. **94184-51366**	Sub-Division Ghumarwin.
18.	395	Sh. Vijay Kumar Bhardwaj, Advocate	Vill. Kohlwin, P.O. Raghunathpura, Tehsil Sadar, Distt. Bilaspur, H.P..	District Courts Bilaspur **98821-04749**	Sub-Division Sadar (Bilaspur)
19.	396	Sh. Kuldeep Chand Sharma, Advocate	Vill. Jerkh, P.O. Dhar-Tatoh, Tehsil Sadar, Distt. Bilaspur, H.P..	District Courts Bilaspur **01978-244801**	Sub-Division Sadar (Bilaspur)
20.	404	Sh. Vijay Kumar, Advocate	Vill. Mukrana, P.O. Rohal, Tehsil Jhandutta, Distt. Bilaspur, H.P..	Tehsil Jhandutta, Distt. Bilaspur **98170-96559**	Tehsil Jhandutta, Distt. Bilaspur.
21.	414	Sh. Balwant Kumar Sharma, Advocate	Village Niun, P.O. Nalti, Tehsil Ghumarwin, Distt. Bilaspur, H.P.	Sub-Divisional Courts Complex Ghumarwin, Distt. Bilaspur. **98055-80491**	Sub-Division Ghumarwin.
22.	429	Sh. Sanjeev Kumar, Advocate	Village Tikker, P.O. and Tehsil Ghumarwin, Distt. Bilaspur, H.P.	Sub-Divisional Courts Complex Ghumarwin, Distt. Bilaspur. **94181-45205**	Sub-Division Ghumarwin.
23.	430	Sh. Pradeep Singh Jaswal, Advocate	Village &, P.O. Dangar, Tehsil Ghumarwin, Distt. Bilaspur, H.P.	Sub-Divisional Courts Complex Ghumarwin, Distt. Bilaspur. **94184-45133**	Sub-Division Ghumarwin.
24.	431	Sh. Sudarshan Kumar Jagota, Advocate	H. No. 33, Upper Main Market (Oyl), Tehsil Sadar, Distt. Bilaspur, H.P.	District Courts Bilaspur, Distt. Bilaspur. **01978-223617**	Sub-Division Bilaspur.
25.	477	Sh. Neeraj Vasu, Advocate	Vill. Behna Brahmna, P.O. & Tehsil Jhandutta, Distt. Bilaspur, H.P.	Sub-Divisional Courts Jhandutta, Distt. Bilaspur H.P. **94180-77610**	Sub-Division Jhandutta and Sub-Division Bilaspur.
26.	493	Sh. Rakesh Kumar, Advocate	Vill. Hehal, P.O. Paploa, Tehsil Jhandutta, Distt. Bilaspur H.P.	District Courts Bilaspur, Distt. Bilaspur H.P. **98161-16902**	Sub-Division Bilaspur.
27.	494	Sh. Nitin Kaundal, Advocate	Vill. Riri, P.O. Jukhala, Tehsil Sadar, Distt. Bilaspur H.P.	District Courts Bilaspur, Distt. Bilaspur H.P. **98160-38500**	Sub-Division Bilaspur.

28.	496	Sh. Subhash Chand, Advocate	Vill. & P.O. Dangar, Tehsil Ghumarwin, Distt. Bilaspur H.P.	c/o Kanta Devi, w/o Sh. Dhani Ram IPH Colony Ghumarwin, Tehsil Ghumarwin, Distt. Bilaspur H.P. **98163-10771** **98174-53226**	Sub-Division Gumarwin.
29.	511	Sh. Vineet Kumar, Advocate	s/o Sh. Rajesh Kumar, R/o Town& P.O. and Tehsil Shri Naina Devi Ji , District Bilaspur(H.P.)-174310	Tehsil Campur Swarghat, Distt. Bilaspur, H.P **93187-85778**	Tehsil Shri Naina Devi Ji at Swarghat.
30.	539	Sh. Pawan Kumar, Advocate	s/o Sh. Prem Lal V.P.O. Kotlu Brahmna Teh.Ghumarwin Distt. Bilaspur (H.P.)-174029	Sub-Divisional Courts Ghumarwin, District Bilaspur-174021 **94183-50198**	Sub-Division Gumarwin.
District Chamba					
31.	19	Sh. Virandra Kumar Gupta, Advocate	Mohalla Kashmiri, Town Chamba, Distt. Chamba	Old Subzi Mandi, Chamba **94180-22340**	Chamba Sub-Division.
32.	143	Sh. Vaneet K. Gupta, Advocate	Mohala Hardaspur Chamba Town Teh.& Distt. Chamba, H.P.	District Courts Chamba	Chamba Sub-Division.
33.	145	Sh. Balwant Singh Thakur, Advocate	V.P.O. Banikhet, Teh. Dalhousie, District Chamba	V.P.O. Banikhet,Teh. Dalhousie, Chamba **94180-45022**	Dalhousie Sub-Div.
34.	146	Sh. Raj Gopal Kaushal, Advocate	Ward No. 1 Nagar Panchayat Chowari, P.O. Chowari, Teh. Bhattayat, Distt. Chamba	Ward No. 1 Nagar Panchayat Chowari P.O. Chowari Teh. Bhattayat Distt. Chamba, H.P. **94180-43269**	Chowari Sub-Div.
35.	152	Sh. Devinder Singh Jandrotia, Advocate	c/o Sh. Basant Singh V.P.O Bhanraru, Teh Churah, District Chamba.	Mohalla Bangotu. Chamba Town **94180-07580**	Churah Tehsil
36.	224	Sh. Surinder Singh, Advocate	r/o Moh. Surara, near Rang Mahal, Chamba Town, District Chamba	District Courts Chamba, H.P.	Chamba Sub-Division.
37.	235	Smt. Pooja Sharma, Advocate	Vill. Udaipur, P.O. Saroo, Teh. & District	Vill. Udaipur, P.O. Saroo, Teh. & District Chamba, H.P **97360-54488**	Chamba Sub-Division.

38.	248	Sh.Rajiv Rattan, Advocate	Mohalla Bangtu Chamba Teh. & Distt. Chamba H.P.	Mohalla Bangtu Chamba The. & Distt. Chamba, H.P. **94181-88120**	Tehsil Salooni
39.	271	Smt. Anita Thakur Sekhri, Advocate	Mohalla Ramgarh, Chamba Town, District Chamba, H.P.	Mohalla Ramgarh, Chamba Town, District Chamba, H.P. **94180-67676** **94186-55151**	Chamba Sub-Division.
40.	274	Sh. Ashok Kumar, Advocate	Vill. Karian, P.O. Bhadian, Tehsil & District Chamba, H.P.	SDM-SDO (Civil) Court at Mini Sectt. Bharmour District Chamba, H.P **94181-21086**	Bharmour Sub-Division.
41.	289	Sh. Tek Chand Sharma, Advocate	r/o Mohalla Ramgarh Chamba Town Tehsil and Distt. Chamba	District Courts Chamba, H.P **94181-18452**	Chamba Sub-Division.
42.	290	Sh. Sanjeev Sharma, Advocate	Vashist Niwas, Mohalla Surara, Chamba Town, Teh. & District Chamba	District Courts Chamba, H.P **94183-93593**	Chamba Sub-Division.
43.	309	Smt. Rajani Kumari Advocate	Near Bus Stand Banikhet, P.O. Banikhet, Tehsil Dalhousie, District Chamba	Civil Judge Courts/Sub-Divisional Courts Dalhousie, H.P **94180-43984**	Dalhousie Sub-Division.
44.	425	Sh. Arun Sharma, Advocate	Mohalla Kharura, Chamba Town, Teh. & District Chamba	District Courts Chamba, H.P **98053-53315**	Chamba Sub-Division.
45.	492	Sh. Pankaj Kumar, Advocate	V.P.O. Mail, Tehsil Dalhousie, District Chamba H.P.	Civil Courts Dalhousie, Tehsil Dalhousie, Distt. Chamba, H.P **94180-67624**	Dalhousie Sub-Division.
46.	505	Sh. Ravinder Kumar, Advocate	Vill. Chhodan, P.O. Sirkund, Tehsil and District Chamba H.P.	Shekari Niwas Near Old Bus-Stand and Near Narsingh Mandir Spari Chamba(H.P.) **94180-91702**	Sub-Divisions Churah, Tissa and Chamba.
47.	400	Sh. Rajeev Kaushal, Advocate	Ward No. 1, Tehsil Road Chowari, NAC, Chowari, Tehsil Bhattiyat, Distt. Chamba-176302	Ward No. 1, Tehsil Road Chowari, NAC Chowari, Tehsil Bhattiyat, Distt. Chamba-176302	Sub Division Bhattiyat.

District Hamirpur					
48.	157-A	Sh. Kuleep Raj Kapoor, Advocate	s/o Balak Ram V. Jol, P.O. Bumbloo, The. Barsar, District Hamirpur	Opposite Tehsil Office, Barsar, Distt. Hamirpur **98173-26001** **94180-25855**	Barsar Sub-Division.
49.	178	Sh. Kashmir Singh, Advocate	Ward No. 3, NAC Area, Nadaun, Distt. Hamirpur, H.P..	Civil Court, Nadaun, District Hamirpur, H.P. **94180-82916**	Nadaun Sub-Division.
50.	262	Sh. Naresh Kumar, Advocate	V.P.O. Thana Bajuri Teh. & Distt. Hamirpur	V.P.O. Thana Bajuri Teh. & Distt. Hamirpur **94181-51425**	Hamirpur Sub-Division and Sub-Division Sujanpur.
51.	325	Sh. Karunesh Thakur, Advocate	Vill. &, P.O. Dugha, Tehsil & Distt. Hamirpur, H.P.	Distt. Courts, Hamirpur **89880-08737**	Hamirpur& Sujanpur Sub-Divison.
52.	326	Sh. Rajeev Soni, Advocate	Vill. &, P.O. Nagrota Gazian,Tehsil Bhoranj, Distt. Hamirpur H.P.	Distt. Courts, Hamirpur **94184-76181**	Hamirpur & Bhoranj Sub-Divison.
53.	328	Sh. Balraj Singh, Advocate	Vill. Banal, P.O. Karot, Tehsil Sujanpur, Distt. Hamirpur H.P.	Distt. Courts, Hamirpur **94180-50829**	Hamirpur Sub-Divison and Sub-Division Sujanpur.
54.	329	Sh. Baldev Singh, Advocate	Vill. Bajuri, P.O. & Tehsil Hamirpur, Distt. Hamirpur H.P.	Distt. Courts, Hamirpur **94186-03939**	Hamirpur Sub-Divison.
55.	333	Sh. Sanjeev Singh, Advocate	Vill. Kawaha, P.O. Bhakreri,Tehsil Barsar, Distt. Hamirpur H.P.	Sub-Divisional Courts, Barsar **94181-15181**	Barsar Sub-Divison.
56.	334	Smt. Rekha Sharma, Advocate	c/o Sh. Badan Singh (Retd. Dy.S.P.) H. No. 4, Ward No. 3, Partap Nagar, Hamirpur, Distt. Hamirpur H.P.	Distt. Courts, Hamirpur **94183-68183**	Hamirpur Sub-Divison.
57.	335	Smt. Susheel Kumari, Advocate	Vill. Bajroh, P.O. Badhani, Tehsil Bhoranj, Distt. Hamirpur, H.P. near k.Amar Tax Shop Hamirpur.	Distt. Courts, Hamirpur	Hamirpur Sub-Divison.
58.	336	Smt. Veerta Verma, Advocate	M.I.G. 140, Housing Board Colony Hamirpur, Distt. Hamirpur H.P.	Distt. Courts, Hamirpur **98164-34057**	Hamirpur Sub-Divison.

59.	370	Sh. Raj Kumar, Advocate	House No.107, Roop Nagar, Ward No.9, Tehsil & Distt. Hamirpur H.P.	Distt. Courts Hamirpur **94181-31748**	Hamirpur Sub-Divison and Sub-Division Sujanpur.
60.	371	Sh. Ajay Kumar Sharma, Advocate	House No. 141, Naya Nagar, Ward No. 8, Tehsil & Distt. Hamirpur H.P.	Distt. Courts Hamirpur **94180-49464**	Hamirpur Sub-Divison and Sub-Division Nadaun.
61.	372	Sh. Karan Dev Bhardwaj, Advocate	House No. 236, Ward No. 5, near Regional Hospital Hamirpur, Distt. Hamirpur H.P.	Distt. Courts Hamirpur **94180-15353**	Hamirpur Sub-Divison.
62.	373	Sh. Dinesh Singh Thakur, Advocate	V.P.O. Badehar, Tehsil Bhoranj, Distt. Hamirpur H.P.	Distt. Courts Hamirpur **94180-47006**	Hamirpur Sub-Divison.
63.	375	Sh. Mool Raj Sharma, Advocate	Flat No. 18, Block-B, Housing Board ColonyHamirpur, Distt. Hamirpur H.P.	Distt. Courts Hamirpur **98160-55806**	Hamirpur Sub-Divison.
64.	376	Smt. Sneh Lata, Advocate	c/o Sh. T.C. Guleria, House No.147, Ward No.2, Hamirpur, Distt. Hamirpur H.P.	Distt. Courts Hamirpur **94181-31781**	Hamirpur Sub-Divison.
65.	378	Sh. Vishawjeet Sharma, Advocate	Village Samkari, P.O. Mundkhar, Tehsil Bhoranj, Distt. Hamirpur H.P.	Distt. Courts Hamirpur as well as Sub-Division Bhoranj **94180-58687**	Bhoranj Sub-Divison.
66.	379	Sh. Anil Verma, Advocate	House No.110, Ward No.3, Partap Nagar Hamirpur, Distt. Hamirpur, H.P.	Distt. Courts Hamirpur as well as Sub-Division Bhoranj **94181-15475**	Bhoranj Sub-Divison.
67.	381	Sh. Parveen Kumar, Advocate	s/o Sh. Om Parkash, Om Simran Niwas, House No. 636, Ward No. 1, Krishana Nagar Hamirpur, Distt. Hamirpur H.P.	Distt. Courts Hamirpur **94180-27666**	Hamirpur Sub-Divison.
68.	382	Sh. Rakesh Kumar, Advocate	V.P.O. Dhirwin, Tehsil Bhoranj, Distt. Hamirpur H.P.	Distt. Courts Hamirpur as well as Sub-Division Bhoranj **94187-83818**	Bhoranj Sub-Divison.
69.	383	Sh. Pankaj Bhardwaj, Advocate	Village Garshar, P.O. Bareri, Tehsil Bhoranj, Distt. Hamirpur, H.P.	Distt. Courts Hamirpur as well as Sub-Division Bhoranj **80919-32222**	Bhoranj Sub-Divison.

70.	402	Sh. Bishan Dutt Kaushal, Advocate	Village Plasi, P.O. Phahal, Tehsil Nadaun, Distt. Hamirpur H.P.	Distt. Courts Complex Hamirpur	Hamirpur Sub-Divison.
71.	403	Sh. Vijay Kumar, Advocate	House No. 31, Ward No. 10, Upper Goura M.C. Area Hamirpur, Distt. Hamirpur H.P.	Opposite DC Office, 1st Floor of Jagmag Sweets Hamirpur, Distt. Hamirpur **94181-51379**	Hamirpur Sub-Divison.
District Kangra					
72.	7	Sh. Har Krishan Gopal Dogra, Advocate.	V.P.O. & Teh. Dehra Distt. Kangra.	V.P.O. & Teh. Dehra Distt. Kangra. **98163-20095**	Dehra Sub-Division.
73.	22	Sh. Suresh Chand Dhanotia, Advocate	New Sainik Rest House, Ward No. 7, Kangra.	Sub-Div. Courts, Kangra. **94181-05325**	Kangra Sub-Div.
74.	26	Sh. Ram Lal Sharma, Advocate.	Nurpur (Niazpur), Teh Nurpur, Distt. Kangra.	P.O. Nurpur, Distt. Kangra.	Nurpur Sub-Division.
75.	30	Sh. Randhir Singh Rana, Advocate	Vill. Forsyth Ganj, Dharamshala Cantt, Distt. Kangra.	Distt. Courts Judicial Complex, Dharamshala. **98164-85005**	Dharamshala Sub-Div.
76.	48	Sh. Bhajan Singh Rehalia, Advocate	Village Takoli Chirthan, P.O. Takoli Chirthan, Teh. Jawali, Distt. Kangra.	Sub-Judge Court, Jawali, Distt. Kangra. **94181-53747** **01893-250247**	Jawali Sub-Div.
77.	100	Sh. Surinder Kumar, Advocate	c/o Sh. Rishi Ram Shastri,House No. 263, Lower Sham Nagar Dharamshala Distt. Kangra.	Distt. Courts & Sub-Div. Courts Dharamshala Distt. Kangra. **94181-43704**	Dharamshala Sub-Division.
78.	105	Sh. Prithvi Raj Chauhan, Advocate	s/o Man Singh Chauhan, R/o Ganesh Bazar, P.O. Baijnath Teh. & Distt. Kangra.	Advocate, Preet Nagar, Baijnath Teh.& Distt. Kangra. **98161-26853,** **01894-262340**	Baijnath Sub-Div.
79.	106	Sh. Thakur Subhash Chand, Advocate	V. & P.O. Dodhamb, Teh Shahpur, via Charri, Distt. Kangra.	Advocate Tehsil Courts Shahpur. **01892-278271** **94180-44599**	Shahpur Sub-Div.
80.	107	Sh. Milap Chand Rana, Advocate	Vill. Bhawarna (Khera road) P.O. Bhawarna, Teh Palampur, Distt. Kangra.	Sub-Div. Court Jaisinghpur Teh. Palampur. **94182-92878**	Jaisingpur Sub-Div.
81.	109	Sh. Kulbhushan Sharma, Advocate	c/o Soni Niwas, Upper Changar, Nurpur Town, District Kangra.	Civil Court Jawali, Distt. Kangra. **94181-12084**	Jawali Sub-Div

82.	110	Sh. Bhikham Singh Pagrotra, Advocate	V & P.O. Makrahan, Tehsil Jawali, Distt. Kangra.	Civil Courts Jawali. **94181-37369**	Jawali Sub-Div.
83.	111	Sh. Rajinder Kumar Sharma, Advocate	Vill. Sankar, P.O. Dhameta Tehsil Fatehpur, Distt. Kangra.	Revenue Courts Fatehpur. **94181-11186**	Fatehpur Tehsil
84.	127	Sh. Chandereshwar Gupta, Advocate	V. P.O. Khanyara, Tehsil Dharamshala, Distt. Kangra.	V.P.O. Khanyara Tehsil Dharamshala District Kangra. **94184-26336**	Dharamshala Sub-Division.
85.	128	Sh.Madan Gopal Sharma, Advocate	V.&P.O. Rajol, Tehsil Shahpur, Distt. Kangra.	Tehsil Shahpur, Distt. Kangra. **94181-56069**	Shahpur Sub-Division.
86.	129	Sh. Avtar Singh, Advocate	Mohal Lahar Village Thana Bargrawn, Tehsil Baroh, Distt. Kangra.	Judicial Complex of Add. C.J.M Kangra. **94184-09617**	Kangra Sub-Division.
87.	144	Sh. Vijay Kumar Gupta, Advocate	Vill Sevkran near new Telephone Exchange, Ujjain Kangra, Teh. & Distt, Kangra.	Jucidial Complex Kangra Teh. & Distt, Kangra. **94184-95685**	Kangra Sub-Division.
88.	149	Sh. Ashok Kumar, Advocate	Vill. Kala Pool P.O. Dharamshala Cant,Teh. Dharamshala District Kangra, H.P.	Judicial Comoplex, Distt. Courts (Sub-Div. Dharamshala. **94180-15913**	Dharamshala Sub-Division.
89.	154	Narinder Singh Jamwal, Advocate	Vill. Ghuggar, Tanda Palampur, Distt. Kangra.	Vill Ghuggar Tanda Palmpur Distt. Kangra.	Palampur Sub.Div.
90.	158	Smt. Sangita, Advocate	34-Gurudwara Road Dharamshala, District Kangra, H.P.	District Courts Dharamshala, Distt. Kangra, H.P.	Dharamshala Sub-Division.
91.	185	Sh. Shiv Kumar, Advocate		Civil Courts, Nurpur, District Kangra, H.P.	Nurpur Sub-Division.
92.	189	Sh. Mohinder Singh Jamwal, Advocate	r/o V&P.O. Bhadwar, Tehsil Nurpur, District Kangra.	R/o V&P.O. Bhadwar, Tehsil Nurpur, District Kangra	Nurpur Sub-Division.
93.	195	Sh. Ashok Kumar, Advocate	Vill. Khajjian, Tehsil Nurpur, District Kangra.	SCO-2 Court Complex, Nurpur, District Kangra, H.P.	Nurpur Sub-Division.
94.	197	Sh. Rajesh Chand Katoch, Advocate,	s/o Sh. Parkash Chand Katoch R/o Vill. Karori, P.O. Rajot, Tehsil Palampur, District Kangra.	Tehsil Office, Palampur, District Kangra.	Palampur Sub-Division.

95.	204	Sh. Tilak Raj Rapotra, Advocate	Vill. & P.O. Jawali, Tehsil Jawali, Distirct Kangra.	Civil Courts Jawali, Kangra, H.P. **98160-64262**	Jawali Sub-Division.
96.	212	Sh. Lalit Uppal, Advocate	s/o Late Sh. Karam Chand Uppal, Dehra, District Kangra.	Sub-Divisional Courts Dehra, District Kangra, H.P. **94181-50436**	Dehra Sub-Division.
97.	218	Sh. Ashwani Kumar Jhanjee, Advocate	House No. 925, Ward No. 6 Nurpur, Distt. Kangra,H.P.	House No. 925, Ward No. 6 Nurpur, Distt. Kangra,H.P. **94180-43766**	Nurpur and Indora Sub-Divisions.
98.	220	Smt. Suman Sharma, Advocate	House No. 305, Civil Lines, Dharamshala, Distt. Kangra, H.P.	House No. 305, Civil Lines, Dharamshala, Distt. Kangra, H.P. **98166-62330** **999999**	Dharamshala Sub-Division
99.	231	Sh. Ajay Awasthi, Advocate	V.P.O. Landhigram, Tehsil Baijnath, District Kangra.	Opposite Civil Court Baijnath, District Kangra, H.P. **94183-55001**	Baijnath Sub-Division.
100.	241	Sh. Parkash Chand, Advocate	Vill. Kathon, P.O. Kjamunh Tehsil Jaisinghpur, District Kangra, H.P.	Sub-Divisional Courts, Jaisinghpur, District Kangra. **98162-68650**	Jaisinghpur Sub-Division.
101.	259	Sh. Yash Pal Kachroo, Advocate	V.P.O. Dari, Tehsil & Distt. Kangra, H.P.	Civil Courts Kangra, H.P. **94186-05954**	Kangra Sub-Division.
102.	279	Sh. Manoj Kumar Sharma, Advocate,	R/o Village Aima, near Radha Krishan Mandir,P.O. & Tehsil Palampur, District Kangra.	Civil Court Complex Palampur, District Kangra. **94180-31590**	Palampur Sub-Division.
103.	280	Sh. Rajinder Singh, Advocate	V.P.O. & Tehsil Dehra Gopipur, District Kangra.	Sub-Divisional Courts Dehra, District Kangra, H.P. **86288-33104**	Dehra Sub-Division.
104.	284	Sh. Vinod Kumar Kandoria, Advocate	V.P.O. & Tehsil Jawali, District Kangra.	Sub-Divisional Judicial Courts Jawali, District Kangra, H.P. **94181-50677**	Jawali Sub-Division.
105.	293	Sh. Sanjay Amril Gopal, Advocate,	r/o Village &P.O. Garh Jamula, via Daroh, Tehsil Palampur, District Kangra.	Sub-Divisional Court Palampur, District Kangra. **94183-06465**	Palampur Sub-Division.
106.	310	Sh. Vidya Sagar, Advocate	Village Bharal, P.O. Rehan, Tehsil Nurpur, District Kangra.	Sub-Divisional Judicial Courts Jawali, District Kangra, H.P. **94182-94008**.	Sub-Division Jawali and Sub-Division Fatehpur.

107.	330	Sh. Naveen Kumar Saini, Advocate	V.P.O. Zamanabad (Kotkwala) Tehsil & Distt. Kangra, H.P.	Sub-Divisional Civil Courts Kangra, H.P. **94180-86011**	Kangra Sub-Division.
108.	331	Sh. Rakesh Kumar Mehra, Advocate	Vill. Makroti,P.O. Ladwara, Tehsil Shahpur, Distt. Kangra, H.P.	District Courts Dharamshala, H.P. **94181-30609**	Tehsil Shahpur
109.	337	Smt. Sunit Kohli, Advocate	V.P.O. Gaggal, Tehsil & District Kangra H.P.	Tehsil Judicial Courts Complex Kangra. **93187-97708** **92188-53579**	Kangra Sub-Division.
110.	338	Sh. Yash Paul Sharma, Advocate	V.P.O. Bhanala, Tehsil Shahpur, Distt. Kangra H.P.	Tehsil Shahpur of District Kangra	Tehsil Shahpur
111.	339	Sh. Daljit Singh, Advocate	V.P.O. Jassur, Tehsil Nurpur, Distt. Kangra H.P.	Sub-Divisional Courts Nurpur.	Nurpur Sub-Division.
112.	340	Sh. Rajneesh Kumar, Advocate	Vill. Ambotu, P.O. Bhadoli, Kutiyara, Tehsil Jawalamukhi, Distt. Kangra H.P.	Civil Courts Complex Dehra. **98161-69619**	Dehra Sub-Division.
113.	341	Sh. Arvind Kumar Dhiman, Advocate	V.P.O. & Tehsil Dehra, Distt. Kangra H.P.	Civil Courts Complex Dehra. **94181-43171**	Dehra Sub-Division.
114.	342	Sh. Atul Kumar Gupta, Advocate	Ward No.6, RAS Mandi Nurpur Town, Tehsil Nurpur, Distt. Kangra H.P.	Sub-Divisional Courts Nurpur. **01893-220506**	Nurpur Sub-Division.
115.	353	Sh. Joginder Pal, Advocate	Vill. And P.O. Kandor, Tehsil Nurpur, Distt. Kangra H.P.	Sub-Divisional Courts Nurpur. **98054-79613**	Nurpur Sub-Division and Sub-Division Fatehpur.
116.	361	Sh. Parveen Kumar Pathania, Advocate	Vill. Manjhar,P.O. Lohara, Tehsil Fatehpur, Distt. Kangra, H.P.	Tehsil Complex Fatehpur, under Sub-Div. Jawali, District Kangra. **98160-56858**	Tehsil Fatehpur
117.	362	Sh. Som Raj, Advocate	V.P.O. Sukhar, Tehsil Nurpur, Distt. Kangra.	Civil Courts Complex Nurpur. **94182-88950**	Nurpur Sub-Division.
118.	364	Sh. Madan Singh, Advocate	H.No.464, Depot Bazar Dharamshala, Distt. Kangra.	District Courts Dharamshala.	Dharamshala Sub-Division.
119.	367	Sh. Dinesh Sharma, Advocate	s/o Sh. Govind Ram Sharma, Ward No. 5, Hospital Street, V.P.O. Nagrota Bagwan, Tehsil & Distt. Kangra, H.P.	Top Floor, Judicial Complex, District Courts Dharamshala. **94180-30260**	Tehsil Nagrota Bagwan

120.	393	Sh. Surender Singh, Advocate	Village Kimman, P.O. Lahru, Tehsil Jawali, Distt. Kangra.	Sub-Divisional Courts complex Jawali. **98161-40812**	Jawali Sub-Division.
121.	411	Smt. Shareshta Chaudhary, Advocate	Village Dhan, P.O. Matlahr, Tehsil Jawali, Distt. Kangra.	Sub-Divisional Courts complex Jawali. **94183-29977**	Jawali Sub-Division.
122.	413	Sh. Kuldeep Kumar, Advocate	Ward No. 9, Near Tehsil Chowk Kangra, Tehsil &, Distt. Kangra.	Judicial Courts complex Kangra. **98161-41687**	Kangra Sub-Division.
123.	415	Sh. Suresh Kumar, Advocate	Village Upper Thehru, P.O. Kosri, Tehsil Jaisinghpur, Distt. Kangra	SDM Courts complex Jaisinghpur **94183-12808**	Jaisinghpur Sub-Division.
124.	449	Smt. Anamika Thakur, Advocate	d/o Sh. Kuldeep Singh Thakur, Advocate, Jawahar Nagar, P.O. HPSEB Dharamshala, Distt. Kangra, H.P.	District Courts Dharamshala **94184-13423**	Dharamshala Sub-Division.
125.	450	Sh. Pankaj Sharma, Advocate	s/o Sh. Prem Mitter Sharma, R/o Vill. Bari, P.O. Kandrori, Tehsil Indora, Distt. Kangra, H.P.	Chamber No.5, Tehsil Complex Indora, Tehsil Indora, Distt. Kangra **98058-20001**	Tehsil Indora
126.	489	Sh. Manu Bharti, Advocate	s/o Sh. Onkar Chand, r/o Ward No.3, V.P.O. Bhawarna, Sub-Tehsil Bhawarna, Tehsil Palampur, Distt. Kangra H.P.	Sub-Tehsil Complex Bhawarna, Tehsil Palampur, Distt. Kangra, H.P. **98163-47133**	Sub-Tehsil Bhawarna under Sub-Division Palampur.
127.	490	Sh.Rajesh Kumar, Advocate	Village Panjiala, P.O. Bhattu, Tehsil Baijnath, Distt. Kangra H.P.	Near Excise & taxation Office Baijnath, Tehsil Baijnath, Distt. Kangra H.P. **94181-02992**	Sub-Division Baijnath and Tehsil Multhan.
128.	491	Sh. Ajay Pathania, Advocate	r/o Village Dhaneti Charurian, P.O. Dhaneti Bhurian, Tehsil Fatehpur, Distt. Kangra H.P.	Village Dhaneti Charurian, P.O. Dhaneti Bhurian, Tehsil Fatehpur, Distt. Kangra H.P. **98160-91561** **94183-15561**	Sub-Division Fatehpur.
129.	504	Sh. Santosh Kumar, Advocate	s/o Sh. Roomi Ram, Vill. Ghalot, P.O. Haded, Tehsil Baijnath, Distt. Kangra, H.P.	Civil Courts Complex Baijnath, District Kangra(H.P.) **94182-21723** **86270-10360**	Sub-Division Baijnath.

130.	519	Sh. Prittam Singh, Advocate	s/o Sh. Roop Lal, R/o Vill. Bhaglahar, P.O. Jhonka Ratial, Teh. Jawali, Distt. Kangra, H.P.	Chamber No. 5, Judicial Court Complex, Jawali, Teh. Jawali, District Kangra, H.P. **98164-67855**	Sub-Division Jawali.
131.	520	Smt. Parveena, Advocate	d/o Sh. Sansar Chand, V&P.O. Tikker, Sub-Tehsil Panch Rukhi, Teh. Palampur, Distt. Kangra-176087	Sub-Tehsil Panch Rukhi, Teh. Palampur, Distt. Kangra **94180-53799**	Sub-Tehsil Panch Rukhi.
132.	521	Sh. Anup Kumar, Advocate	s/o Sh. Pritam Chand Sharma, R/o Vill. Kana Subhan, P.O. & Tehsil Thural, Distt. Kangra, H.P-176107	Sub-Division Dheera District Kangra, H.P **85807-01683**	Sub-Division Dheera.
133.	522	Sh. Rakesh Kumar, Advocate	s/o Sh. Rangila Ram, R/o Vill & P.O. Sagoor, Tehsil Baijnath, Distt. Kangra (H.P)-176125	Sub- Tehsil Chadhiar, District Kangra, H.P **98059-34787**	Sub-Tehsil Chadhiar.
134.	523	Sh. Arvind Kumar, Advocate	s/o Sh. Om Parkash, r/o V&P.O. Yol (Tikalehsar), Tehsil Dharamshala, Distt. Kangra (H.P.)-176052	District and Sessions Courts Dharamshala, Distt Kangra, (H.P.) **94180-34367**	Sub-Division Dharamshala.
135.	547	Sh. Rajneesh Kumar, Advocate	s/o Sh. Manohar Singh R/o V.P.O. Dharoom, Tehsil Jawali, Distt. Kangra H.P.-176205	Chamber No.7, Civil Court Complex Jawali, Tehsil Jawali, District Kangra H.P.-176023 **98050-10522**	Sub- Division Jawali.
136.	548	Sh. Digvijay Malhotra, Advocate	s/o Sh. Kuldeep Malhotra, r/o Ward No 8, Nagar Panchayat Jawali, Tehsil Jawali, District Kangra H.P.-176023	Civil Court Complex Jawali, Tehsil Jawali District Kangra H.P.-176023 **96250-97757**	Sub Division Jawali.
137.	549	Sh. Nitish Behl, Advocate	s/o Sh. Surinder Behl r/o Ward No. 1, V.P.O. & Tehsil Indora, District Kangra H.P.-176401	Civil Courts Indora Distrit Kangra H.P. **86279-48777**	Sub-Division Indora.
138.	550	Smt. Manju Bala Rana, Advocate	d/o Sh. Prem Singh r/o Vill. Kandbari, Post Office Kamlehar, Tehsil Palampur District Kangra H.P. -176061	Civil Courts Complex Palampur , Tehsil Palampur District Kangra H.P. **97970-99700**	Tehsil Palampur

Kinnaur District					
139.	282	Smt. Shashi Bisht, Advocate	Vill. Kalpa, Tehsil Kalpa, District Kinnaur, H.P.	Telengi House, Near Judicial Courts Complex Reckong Peo, Distt. Kinnaur. H.P. **98162-02560**	Sub-Division Kalpa.
140.	424	Sh. Subhash Chander, Advocate	Village Chhitkul, Tehsil Sangla, Distt. Kinnaur H.P.	Chamber No.2, Judicial Courts Complex Recong-Peo, Distt. Kinnaur, H.P. **94181-41235**	Kalpa Sub-Divison.
141.	480	Smt. Vijayta Chauhan, Advocate	w/o Sh. Man Chand Negi, Village Pangi (6/1), Tehsil Kalpa, Distt. Kinnaur, H.P.	Jagdish Niwas, near Judicial Courts Complex Recong-Peo, Tehsil Kalpa, Distt. Kinnaur, H.P. **70188-14600**	Kalpa Sub-Divison.
Kullu District					
142.	82	Sh. Chhavinder Singh Thakur, Advocate	Village Khanyal, P.O.Manali, Teh. & Distt. Kullu.	Whiterose cottage Near Tehsil Grudwara road Manali, Distt. Kullu.. **98160-35933**	Manali Sub-Div.
143.	92	Sh. Krishan Gopal Thakur, Advocate	Vill. & P.O. Haripur, Tehsil Manali, Distt. Kullu	Vill. &P.O. Haripur Tehsil. Manali, District Kullu.	Manali Sub-Division.
144.	97	Sh. Swantra Kumar, Advocate	Kamla Niwas, Vill Anni, P.O.& Tehsil Anni, District Kullu	P.N.B. Bldg. Vill. & P.O. Anni District Kullu **94181-40845**	Anni Sub-Division.
145.	115	Sh. Man Chand Thakur, Advocate	V. & P.O. Nagar, Tehsil &District Kullu	Gurudwara Road Manali, Distt. Kullu.	Manali Sub-Division.
146.	130	Sh. Kumbh Dass Dogra, Advocate	V. Bini Teh. Banjar, District Kullu.	V. Binni, P.O. Chahni Tehsil, Banjar District Kullu. **94181-49676**	Banjar Sub-Division.
147.	136	Sh. Legnesh Verma Advocate	V. Tharog, P.O. Kendugu Tehsil Anni, Distt. Kullu.	Sub-Divisional Courts Anni, Kullu. **94180-27936**	Anni Sub-Division.
148.	160	Sh. Raj Kumar Sharma, Advocate	V.P.O. Katrain, Teh & District Kullu, H.P.	Gurudwara Road near Tehisl Office, Manali, District Kullu.	Kullu & Manali Sub-Division.
149.	162	Sh. Upendera Sharma, Advocate	Raghunathpur, P.O. Kullu, Teh. & District Kullu, H.P	District Courts, Kullu, H.P. **94187-22634**	Kullu Sub-Division.

150.	163	Sh. Deepeshwar Thakur, Advocate	r/o village Kurahdhar, V.P.O. Bahu, Teh. Banjar, District Kullu, H.P.	Sub-Divisional Courts, Banjar, Distt. Kullu. **94181-28524**	Banjar and Kullu Sub-Divisions.
151.	165	Sh. Dalip Singh Thakur, Advocate	r/o Ghandi Nagar House No. 239, P.O. Dhalpur, Kullu, District Kullu, H.P.	District Courts Complex, Kullu **94183-88104**	Kullu Sub-Division.
152.	168	Sh. Avinash Chandra, Advocate	Vill. Dobhie, P.O. Puid, Phatti-Kharahal, Distt. Kullu, H.P..	Bar Association, Kullu **98170-35670**	Kullu Sub-Division.
153.	171	Sh. Chuneshwar Thakur, Advocate	r/o near Hotel Chinnar, The Mall Dhalpur, Kullu, Distt Kullu , H.P.	R/o near Hotel Chinnar, The Mall Dhalpur, Kullu	Kullu Sub-Division.
154.	172	Sh. Inderjeet Thakur, Advocate	Vill. Chhiyal, P.O. Manali, Teh. Manali, Distt. Kullu, H.P..	Shop No.3, Manu Market Manali, Tehsil Manali, Distt.Kullu.	Manali Sub-Division.
155.	179	Sh. Amar Chand, Advocate	V.P.O. Katrain, Teh. & Distt. Kullu, H.P.	Chamber No. 11, Courts Complex, Kullu, Distt. Kullu **98160-53338**	Kullu and Manali Sub-Division.
156.	207	Shri Krishan Lal Thakur, Advocate	Vill. Tirubagh Shisham-Atti, P.O. Kullu, Teh. & Distt. Kullu, H.P.	Vill. Tirubagh Shisham-Atti, P.O. Kullu, Teh. & Distt. Kullu, H.P. **94184-42255**	Kullu Sub-Division.
157.	225	Sh. Uttam Ram Parmar, Advocate	Vill. Chharsho, P.O. Mohal, Teh. & Distt. Kullu, H.P.	Chamber No. 6 District Courts Kullu. H.P. **94181-18599**	Kullu Sub-Division.
158.	233	Sh. Madan Lal, Advocate	Near Gurudwara Sabzi Mandi road Akhara Bazar, Kullu.	Chamber No. 11, District Courts Kullu, H.P. **98160-25218**	Kullu Sub-Division.
159.	276	Sh. Yaspal Thakur, Advocate	H.No.69/2, Vill. Bhutti Colony, P.O. Shamshi, Teh.& Distt. Kullu, H.P..	R/o H.No. 60, Village Jarar (Bhutti Colony), P.O. Shamshi, Tehsil Bhuntar, District Kullu, H.P. **98165-66880**	Manali Sub-Division Extended to Kullu Sub-Division also.
160.	343	Sh. Mohit Bali, Advocate	c/o Bhawani Bhavan, V.P.O. Mohal, near Indian Oil Depot, Distt. Kullu, H.P.	District Courts Kullu, H.P. **94180-33907**	Kullu Sub-Division.
161.	351	Sh. Lekh Raj, Advocate	Vill. Sambal. P.O. Bujani, Tehsil Sadar, Distt. Mandi, H.P.	Courts Complex Manali **94180-36948**	Manali Sub-Division.

162.	354	Sh. Dharmendra Sharma, Advocate	s/o Sh. Puran Chand Sharma, C/o near Subji Mandi Chowk Bhuntar, P.O. Shamshi, The. & Distt. Kullu, H.P.	Chamber No. 17, District Courts Complex Kullu, District Kullu, H.P.. **94183-18844**	Kullu Sub-Division.
163.	355	Sh. Tara Chand, Advocate	Uppar Sultanpur, H.No. 200, Ward No.6, P.O. Dhalpur, Tehsil and Distt. Kullu, H.P.	Chamber No. 13, District & Sessions Courts Kullu, H.P. **98163-89392**	Kullu Sub-Division.
164.	426	Sh. Rajesh Kumar, Advocate	r/o , H.No. 118/11, Shastri Nagar Kullu, Distt. Kullu, H.P.	District Courts Complex Kullu, H.P. **94184-97789**	Kullu Sub-Division.
165.	434	Sh. Bhawani Singh Thakur, Advocate	Village Mahoot, P.O. Khun, Tehsil Anni Distt. Kullu, H.P.	New Colony Anni, P.O. and Tehsil Anni, Distt. Kullu (Sub-Division Anni), H.P. **98164-96567**	Anni Sub-Division.
166.	447	Sh. Om Parkash Kaushal	Vill. Preyee, P.O. Jallugran, Tehsil Bhunter, Ward No.5, Distt. Kullu (H.P.)	District Courts Kullu **94180-74039**	Kullu Sub-Division.
167.	458	Sh. Nain Parkash, Advocate	s/o Sh. Jeet Ram, Ward No.3, Manikaran Chowk Shillihar (35/83)Bhunter, Distt. Kullu (H.P.)	Chamber No.5, New Lawyer's Chambers, Opp. D.C. Office Dhalpur, Tehsil & Distt. Kullu (H.P.) **94180-56157**	Kullu Sub-Division.
168.	500	Sh. Vikrant Thakur	r/o Riviera Retreat, Village Badah, P.O. Mohal, Tehsil and Distt. Kullu, H.P.	Advocate Chamber No.25, New Lawyers' Chambers , distt. Courts Kullu, Kullu H.P. **94180-01024** **01902-222611**	Sub-Division Kullu and Tehsil Bhunter.
169.	501	Smt. Vibhanshu Thakur	r/o V.P.O. Piplage, Tehsil Bhunter, Distt. Kullu	R/o V.P.O. Piplage, Tehsil Bhunter, Distt. Kullu-175125 **97361-82837**	Sub-Division Kullu and Tehsil Bhunter.
170.	502	Sh. Amar Chand	r/o Village Tharmahan, P.O. Neoli, Tehsil & Distt. Kullu H.P.	Chamber No.9, New Lawyer's Chambers, Distt. Courts Kullu H.P. **94180-75750** **70184-18213**	Sub-Division Kullu.
171.	516	Sh. Tek Chand	s/o Sh. Milap Chand, R/o Vill. Tarbai, P.O. Bradha, Tehsil Bhunter, Distt. Kullu (H.P)-175105	Chamber in front of S.B.I. Bhunter, P.O & Teh. Bhunter, Distt. Kullu (H.P) **88945-59996**	Tehsil Bhunter

172.	517	Sh. Jitender Kumar	s/o Sh. Kumat Ram, r/o. Vill. & P.O. Poeg, Tehsil Anni, Distt. Kullu (H.P)-172026	Judicial Court Complex Anni, Teh. Anni, Distt. Kullu (H.P) **98057-77193**	Sub-Division Anni.
173.	526	Ms. Laxmi Devi	d/o Sh. Chamel Singh R/o Village Chhoyal Post Office Khokhan, Tehsil Bhunter Distt. Kullu	New Chamber No. 21, Judicial Court Complex, Dhalpur, Tehsil & Distt. Kullu	Sub Division Kullu.
174.	527	Sh. Yugal Kishore Sharma	s/o Sh. Bihari Lal Sharma House No.917, Radhey Niwas Shangribag (Ramshilla) P.O. Neoli, Tehsil & District Kullu	Chamber No. 4, District Courts Complex Kullu-175101	Sub Division Kullu.
175.	528	Sh. Kunal Thakur	s/o Sh. Surinder Thakur Village Rangri, Post Office Chiyal, Teh. Manali, Distt. Kullu - 175131	Judicial Court Complex, Manali	Sub-Division Manali.
District Lahaul & Spiti					
176.	173	Sh. Norbu Ram, Advocate	V.P.O. Keylong near IPH Office Keylong, District Lahaul & Spiti, H.P.	V.P.O. Keylong near IPH Office Keylong, District Lahaul & Spiti, H.P.- 222751 **94181-02745**	Keylong Sub-Division.
177.	428	Sh. Suresh Kumar, Advocate	Village Jundha, P.O. Jhalma, Sub-Tehsil Udaipur, District Lahaul & Spiti, H.P.	R/o C/o Nika Ram, H.No. 121, Ward No.10, Near ITI Girls Dhalpur, Distt. Kullu, H.P. **94180-70977**	Udaipur Sub-Division and Sub-Division Kullu.
178.	524	Sh. Sandeep	s/o Sh. Ranbir Singh, Vill. Rangway, P.O. Lote, Teh. Lahoul, Distt. Lahaul&Spiti (H.P.) **M.No. 94183-13957**	Sh. Sandeep, Advocate, Opposite Tehsil office, Upper Keylong, Distt. Lahoul & Spiti, (H.P.)-175132 **M.No. 94183-13957**	Sub-Division Keylong.
Mandi District					
179.	23	Sh. D.K.Abrol, Advocate	P.O. Sundernagar-I Teh. Sundernagar, Mandi.	Sundernagar Distt.Mandi.	Sundernagar Sub-Div.
180.	31	Sh. Ved Parkash Vashist, Advocate	R/o Sarkaghat, Teh. Teh. Sarkaghat, Mandi.	Sub-Div. Courts Sarkaghat, Mandi. **94180-17830**	Sarkaghat Sub-Div.

181.	33	Sh. Nageshwar Dutt Sharma, Advocate	House No. 25/2/13, Near (T) Hostel, Paddal Muhalla, Mandi	Distt.Courts, Mandi **94181-14047**	Mandi Sub-Division.
182.	40	Sh. Rajesh Tiwari Advocate.	Tiwari Building, Sundernagar-I, Distt. Mandi	Sub-Divisional Courts, Sundernagar Distt.Mandi, H.P.	Sundernagar Sub-Division
183.	54	Sh. Bipat Ram Mughlana, Advocate	Vill.Pundle, P.O. Gwali, Sub. Teh. Padhar, Distt. Mandi (H.P.)	Main Bazar Padhar, P.O. Padhar, Tehsil Padhar, District Mandi(H.P.).	Padhar Sub-Division.
184.	64	Sh. Jagdish Chand Thakur, Advocate	Vill. Banol, P.O. Gharan, Teh.Sadar, Distt. Mandi.	Distt. Courts Mandi **98163-98258**	Mandi Sub-Division.
185.	79	Sh. Naresh Kumar Sharma, Advocate	Vill. & P.O. Gohar Distt. Mandi, H.P..	V& P.O. Gohar Distt. Mandi, H.P..	Gohar Sub-.Division.
186.	80	Sh. Hament Raj Vaidya, Advocate	H. No. 50/10, Uppar Bhagwahan, Mohalla Mandi Town, Distt. Mandi.	Advocate, District Courts, Mandi H.P.	Mandi Sub-Division.
187.	81	Sh. Kishore Chand Verma, Advocate	Block colony, Sarkaghat District Mandi	Sub-Divisional Courts Sarkaghat, Distt. Mandi **94180-08946**	Sarkaghat Sub-Division.
188.	84	Sh. Surinder Paul Parmarl, Advocate	Village Bindra Bani, P.O. Duddar, Tehsil, Sadar, Distt Mandi, H.P. (near Forest Check Post) Mandi-Kullu Road, Mandi, H.P.	District Courts Complex Mandi	District Mandi
189.	88	Sh. Raj Kumar Sharma, Advocate	Near Gas Agency, Ward No. 6 Sarkaghat, District Mandi.	Main Market (near Tehsil Courts)Tehsil Sarkaghat Distt. Mandi.	Sarkaghat Sub-Dvision.
190.	94	Sh. Kuldeep Kumar, Advocate	Vill.&P.O. Mahadev Tehsil Sundernagar, Distt Mandi	Sub-Divisional Courts Sundernagar, Mandi.	Sundernagar Sub-Division.
191.	102	Sh. Surinder Singh Thakur, Advocate	Vill. Gadyara, P.O. Thara, Tehsil Jogindernagar, District Mandi	Sub-Divisional Courts Jogindernagar, District Mandi.	Jogindernagar Sub-Division.
192.	103	Sh. Ramesh Kumar Pathania, Advocate	Vill. & P.O. Guma Tehsil Jogindernagar, District Mandi	Sub-Divisional Courts Jogindernagar, District Mandi	Jogindernagar Sub-Division.
193.	108	Sh. Rajesh Verma, Advocate	V. Bhyarta, P.O. Chunahan Via Baggi, Tehsil Sadar Distt. Mandi.	District Courts Mandi **94181-53378**	Distt. Mandi

194.	119	Sh. Roop Singh Raghwa, Advocate	V. Dodhwan, P.O. Bhojpur, Sundernagar, Distt. Mandi	Civil Courts Sundernagar, Mandi **94180-25836**	District Mandi
195.	122	Sh. Pushap Raj, Advocatep	V. Kapahara, P.O. Reur,Tehsil Sadar, Distt. Mandi	District Courts Mandi	Mandi. District
196.	124	Sh. Gopal Singh Chauhan, Advocate	V. Nehra, P.O. Bhanthal, Tehsil Karsog, Distt. Mandi	Civil Courts Karsog District Mandi.	Karsog Sub-Division.
197.	133	Sh. Rajender Kumar Sharma, Advocate	V. & P.O. Poanta, Tehsil Sarkaghat, Distt. Mandi.	Sub-Divisional Courts Sarkaghat, Distt. Mandi **96251-05040**	Baldwara Sub-Tehsil.
198.	137	Sh. Pardeep Parmar,Advocate	Vill. Shilakper, P.O. Duder,Tehsil Sadar, Distt. Mandi.	District Courts Mandi **94181-14330**	Mandi District.
199.	141	Sh. Arun Kumar, Advocate	Vill. Biddi, P.O. Darwan, Tehsil Sarkaghat, District Mandi.	Sub-Divisional Courts Sarkaghat, Distt. Mandi **94181-00796**	Sarkaghat Sub-Division.
200.	210	Smt. Shakuntal Bhardwaj, Advocate	c/o Sh. Kushal Singh (Capt. Rtd.) Vill. Bharyara, P.O. Chauntra, Tehsil Jogindernagar, District Mandi.	C/o Sh. Kushal Singh (Capt. Rtd.) Vill. Bharyara, P.O. Chauntra, Tehsil Jogindernagar, District Mandi.	Jogindernagar Sub-Division.
201.	211	Sh. Jai Singh Chauhan, Advocate	House No. 111/1 Khaliyar, P.O. Mandi, Distt. Mandi, H.P..	District Courts, Mandi, H.P. **94181-45131**	Mandi Sub-Division.
202.	214	Smt. Dipali Jaswal, Advocate	House No. 145/3-11,Thanehra Mohala, near School Bazar, Tarna, Mandi. H.P.	House No. 145/3-11,Thanehra Mohala, near School Bazar, Tarna, Mandi. H.P. **94182-78696**	Mandi Sub-Division.
203.	222	Sh. Surinder Thakur, Advocate	V.P.O. Sarkaghat, Teh. Sarkaghat, Distt. Mandi, H.P.	V.P.O. Sarkaghat, Teh. Sarkaghat, Distt. Mandi, H.P. **94181-00759** **94184-04353**	Sarkaghat Sub-Division.
204.	223	Sh. Krishan Lal Sharma, Advocate	V.P.O. Bhojpur, Teh. Sundernagar, Distt. Mandi, H.P.	V.P.O. Bhojpur, Teh. Sundernagar, Distt. Mandi, H.P.	Sundernagar Sub-Division.
205.	243	Sh. Inder Dass Tayagi, Advocate	V.P.O. Pali Teh. Padhar, District Mandi, H.P.	V.P.O. Pali Teh. Padhar, District Mandi, H.P.	Padhar Tehsil
206.	244	Sh. Satish Kaushal, Advocate	145/25 near Arunadaya Senior Secondary School, Mahajan Bazar, Mandi, H.P.	District Courts, Mandi, H.P.	Mandi Sub-Division.

207.	252	Sh. Ajay Singh Jamwal, Advocate	House No.5/96,Kunalgali, Sarkaghat, Mandi, H.P.	Sub-Divisional Courts Sarkaghat, Mandi, H.P.	Sarkaghat Sub-Division and Sub-Division Dharampur.
208.	265	Smt. Saroja Devi Advocate	r/oVill. Raja, P.O. Tramat, (via) Chauntra,Tehsil Jogindernagar, District Mandi.	Civil Courts Joginder Nagar & Lad Bharol. **98170-35534**	Jogindernagar Sub-Division.
209.	275	Sh. Hem Pal Singh Rana, Advocate	r/o Vill. Kotlu, P.O. Galma,Tehsil Sadar, District Mandi.	District and Sessions Courts Mandi. **94183-87933**	Mandi Sub-Division.
210.	278	Sh. Puran Chand, Advocate	s/o Late Shri Janki Ram , R/o Vill.& P.O. Karsog, Tehsil Karsog, District Mandi.	Sub-Divisional Courts Karsog **98171-60540**	Karsog Sub-Division.
211.	283	Sh. Lal Singh, Advocate	r/o Vill. Bhadyal, P.O. Tikkar,,Tehsil Sadar, District Mandi.	District Courts Mandi. **94181-94880**	Sub-Divisions Mandi and Balh.
212.	285	Smt.Alaknanda Handa, Advocate	r/o Kataula Road, Tehsil Sadar, District Mandi.	District Courts Mandi. **94180-74059**	Mandi Sub-Division.
213.	300	Smt. Ramita Kumari, Advocate	V. P.O. Harabag, Tehsil Jogindernagar, District Mandi.	Civil Courts Joginder Nagar. **94181-20095**	Jogindernagar Sub-Division.
214.	301	Smt. Suchitra Thakur Guleria, Advocate	r/oVill. Lunapani, P.O. Bhangrotu, Tehsil Sadar, District Mandi.	Civil Courts Sundernagar. **94180-74510**	Sundernagar Sub-Division.
215.	302	Ms. Rama Verma, Advocate	c/o H.P.MC Staff Colony V.P.O. Jadol, Tehsil Sundernagar, District Mandi.	Civil Courts Sundernagar **94181-56590**	Sundernagar Sub-Division.
216.	303	Shri Narender Singh Chandel, Advocate	c/o Kamaksha Complex near Hotel Humsafer Sundernagar, P.O. Bhojpur, Tehsil Sundernagar, District Mandi.	C/o Kamaksha Complex near Hotel Humsafer Sundernagar, P.O. Bhojpur, Tehsil Sundernagar, District Mandi. **01907-262148**	Sundernagar Sub-Division.
217.	304	Shri Akash Sharma, Advocate	r/o H.No. 237/3, Jail Road Mandi, District Mandi.	District Courts Mandi. **94180-11110**	Mandi Sub-Division.
218.	305	Shri Manoj Kumar Guleria, Advocate	Vill. Manyana, P.O. Tilli, Tehsil Sadar, District Mandi.	District Courts Mandi. **01905-262106**	Mandi Sub-Division.

219.	306	Shri Lokesh Kapoor, Advocate	r/o H.No. 75, V.P.O. Ratti, Tehsil Sadar, District Mandi.	Shree Madho Rai Complex near District Courts Mandi. **01905-241304**	Mandi Sub-Division.
220.	307	Smt. Geeta Devi Advocate	Vill. Daundhi, P.O. Nagchala, Tehsil Sadar, District Mandi.	District Courts Mandi.	Mandi Sub-Division.
221.	308	Shri Ajay Kumar Thakur, Advocate	r/o H.No. 49/5, Palace Colony Mandi, Tehsil Sadar, District Mandi.	District Courts Mandi. **94180-13630**	Mandi Sub-Division.
222.	311	Shri Satish Kumar Bhardwaj, Advocate	Vill. Jukain, P.O. Nabahi, Tehsil Sarkaghat, District Mandi.	Sub-Divisional Judicial-cum-Civil Judge (Sr. Division) Courts Sarkaghat. **94186-14923**	Sarkaghat Sub-Division.
223.	385	Sh. Hem Chand, Advocate	r/o H.No. 157/4, near PWD Rest House Bhojpur, Tehsil Sundernagar, District Mandi.	R/o H.No. 157/4, near PWD Rest House Bhojpur, Tehsil Sundernagar, District Mandi. **94184-67106**	undernagar Sub-Division.
224.	386	Shri Ram Krishan Advocate	Vill. Patrahan, P.O. Kapahi, Tehsil Sundernagar, District Mandi.	Judicial Courts Complex Sundernagar. **98161-77115**	Sundernagar Sub-Division.
225.	387	Shri Rajesh Kumar, Advocate	Vill. & P.O. Chambi, Tehsil Sundernagar, District Mandi.	Sub-Divisional Courts Sundernagar. **98164-34680**	Sundernagar Sub-Division.
226.	388	Shri Vikrant Thakur, Advocate	Vill. & P.O. Mahadev, Tehsil Sundernagar, District Mandi.	Civil Courts Sundernagar. **01907-263377**	Sundernagar Sub-Division.
227.	389	Smt. Kanchan Gautam Vatsi, Advocate	Vill. Wahdhar, P.O. Gohar, Tehsil Chachyot, District Mandi.	Court of Civil-cum- Judicial Magistrate Chachyot at Gohar, Distt. Mandi. **98056-52491**	Gohar Sub-Division.
228.	390	Shri Chetan Kumar Sharma, Advocate	V.P.O. Chailchowk, Tehsil Chachyot, District Mandi.	Court of Civil-cum- Judicial Magistrate Chachyot at Gohar, Distt. Mandi. **98163-61340**	Gohar and Thunag Sub-Divisions.
229.	397	Sh. Davender Kumar Sharma, Advocate	Vill. Biddi, P.O. Darwar, Tehsil Sarkaghat, Mandi, H.P.	Sub-Divisional Courts Sarkaghat, Mandi, H.P. **94181-13737**	Sarkaghat Sub-Division.

230.	399	Sh. Sanjay Singh Guleria, Advocate	Vill. Langehar P.O. Hari-Behra, Tehsil Sarkaghat, Mandi, H.P.	Sub-Divisional Courts Sarkaghat, Mandi, H.P. **94180-74104**	Sarkaghat Sub-Division.
231.	416	Shri Raj Kumar Sen, Advocate	Village Lunapani, P.O. Bhangrotu, Tehsil Sadar, District Mandi.	District Courts Mandi. **01905-241030**	Mandi Sub-Division.
232.	417	Shri Vishal Thakur, Advocate	r/o H.No. 160/12, New Ram Nagar, Tehsil Sadar, District Mandi.	District Courts Mandi. **94180-74563**	Mandi Sub-Division.
233.	418	Shri Lokinder Kutlehria, Advocate	Village Sambal, P.O. Bijni, Tehsil Sadar, District Mandi.	District Courts Complex Mandi. **94181-13392**	Mandi Sub-Division.
234.	419	Shri Rakesh Kumar Thakur, Advocate	Village Fatewahan (Devdhar) P.O. Talyahar, Tehsil Sadar, District Mandi.	H.No. 5/4, Hospital Road Mandi, District Courts Mandi. **94181-81343**	Sub-Divisions Mandi and Balh.
235.	422	Shri Veer Chand, Advocate	r/o Village Baral, P.O. & Tehsil Karsog, District Mandi.	Sub-Divisional Courts Karsog. **94189-43787**	Karsog Sub-Division.
236.	432	Smt. Arpna, Advocate	Village Pungh, P.O. Sundernagar-I, Tehsil Sundernagar, District Mandi.	Sub-Judge Courts Sundernagar,Distt. Mandi.	Sundernagar Sub-Division.
237.	433	Smt. Poonam Kumari,	Village Betehar, P.O. Saigaloo, Up-Tehsil Kotli, District Mandi.	District Courts Complex Mandi. **94182-41070**	Mandi Sub-Division.
238.	437	Sh. Dharmender Sharma, Advocate	Near Old Bus Stand, V.P.O. Bhojpur, Tehsil Sundernagar, District Mandi (H.P.)	Sub-Divisional Civil Courts Sundernagar **94180-06808**	Sundernagar Sub-Division.
239.	438	Sh. Neeraj Kishore Sharma, Advocate	r/o H.No. 42/5, Haripur, P.O. Sundernagar-I, Tehsil Sundernagar, District Mandi (H.P.)	Sub-Division Sundernagar	Sundernagar Sub-Division.
240.	439	Sh. Pankaj Chandel, Advocate	Village Salah, Opp. Govt. Poultry Farm, P.O. Sundernagar-I, Tehsil Sundernagar, District Mandi (H.P.)	Sub-Divisional Civil Courts Sundernagar **94184-62462**	Sundernagar Sub-Division.
241.	440	Sh. Chuni Lal, Advocate	Village Karla, P.O. Doghari, Tehsil Sundernagar, District Mandi (H.P.).	Civil Courts Sundernagar **94181-13213**	Sundernagar Sub-Division.

242.	444	Sh. Kuldeep Singh Advocate	Vill. Kot, P.O. Tihra, Sub-Tehsil Tihra, District Mandi 175026	Sub-Tehsil Tihara, V.P.O. Tihra, District Mandi (H.P.) **94184-70704** **86288-78704**	Sub-Tehsil Tihra.
243.	448	Sh. Shambhu Ram Badhan, Advocate	Vill. Siun, P.O. & Tehsil Lad Bharol, Distt. Mandi H.P.	Tehsil Complex Lad Bharol, District Mandi (H.P.) **98168-89965**	Tehsil Ladbharol of Sub-Division J/Nagar.
244.	465	Sh. Khem Singh,Advocate	r/o Village Spairu, P.O. Bhararu, Tehsil Jogindernagar, Distt. Mandi H.P.	Judicial Courts Complex Jogindernagar, District Mandi H.P.	Jogindernagar Sub-Division.
245.	467	Sh. Pawan Kumar,Advocate	r/o Village and P.O. Chambi, Tehsil Sundernagar, Distt. Mandi H.P.	Sub-Divisional Judicial Courts Sundernagar, District Mandi H.P. **94593-24799** **70187-82103**	Sundernagar Sub-Division.
246.	468	Sh. Husan Lal, Advocate	r/o Village and P.O. Bhojpur, Tehsil Sundernagar, Distt. Mandi H.P.	Sub-Divisional Courts Sundernagar, District Mandi H.P. **78076-00039**	Sundernagar Sub-Division.
247.	469	Sh. Uttam Chand Chauhan, Advocate	r/o Village and P.O. Bhanthal, Tehsil Karsog, Distt. Mandi H.P.	Near Tehsil Office Karsog, District Mandi H.P. **98174-91797** **94188-93497**	Karsog Sub-Division.
248.	471	Sh. Santosh Kumar, Advocate	R/o Village and P.O. Giun, Sub-Tehsil Dharampur, Distt. Mandi H.P.	R/o Village and P.O. Giun, Sub-Tehsil Dharampur, Distt. Mandi H.P. **98056-24324**	Dharampur Sub-Division.
249.	478	Sh. Yadvender Kumar, Advocate	r/o Village Suragi, P.O. Janjehli, Tehsil Thunag, Distt. Mandi H.P.	Sub-Divisional Judicial Magistrate Courts Complex Chachiot at Gohar, Distt. Mandi H.P. **94185-60875**	Gohar Sub-Division. And Sub-Division Thunag.
250.	487	Sh. Ramesh Kumar, Advocate	r/o Village Bah, P.O. Gagal, Tehsil Balh, Distt. Mandi H.P.	District Courts Mandi, Distt. Mandi H.P. **94181-82695**	Mandi Sub-Division and Sub Division Balh.
251.	506	Smt. V.B. Luxmi, Advocate	r/o Village Groru, Tehsil Jogindernagar, Distt. Mandi H.P.	Sub-Divisional Courts Joginder Nagar, Distt. Mandi H.P. **94182-00460**	Jogindernagar Sub-Division

252.	515	Sh. Devender Sharma, Advocate	s/o Sh. Ramji, Vill. & P.O. Thunag, Tehsil Thunag, Distt. Mandi, (H.P.)-175048	C/o Champa Thakur, Ex. Pradhan, G.P. Bali-Chowki, P.O.& Tehsil Balichowki, Distt. Mandi, 175106 **98170-42005**	Sub-Division Balichowki.
253.	525	Sh. Naresh Kumar, Advocate	s/o Late Sh. Devinder Singh Thakur, R/o Pandav Sheela, P.O. Late, Teh. Thunag, Distt. Mandi (H.P.)- **M.No. 94180-11502**	-Do-	Sub-Division Thunag.
254.	89	Sh. Raj Kumar Thakur, Advocate	Raj Kumar Thakur near Khadi Bhandar, Tehsil Sarkaghat Distt. Mandi H.P.	Sh. Raj Kumar Sharma, Advocate Sub-Judge Court Sarkaghat Distt. Mandi **94181-81334**	Sub-Division Sarkaghat.
District Shimla					
255.	32	Sh. Balbir Singh Jhagta, Advocate	V.P.O. Bamta, Teh. Chopal,Distt.Shimla	Chopal Sub-Div. Courts, Distt. Shimla **98161-61031**	Chopal Sub-Division.
256.	34	Sh. Liaquat Ali Khan, Adovate	19/2, Chhota Shimla Shimla.	Bell Villa, The Mall, Shimla **98160-77480**	Distt. Shimla
257.	36	Smt. Sunita Gupta, Advocate	Working Women Hostel Sanjauli, Shimla-6	Indian Book Depot Bldg. No.4, Lower Mall, Shimla.	Distt.Shimla.
258.	61	Sh. Surender Singh Deshta, Advocate	Deshta Niwas, Village Sangti, P.O. Sanjauli, Shimla	Distt. Courts, Shimla-1. **94181-19657**	Sub-Division Shimla (Rural)
259.	117	Sh. Purshotam Sharma, Advocate	V. Runkali, P.O. Sandhu, Tehsil Theog, Distt. Shimla.	Civil Court Theog. **94180-41926**	Theog Sub-Division.
260.	134	Sh Mahesh Gupta, Advocate	Sanjay Bhawan, Sanjauli, Shimla-6.	Advocate High Court Shimla. **98160-19497**	Shimla District.
261.	148	Sh. Sanjay Kumar, Advocate	r/o Vill. Goro, P.O. Shogi, Teh. & Distt. Shimla, H.P.	Patiala Vakil Khana, Middle Bazar Shimla.	Shimla_District
262.	156	Sh. Hardev Sharma, Advocate	r/o Garja Niwas, Court Road Rohru, District Shimla, H.P. Pin 171207	R/o Garja Niwas, Court Road Rohru, District Shimla, H.P. **98164-33727**	Rohru Sub-Division.

263.	167	Sh. Dinesh Kumar Sharma, Advocate	Ramakrishna Niwas, Shogi, P.O. Shogi, Teh. & Distt. Shimla, H.P.	Ramakrishna Niwas, Shogi, P.O. Shogi, Teh. & Distt. Shimla, H.P. **94183-62269**	Shimla (Rural) Sub-Division.
264.	180	Sh. Vipul Prabhakar, Advocate	Bachan Niwas Lower Kaithu, Shimla-3	District Courts Shimla **94590-00100**	Shimla (Urban) Sub-Division.
265.	203	Sh. Diwan Singh, Advocate	Kaura Niwas, Sheesh Mahal, Rampur, Distt. Shimla.	Chamber No. 10, Judicial Courts Complex, Rampur **94180-76895**	Rampur Sub-Division.
266.	215	Sh. Vinu Bhasin, Advocate	"27 Woodside" Durga Bari, Lower Kaithu, Shimla	"27 Woodside" Durga Bari, Lower Kaithu, Shimla.	Shimla(Urban) Sub-Division.
267.	227	Sh. Dinesh Kumar Panwar, Advocate	Panwar House Middle Sangti, P.O. Chaily, Summer Hill, District Shimla, H.P.	Panwar House Middle Sangti, P.O. Chaily, Summer Hill, District Shimla, H.P. **98160-23021**	Shimla(Rural) Sub-Division.
268.	232	Sh. Dev Kumar, Advocate	House No. 57, Near Himgiri Hotel, Main Bazar, Rampur, Distt. Shimla, H.P	House No. 57, Near Himgiri Hotel, Main Bazar, Rampur, Distt. Shimla, H.P **94180-07876**	Rampur Sub-Division.
269.	247	Sh. Lokinder Sharma, Advocate	Bus Stand Jubbal, Teh. Jubbal District Shimla.	Bus Stand Jubbal, Teh. Jubbal, District Shimla. **94180-52404**	Jubbal Tehsil
270.	261	Sh. Navneet Dhir, Advocate	Raj Nest Estate Kasumpti, Distt. Shimla, H.P.	District Courts Shimla, H.P **94181-40189**	Shimla(Rural) Sub-Division.
271.	281	Sh. Jiya Lal Azad,Advocate	Village Panvi, P.O. Duraha, Tehsil Nirmand, District Kullu, H.P.	District and Sessions Courts and Sub-Divisional Courts Rampur,Shimla. **94181-42269**	Rampur Sub-Division.
272.	294	Sh. Dula Ram Hasta, Advocate	c/o Shri Nand Lal Thakur, Nav Bahar, Vill. Dhobighat, P.O. Sanjauli, Distt. Shimla, H.P.	S.C.F. No.2, Chhota Shimla. **98163-16425**	Shimla(Rural) Sub-Division.
273.	296	Sh. Parkash Singh Kalta, Advocate	Office Ramlila Ground, M.A.C. Complex Rohru,Distt. Shimla, H.P.	Office Ramlila Ground, M.A.C. Complex Rohru,Distt. Shimla, H.P. **98169-43711**	Rohru Sub-Division.

274.	297	Sh. Chander Chauhan, Advocate	Gour Niwas, R/o Samalla Opp. Housing Board Samalla, Tehsil Rohru, Distt. Shimla, H.P.	Dutta Complex near Hospital Road Rohru,Distt. Shimla, H.P. **98163-21846**	Rohru Sub-Division.
275.	298	Sh. Vijay Kumar Saklania, Advocate	Yash Bhawan, Lower Vikasnagar, P.O. Kasumpti, Teh. & Distt. Shimla, H.P	Counter No. 10, Document Writers room, D.C. Office, Shimla (H.P.)-171001 **98163-92665**	Shimla(Urban) Sub-Division.
276.	299	Smt. Pooja Sharma, Advocate	66, Summer Lead, Brockhurst, Shimla-9 H.P	District Courts Shimla **98164-22787**	Shimla(Urban) Sub-Division.
277.	324	Sh. Virender Sharma, Advocate	Sukh Shant Sadan Sangti Sanjauli, Distt. Shimla-6	Advocate Chamber , Sita Bhawan , near Yodha Niwas, Lower Jakhu, Shimla-1 **94180-30338**	Shimla(Urban) Sub-Division.
278.	360	Sh. Manohar Lal, Advocate	Village Allo, P.O. & Tehsil Theog, Distt. Shimla	Ward No.7 of M.C., Rahighat Theog, P.O. & Tehsil Theog, Distt. Shimla **94180-03692**	Theog Sub-Division.
279.	380	Sh. Krishan Singh Hetta, Advocate	s/o Sh. Kewal Ram R/o Ward No.1, near Courts Theog, Distt. Shimla	Bar Association Theog, District Shimla **98163-85611**	Theog Sub-Division.
280.	394	Ms Rani Thakur, Advocate	Nova Cottage Dinera Estate Boileauganj Shimla-5	Nova Cottage Dinera Estate Boileauganj Shimla-5 **94186-86719** **94185-86415**	Shimla(Urban) Sub-Division.
281.	401	Sh. Kanwar Narendra Singh, Advocate	"Indraprastha" Village Dharmai, P.O. Jais, Tehsil Theog, Distt. Shimla	Kanwar Law Chamber near Courts Complex Theog, Tehsil Theog, Distt. Shimla **94180-14000**	Theog Sub-Division.
282.	410	Sh. Digvijay Singh, Advocate	Vill.& P.O. Dhjami, Tehsil & Distt. Shimla, H.P.	Top Floor Surjan Mall Building Lower Bazar Shimla, Distt. Shimla **94186-27070** **94599-00700**	Shimla(Rural) Sub-Division.

283.	423	Sh. Pardeep Singh, Advocate	Vill. Tiukri, P.O. Kunihar, Tehsil Arki, Distt. Solan H.P.	R/o Narain Bhawan Totu, Main Chowk Totu, Tehsil & District Shimla **88942-95123** **94180-01564**	Shimla(Urban) Sub-Division.
284.	435	Sh. Vinod Gupta, Advocate	s/o Sh. Khem Raj Gupta, R/o Woodrina Tourist Complex Dhalli, Distt. Shimla H.P.	Himachal Pradesh High Court, Shimla, Distt. Shimla-H.P. **93185-25803**	Himachal Pradesh High Court, Shimla.
285.	442	Sh. Umesh Sharma, Advocate	H.No.38/1, Village Magawta, Tehsil Jubbal, Distt. Shimla	Near Tehsil Complex Jubbal, Tehsil Jubbal, Distt. Shimla **01781-252421**	Tehsil Jubbal
286.	460	Sh. Rajender Kumar Musafir, Advocate	Sarla Niwas, Near Tunnel Bye-Pass Road Dhalli, Shimla-12 (H.P.)	Sarla Niwas, Near Tunnel Bye-Pass Road Dhalli, Shimla-12 (H.P.) **98160-26805**	Shimla(Urban) Sub-Division.
287.	461	Smt. Neelam Kumari, Advocate	w/o Sh. Sanjay Ghandhi, Gurg Building, Opp. 66 K.V. Power House, New Tutu, Tehsil & District Shimla(H.P.)-11	16/1-16/2, Tara View Guest House (FF), Cart Road Shimla **98055-99130**	Shimla(Urban) Sub-Division.
288.	462	Sh. Dinesh Jhingta, Advocate	Village Bhamnoli, P.O. Sumerkot, Tehsil Rohru, Distt. Shimla(H.P.)	Judicial Courts Complex Rohru, Distt. Shimla(H.P.) **94181-07439**	Rohru Sub-Division.
289.	463	Sh. Dinesh Tegta, Advocate	s/o Sh. Banka Ram, r/o Vill. Mehandli, P.O. Karasa, Tehsil Rohru, Distt. Shimla(H.P.)	Civil Courts Rohru, Distt. Shimla(H.P.) **98163-92714**	Rohru Sub-Division.
290.	464	Sh. Darshan Dass Kashyap, Advocate	Village Gaura, P.O. Dhar-Gaura, Tehsil Rampur Bsr., District Shimla	Municipality Complex Chamber No. 28, Rampur Bsr. Distt. Shimla **94188-43004**	Rampur Sub-Division.
291.	471	Shri Yogesh Sharma, Advocate	Village Panog, P.O. Shoghi, Tehsil & District Shimla (H.P.)	Sharma Niwas Panog, P.O. Shoghi, Tehsil & District Shimla (H.P.) **98056-24324**	Sub-Division Shimla(Rural).
292.	472	Shri Susheel Kumar, Advocate	r/o Parihar Cottage, Below Wheet Reserch Centre, Tutikandi, Shimla-4 (H.P.)	Judicial Courts Complex Chakkar, Shimla-5 (H.P.) **94181-00250**	Sub-Division Shimla(Urban).

293.	473	Shri Brahma Nand, Advocate	r/o C/o Amar Chand Durga Cottage Below Govt. Primary School Ghora Chowki Shimla-5 (H.P.)	District Courts, Judicial Courts Complex Chakkar, Shimla-5 (H.P.) **98162-14629**	Sub-Division Shimla(Urban).
294.	474	Smt. Sushma, Advocate	w/o Sh. Pradeep Kunwar, R/o Set No.63, Type-IV, Govt. Colony Kasimpti, Shimla-9 (H.P.)	Judicial Courts Complex Chakkar, Shimla-5 (H.P.) **94189-03964**	Sub-Division Shimla(Urban).
295.	479	Sh. Mohinder Prashar, Advocate	Village Bharara, P.O. & Tehsil Kumarsain, District Shimla	Shyam Market, near Judicial Courts Complex Rampur Bushahr,. Distt Shimla , H.P. **94180-76892**	Rampur Sub-Division.
296.	541	Sh. Ujjwal Sain Mehta, Advocate	s/o Late Sh. Chander Sain Mehta R/o V.P.O. Pharal, Tehsil Kumarsain District Shimla-171103	SDM Kumarsain, District Shimla H.P. **94592-17041, 70180-67649**	Sub Division Kumarsain.
297.	542	Sh. Vidya Sagar, Advocate	s/o Sh. Uma Dutt R/o Ward No. 2 Below by pass Prem Ghat Theog, Tehsil Theog, Distt. Shimla-171201	R/o Ward No. 2 Below by pass Prem Ghat Theog, Tehsil Theog, Distt. Shimla-171202 **98161-33933**	Sub Division Theog.
298.	543	Sh. Ritesh Achal Sharma, Advocate	r/o Village Magawta, P.O. Kaina, Tehsil Jubbal, Distt. Shimla-171205	Bus Stand Jubbal Near Tehsil Complex Jubbal District Shimla H.P. **98164-03949**	Tehsil Jubbal.
299.	544	Sh. Vishal Kashyap, Advocate	s/o Sh. Jyoti Kashyap, r/o Vishal Niwas, V.P.O. Mashobra, Tehsil and District Shimla H.P.-171007	Lawyers' Chamber Society, Chamber No.G-4, Judicial Court Complex Shimla H.P.-05 **98160-27607**	Sub-Division Shimla (Urban).
300.	545	Sh. Rakesh, Advocate	s/o Sh. Krishan Dass r/o Village Ghatroo, P.O. Halog (Dhami), Tehsil & District Shimla H.P.-171103	Chamber No.75, Lawyers' Chambers, Judicial Court Complex Chakkar Shimla H.P.-05 **98170-38500 0177-2790130**	Sub-Division Shimla (Urban).
301.	546	Sh. Ritesh Banyal, Advocate	s/o Sh. Premjit Banyal, r/o Banyal Basera Annadale, Shimla-171003	Chamber No 80-81, Lawyers' Chambers District Court Complex Chakkar Shimla-05 **94180-95665**	Sub-Division Shimla (Urban).

Sirmaur District					
302.	44	Sh. Anil Kumar Sareen, Advocate	Ward No. 8, House No. 44, Paonta Sahib, Sirmaur H.P.	Court Compound Paonta Sahib, Sirmaur **94180-87337**	Paonta-Sahib Sub-Division
303.	60	Sh. P.S. Saini, Advocate.	House No. 3009/11 (Behind JBT School)Nahan (H.P.)	Main Bazar, Hindu Ashram Road, Nahan **98161-79605**	Nahan Sub-Division.
304.	75	Sh. Subhash Dutt Sharma, Advocate	Tehsil Colony, Rajgarh, Distt.Sirmaur (H.P.) PIN- 173101	Tehsil Colony, Rajgarh, Distt. Sirmaur (H.P.). **98170-84626**	Rajgarh Sub-Division.
305.	169	Sh. Arun Grover, Advocate	House No. 21, Ward III, Badri Nagar, Paonta Sahib, District Sirmaur	Chamber No. 148, Court Complex, Paonta Sahib, Distt. Sirmaur, H.P. **94186-48052**	Paonta Sahib Sub-Division.
306.	177	Smt. Neeraj Rani, Advocate	r/o House No. 11/13, Bhardwaj Bhawan, Hindu Ashram Road, Near Delhi Gate, Nahan, Distt. Sirmaur	R/o House No. 11/13, Bhardwaj Bhawan, Hindu Ashram Road, Near Delhi Gate, Nahan, Distt. Sirmaur **94180-72872**	Nahan Sub-Division.
307.	202	Sh. Rajinder Kumar Sharma, Advocate	180/4 Badri Nagar, Paonta Sahib, District Sirmaur	Chamber No. 131, Courts Complex, Paonta Sahib, District Sirmaur **94181-00071**	Paonta Sahib Sub-Division.
308.	257	Smt. Vanita Singh, Advocate	Surat Palace Nahan, Distt. Sirmaur, H.P.	Surat Palace near Chaugan,Nahan, District Sirmaur, H.P. **97361-12526**	Nahan Sub-Division.
309.	272	Sh. Hukam Chand Sharma, Advocate	Vill. & P.O. Sangrah, Tehsil Renuka ji, District Sirmaur H.P.	Tehsil Sangrah, District Sirmaur **0170-2248107**	Tehsil Rejuka ji at Sangrah Distt.Sirmaur.
310.	332	Smt. Kavita Kashyap, Advocate	H.No.1204/6, Mohalla Amarpur Nahan, Distt. Sirmour H.P.	District Courts Sirmaur at Nahan H.P. **94182-68350**	Nahan Sub-Division.
311.	346	Sh. Sandeep Kumar, Advocate	r/o H.No.1311/6, Mohalla Amarpur Nahan,Distt. Sirmour, H.P..	R/o H.No.1311/6, Mohalla Amarpur Nahan,Distt. Sirmour, H.P.. **94184-62564**	Nahan Sub-Division.

312.	348	Sh. Anil Thakur, Advocate	r/o Shamsherpur, Paonta Sahib, Distt. Sirmour, H.P..	Chamber No.142, First Floor, Courts Complex Paonta Sahib, Distt. Sirmour, H.P. **94180-61741**	Paonta Sahib Sub-Division.
313.	349	Sh. Naresh Kumar Tomar, Advocate	r/o H.No.256/2, Ward No.4, Shiva Colony, B-Block Taruwala, Paonta Sahib, Distt. Sirmour, H.P..	Chamber No.139, Civil Courts Complex Paonta Sahib, Distt. Sirmour, H.P. **94181-33191**	Paonta Sahib Sub-Division.
314.	408	Sh. Dinesh Singh Tomar, Advocate	H.No. 102/14, Ward No.3, Adrash Colony Paonta Sahib, Distt. Sirmour, H.P..	Chamber No.152, Civil Courts Complex Paonta Sahib, Distt. Sirmour, H.P. **94180-73111**	Paonta Sahib Sub-Division.
315.	409	Sh. Jagdish Kumar Negi, Advocate	Near Injuction Factory Behrewala Road Matralion Paonta Sahib, Tehsil Paonta Sahib, Distt. Sirmour, H.P..	Chamber No.137, Civil Courts Complex Paonta Sahib, Distt. Sirmour, H.P. **94181-08726**	Paonta Sahib Sub-Division.
316.	420	Sh. Mohd. Iqbal, Advocate	H.No. 3180/10, Katcha Tank Nahan, Distt. Sirmour, H.P..	District Courts Complex Nahan, Distt. Sirmour, H.P. **98161-15875**	Nahan Sub-Division.
317.	421	Sh. Ashok Kumar, Advocate	H.No. 1051/5, Ward No. 4, Mohalla Amarpur Nahan, Distt. Sirmour, H.P..	District Courts Complex Nahan, Distt. Sirmour, H.P. **223715**	Nahan Sub-Division.
318.	436	Sh. Lalit Kumar, Advocate	Village Ambwala, P.O. Sainwala, Tehsil Nahan, District Sirmour	District Courts Complex Nahan, Distt. Sirmour, H.P. **98160-56877**	Nahan Sub-Division.
319.	441	Sh. Ravinder Kumar Sharma, Advocate	V.P.O. Nagheta, Tehsil Paonta Sahib, Distt. Sirmour H.P. 173025	Chamber No. 143, Courts Complex Paonta Sahib, Distt. Sirmour H.P. **94180-84788** **98050-73474**	Paonta Sahib Sub-Division.
320.	445	Sh. Kapil Garg,, Advocate	Stone Creek, Village Batol, P.O. Sarahan, Tehsil Pachhad, District Sirmour	Near Civil Hospital, V.P.O. Sarahan, Tehsil Pachhad, District Sirmour (H.P.). **94181-26523**	Tehsil Pachhad (Sarahan).

321.	482	Sh. Ashwani Kumar Sharma, Advocate	H.No.182/4, Rajban Road, Badri Nagar, Tehsil Paonta Sahib, District Sirmour (H.P.)	Chamber No.147, Courts Complex Paonta Sahib, District Sirmour (H.P.).	Paonta Sahib Sub-Division.
322.	483	Sh. Atma Ram Sharma, Advocate	H.No.196/6, Abhishek Cottage Sai Colony, Bangran Road Beherewala, Paonta Sahib, District Sirmour (H.P.)	Chamber No.134, Opp. MC Office, Ist Floor, Courts Complex Paonta Sahib, District Sirmour (H.P.). **94181-17709**	Paonta Sahib Sub-Division.
323.	484	Sh. Ishwar Singh Bisht, Advocate	H.No.125/12, Cantt. Area Nahah, District Sirmour (H.P.)	H.No.125/12, Cantt. Area Nahah, District Sirmour (H.P.) **94182-27675**	Nahan Sub-Division.
324.	485	Sh.Neeraj Kumar, Advocate	H.No.392/11, Mohalla Ramdasia, near Baweja Petol Pump Nahah, District Sirmour (H.P.)	District Courts Nahan, District Sirmour (H.P.) **94181-17642** **78310-21142**	Nahan Sub-Division.
325.	486	Sh.Ajay Sharma, Advocate	r/o Forest Colony Rajgarh, District Sirmour (H.P.)	C/o Sharma Complex, opposite Tehsil Office Rajgarh, Distt. Sirmour, H.P. **94187-51424**	Rajgarh Sub-Division.
326.	488	Sh. Nitin Gupta, Advocate	r/o H.No.262/11, Chauhan Ka Bag Nahan, Distt. Sirmour, H.P.	Office No.2, Kalisthan Temple Complex, Court Road Nahan, Distt. Sirmour, H.P. **94187-40963**	Nahan Sub-Division.
327.	529	Sh. Aman Gupta Advocate	s/o Sh. Inderpal Gupta House No.22/8, Mohalla Ranital Nahan, District Sirmour-173001	House No.22/8, Mohalla Ranital Nahan, District Sirmour-173001 **9736524083**	Sub Division Nahan.
328.	530	Sh. Nikhil Aggarwal Advocate	s/o Sh. Rakesh Aggarwal, R/o House No.1729/6, Naya Bazar Nahan, Distt. Sirmour-173001	Shop No. 3, near D.I.C. Office, near P.W.D. Rest House Nahan, Sirmour **94181-29224**	Sub Division Nahan.
329.	531	Sh. Varun Sharma Advocate	s/o Sh. Ved Prakash Sharma House No.77, Near SBI Dadahu, V.P.O. & Tehsil Dadahu, Distt. Sirmour-173022	S/o Sh. Ved Prakash Sharma House No.77, Near SBI Dadahu, V.P.O. & Tehsil Dadahu, Distt. Sirmour-173022 **98167-40534**	Tehsil Dadahu.

330.	532	Sh. Navneet Chaudhary Advocate	s/o Sh. Vijender Chaudhary H.No. 40, Ward No. 12, Bangran Bye Pass, Paonta Sahib, District Sirmour-173025	Chamber No. 75, Court Complex Paonta Sahib, District Sirmour-173025 **9736106222**	Sub Division Paonta Sahib.
331.	536	Sh. Digvijay Singh Thakur	s/o Late Sh. Chandan Singh Thakur V.P.O. Shillai, Tehsil Shillai, District Sirmour (H.P.)-173027	---Do---- **9805714943**	Sub Division Shillai.
332.	537	Smt. Rama Kumari	d/o Sh.Ramesh Kumar V.P.O. Sangrah, Tehsil Sangrah, Distt. Sirmour (H.P.)-173023	Near Old Bus Stand Rajgarh, Tehsil Rajgarh, District Sirmour (H.P.)-173101 **8894812819**	Sub Division Sangrah.
333.	538	Sh. Ravinder Singh Thakur	H. No. 209, Ward No. 5 Shamsherpur, Paonta Sahib, District Sirmour (H.P.)-173025	Chamber No. 9, Civil Court Complex Paonta Sahib, District Sirmour-173025 **9816761620**	Sub Division Paonta Sahib.
334.	540	Sh. Bhupinder Singh Thakur	Village Mohana, Post Office Naina Tikkar, Tehsil Pachhad, District Sirmour (H.P.)-173024 **98166-64064** **85807-93891**	Near PWD Rest House, Sarahan, Tehsil Pachhad, District Sirmour-173024 (H.P.)	Sub Division Sarahan.
Solan District					
335.	55	Sh. Varinder Thakur, Advocate	Thakur Niwas, Hospital Road, Solan (H.P.)	Shiv Niwas Building,The Mall Solan (H.P.) **94180-87585**	Solan Sub--Div.
336.	56	Shri Devinder KumarThakur, Advocate	Jagat Niwas Kotala Nala, Rajgarh Road Solan, Distt.Solan, H.P.	Jagat Niwas Kotala Nala, Rajgarh Road Solan, Distt.Solan, H.P. **98160-29115**	Solan Sub-Division.
337.	59	Sh. Vijay Kumar Attri, Advocate	Attri Niwas, Officer's Colony Rajgarh Road, Solan (H.P.)	Attri Niwas, Officer's Colony Rajgarh Road, Solan (H.P.) **94180-23266**	Solan Sub-Div.
338.	68	Sh. Vikram Raj Sharma, Advocate.	Sukh Niwas, Red Cross Road, Solan	Sukh Niwas, Red Cross Road, Solan **94180-22644**	Solan Sub-Div.

339.	132	Sh. Om Parkash Banth, Advocate	Vill. Lehi, P.O. Karuana Tehsil Baddi, Distt.Solan-173205.	Booth No.4, at Auto Bus Stand Baddi, Tehsil Baddi Distt Solan **94186-79820**	Baddi Sub-Division.
340.	147	Sh. Ashok Kumar Tanwar, Advocate	House No. 118, Housing Board Colony Saproon, Solan,	Advocate Office near State Bank of India, the Mall, Solan **94180-60855**	Solan Sub-Div
341.	161	Sh. Ravinder Singh Panwar, Advocate	Village Nahari Ghat (near Kasauli) P.O. Patta, Teh. Kasauli, District Solan, H.P.	House No. 69, Panwar Lodge By pass Road Solan near Bus Stand Solan, H.P.-173212 941804786	Kasauli Tehsil
342.	166	Sh. Hari Ram, Advocate	Village Phawana, P.O. Shalaghat, Teh. Arki, Distt. Solan, H.P.	Rest House Road, Nagar Panchayat Arki, Distt. Solan **94180-30860**	Arki Sub-Division.
343.	170	Sh. Shavit Bhanot, Advocate	HIG-82, First Floor, Sector-4, Parwanoo, Tehsil Kasauli, Distt. Solan, H.P.	C/o Sh. Rakesh Bhanot, Plot No. 10, Sector-1-A, Parwanoo, Tehsil Kasauli, Distt. Solan, H.P. **94180-87594**	Solan Sub-Div. & Kasauli Tehsil.
344.	181	Sh. Karam Chand Gautam, Advocate	Ward No. 4, Nalagarh, District Solan	Chamber No. 24, Judicial Complex, Nalagarh, District Solan, H.P. **98160-42206**	Nalagarh Sub-Division.
345.	184	Sh. Sant Ram Pundiyar, Advocate	House No. 103, Ward No. 13, Sunny Lodge, Kaleen, Saproon, Solan, Distt. Solan	House No. 103, Ward No. 13, Sunny Lodge, Kaleen, Saproon, Solan, Distt. Solan **94184-27456**	Solan Sub-Division.
346.	186	Smt. Sunita Sharma, Advocate	Situ Bhavan, near Water tank Bypass Road, Solan, District Solan, H.P.	LIC buildings 1st floor, near District Courts, Solan	Solan Sub-Division.
347.	190	Sh. Narinder Kumar Bansal, Advocate	Courts Road, Kandaghar, District Solan, H.P.	Courts Road, Kandaghar, District Solan, H.P. **98160-69128**	Kandaghat Sub-Division.
348.	191	Sh. Rajeev Sharma, Advocate	Main Bazar, Kandaghat, District Solan.	Main Bazar, Kandaghat, District Solan. **94180-79069**	Kandaghat Sub-Division.

349.	193	Sh. Joginder Singh, Advocate	Chonri-Ghati, Tank Road, Solan, District Solan	Near Tehjsil Office Kitlanala, Rajgarh Road, Solan **94180-70121**	Solan Sub-Division.
350.	213	Sh. Khem Chand Sharma, Advocate	Nirmal Kunj behind Anjana Furniture house Niyapur, Nagar Panchayat Arki, Distt. Solan	Nirmal Kunj behind Anjana Furniture house Niyapur, Nagar Panchayat Arki, Distt. Solan **98163-47914**	Arki Sub-Division.
351.	229	Sh. Vijay Thakur, Advocate.	V.P.O. Bisha, Kandaghat, Teh. Kandaghat, District Solan, H.P.	V.P.O. Bisha, Kandaghat, Teh. Kandaghat, District Solan, H.P. **94180-47875** **94182-90000**	Kandaghat Sub-Division.
352.	236	Smt. Arun Bala Sharma, Advocate	Vill. Kather, P.O. Chambaghat, Teh. & Disttt. Solan, H.P	District Courts, Solan **94180-48393**	Solan Sub-Division.
353.	240	Sh. Bhupinder Kumar Sharma, Advocate	Geeta Bhawan Arki, Teh. & Distt. Solan.	Civil Court Arki, Teh. & Distt. Solan **94181-74930**	Arki Sub-Division.
354.	246	Miss. Sonia Sahani, Advocate	Sadit Manzil, the Mall Solan, H.P.	Near Simder Theatre Saproon, Solan, District Solan, H.P.-173211 **98160-23081**	Solan Sub-Division. and Parwanoo and Baddi area falling under Kasauli and Nalagarh Sub-Divisions of District Solan.
355.	249	Smt. Anuradha Sharma, Advocate,	Ward No. 2 Baddi Tehsil Nalagarh District Solan, H.P.	Ward No. 2 Baddi Tehsil Nalagarh District Solan, H.P. **98160-47990**	Baddi Sub-Division.
356.	251	Sh. Gurmeet Singh Rana, Advocate,	Vill. Nagle, P.O. Jaghon,Tehsil Nalagarh, Distt. Solan.	Chamber No.37, Courts Complex Nalagarh, Distt. Solan. **238224**	Nalagarh Sub-Division.
357.	255	Sh. Sanjeev Sharma, Advocate,	Ward No.7 Nalagarh, Distt. Solan.	Courts Complex Nalagarh, Distt. Solan. **98160-30210**	Nalagarh Sub-Division.
358.	254	Sh. Pradeep Kumar Latawa, Advocate,	Ward No.7 Nalagarh, near Gurdwara Nalagarh, Distt. Solan.	Ward No.7 Nalagarh, near Gurdwara Nalagarh, Distt. Solan. **01795-221208** **94180-21208**	Nalagarh Sub-Division.

359.	264	Smt. Renu Narseth, Advocate,	w/o Sh.Yashwant Kumar Narseth, Block-C, House No. 502, Suncity Appartment Baddi, Teh. Baddi Distt. Solan	W/o Sh.Yashwant Kumar Narseth, Block-C, House No. 502, Suncity Appartment Baddi, Teh. Baddi Distt. Solan173205 **98160-19710** **98821-66520**	Nalagarh Sub-Division.
360.	268	Smt. Angmo Negi Thakur, Advocate,	w/o Sh.Jeetender Pal Thakur, Tikka Estate, near Primary School Rabon Sproon , Distt. Solan.	District Courts Solan Distt. Solan. **98052-59589**	Solan Sub-Division.
361.	269	Smt. Anju Kohli , Advocate,	Kohli Niwas, By-pass Sproon , Distt. Solan.	Opposite Himani Hotel Solan Distt. Solan. **98162-23164** **94180-51017**	Solan Sub-Division.
362.	291	Sh. Hari Sharan Dass Bassi, Advocate,	Ward No.5 Nalagarh, Tehsil Nalagarh, Distt. Solan.	Chamber No. 20, Judicial Courts Complex Nalagarh, Distt. Solan. **94181-96280**	Nalagarh Sub-Division.
363.	350	Sh. Hans Raj Bhatia, Advocate	Vill. Nawin, P.O. Shalaghat, Teh. Arki, Distt. Solan.	Civil Court Arki, Teh. & Distt. Solan **98164-77620**	Arki Sub-Division.
364.	451	Sh. Sanjeev Kumar, Advocate	s/o Shri Puran Singh, Village Rabon, P.O. Saproon, Tehsil & Distt. Solan H.P.	Sanjeev Kumar, Notary S/o Sh. Puran Singh R/o Vill. Khano, P.O. Rouri, Tehsil Kasuali Distt. Solan-173209 **94180-89211**	Solan Sub-Division.
365.	452	Smt. Bhawana Kumari, Advocate	V.P.O. Chandi, Tehsil Kasauli, Distt. Solan (H.P.)	Judicial Courts Complex Kasauli, Distt. Solan, H.P. **94182-33514**	Tehsil Kasauli
366.	454	Shri Sanjeev Kumar, Advocate	s/o Sh. Nek Ram, R/o Thakur Niwas, Jauna Ji Road Solan, Tehsil & Distt. Solan (H.P.)	City Centre Plaza, Near District Courts Complex Solan, Distt. Solan, H.P. **94181-47147**	Solan Sub-Division.
367.	457	Shri Chander Prakash Attri, Advocate	Chauhan Niwas, Below Veterinary Poly Clinic, Kotla-Nala Solan, District Solan, H.P.	Judicial Courts Complex Solan, Distt. Solan, H.P. **01792-221504**	Solan Sub-Division.
368.	475	Ms. Priyanka Arya,Advocate	d/o Sh.Sahi Ram Arya, R/o Arya Niwas, Shakti Nagar Jaunaji Road Solan, Distt. Solan (H.P.)	R/o Arya Niwas, Shakti Nagar Jaunaji Road Solan, Distt. Solan (H.P.) **98820-41453**	Solan Sub-Division.

369.	497	Smt. Sushma Pahwa	do Late Sh. Hari Singh R/o C/o D.D.Shandil Niwas, Peersathan, Tehsil Nalagarh, Solan H.P. Permanent R/o V.P.O. Harsour, Tehsil Badsar, Hamirpur	Tehsil Courts Nalagarh **70182-86277**	Nalagarh Sub-Division.
370.	499	Kanwar Pradeep Singh	c/o N.S. Thakur Niwas, Officers' Colony, J.B.T. Road Kotla Nala Solan, H.P.	Office/Shop No.8-D, Third Floor, City Centre Plaza, The Mall Solan, Ward No.12, Solan, H.P. **98168-71071**	Solan Sub-Division.
371.	503	Sh. Mahesh Chand Sharma	r/o Village Sobhanmajra, P.O. Panjehra, Tehsil Nalagarh, Solan H.P.	Chamber No.31, Courts Complex Nalagarh **98160-82966**	Nalagarh Sub-Division.
372.	512	Sh. Ajay Sharma, Advocate	s/o Sh. MC Sharma, R/o Shiv Niwas below Congress Bhawan, Saproon, P.O. Saproon, Teh. & District Solan, (H.P.)-173211	Distict Court Solan, Distt. Solan (H.P) **98163-91038**	Sub-Division Solan.
373.	513	Smt. Swati Attri, Advocate	w/o Sh. Adhiraj Thakur, Vill. Ber Ki Ser,P.O. Chambaghat, Teh.& Distt.Solan, (H.P.)-173213	Distict Court Solan, Distt. Solan (H.P) **82195-89458**	Sub-Division Solan.
374.	514	Ms. Rohita Bhalla, Advocate	d/o Sh. Virender Bhalla, R/o Bhalla Niwas, Palace Road Solan, Teh. & District Solan (H.P)-173212	Taksh Agro Food Complex, Opposite Post Office, Sector-1, Parwanoo, Teh. Kasauli, Distt. Solan , **94184-87134**	Sub-Division Kasauli.
375.	533	Smt. Reeta Thakur Advocate	d/o Sh. Nanak Chand R/o Ward No. 1, Geeta Bhawan Arki, Tehsil Arki, Distt. Solan(H.P.) presently residing at Police Colony, Nalagarh, Distt. Solan (H.P.)-174101	Advocate Chamber No. 19 ,Court Complex Nalagarh, Tehsil Nalagarh, Distt. Solan (H.P.) **8219644394**	Sub Division Nalagarh.
376.	534	Smt. Shveta Singh Advocate	w/o Sh. Agam Jund V.P.O. Bhud, Tehsil Baddi District Solan-173205	-do- **9418136440**	Sub Division Nalagarh.
377.	535	Ms Mukti Sharma Advocate	d/o Sh. Babu Ram House No. 17-A, Phase –II, New Nalagarh, Tehsil Nalagarh, District Solan (H.P.)-174101	Chambar No. 34, Court Complex Nalagarh, Tehsil Nalagarh, Distt. Solan **9463686854**	Sub Division Nalagarh.

Una District					
378.	18	Sh. Romesh Chander, Advocate	V.P.O. Amb, Distt. Una	V.P.O. Amb, Distt. Una **94183-45207**	Extended from Amb Sub-Div.to Una District.
379.	38	Sh. Surjit Singh Dadwal, Advocate	V.P.O. Amb, Teh. Amb, Distt. Una	Sub. Div. Courts Amb, Distt. Una **94181-38340**	Amb Sub-Div.
380.	39	Sh. Onkar Singh Advocate.	Opp. Civil Court, Amb, Distt. Una	Opp. Civil Court Amb, Distt. Una. **94187-80434**	Amb Sub-Div.
381.	69	Sh. Ram Kishore Devedi, Advocate	8, The Una Housing Cooperative Colony Rakkar, Una (H.P.)	R/o Ward No. 3, V.P.O. Mehatpur, Teh& Distt. Una-174315 **7018723600**	Una Sub-Div.
382.	71	Sh. Dharam Singh Advocate	Near old Bus Stand Una (H.P.)	Oppsite Main Bus Stand (Old) Upper Storey Bldg., Una **94180-14613**	-do—
383.	73	Sh.Gambhir Singh Advocate	Near Old Bus Stand on Una Amb road, Una (H.P.)	Distt. Courts, Una (H.P.) **04183-92322**	-do-
384.	260	Smt. Chander Kanta Thakur, Advocate	Rakkar Colony Shakuntala Niwas Una Tehsil & Distt. Una.	District Courts Una **98166-66637**	-do-
385.	266	Mrs.Parveen Saini, Advocate	V.P.O. Jankpur, Tehsil & Distt. Una	District Courts Una **98163-31319** **98160-24362**	-do-
386.	267	Sh. Ajay Kumar Sharma, Advocate	V.P.O. Ispur, Tehsil & Distt. Una	Near Old Bus Stand Una(H.P.) **01975-241350**	Una Sub-Division and Sub-Division Haroli.
387.	317	Sh. Raj Kumar Dhanotia, Advocate	V.P.O. Amb, Tehsil Amb Distt. Una	Sub-Divisional Courts Amb **94180-14302**	Amb Sub-Div.
388.	318	Sh. Neeraj Dadwal, Advocate	V P.O. Chalet, Tehsil Amb Distt. Una	Sub-Divisional Courts Amb **98161-98980**	Amb Sub-Div.
389.	320	Sh. Kharag Singh, Advocate	V.P.O. Saloi, Tehsil Amb, Distt. Una	District Courts Una **98164-01593**	Una Sub-Div.
390.	321	Sh. Rajesh Kumar, Advocate	Vill. Baruhi, P.O. Chauki Maniar, Tehsil Bangana, Distt. Una	District Courts Una **01975-279056**	Una Sub-Div.
391.	322	Sh. Madan Lal, Advocate	V P.O. Saloi, Tehsil Amb Distt. Una	Sub-Divisional Courts Amb **98161-40618**	Amb Sub-Div.

392.	358	Sh. Raman Kant Chaudhary, Advocate	Vill. Dhandri, P.O. Chururu, Tehsil Amb Distt. Una	Sub-Divisional Courts Amb **98163-45053** **94590-05499**	Amb Sub-Div.
393.	359	Sh. Rakesh Kumar, Advocate	Vill. Adarsh Nagar Mubarkpur Road Amb, Tehsil Amb Distt. Una	Sub-Divisional Courts Amb **80914-22557**	Amb Sub-Div.
394.	365	Sh. Krishan Dev Sharma, Advocate	Vill. & P.O. Santokhgarh, Tehsil Una Distt. Una.	District Courts Una **94181-25070**	Una Sub-Div.
395.	366	Sh. Sanjeev Kumar Dhiman, Advocate	S/o Sh. Bhajan Singh, V.P.O. Kuthera Kherla, Tehsil Amb Distt. Una	Sub-Divisional Courts Amb **94181-53724**	Amb Sub-Div.
396.	369	Sh. Keshav Kumar Chandel, Advocate	H.No.1130, Mohalla Bag Mata, Ward No.7, Una Town, Tehsil & Distt. Una.	District Courts Una **94181-14541**	Una Sub-Div.
397.	446	Sh. Suresh Kumar, Advocate	V.P.O. Raipur Sahoran, Tehsil Una, Distt. Una H.P.	Sub Opp. D.C. Residence, Distt. Courts Una, Distt. Una H.P. **98176-54895**	Una Sub-Div.
398.	453	Shri Suresh Kumar Jaswal, Advocate	r/o Village Amlehar, P.O. Sunkali, Tehsil Ghanari, Distt. Solan, H.P.	Sub- Sh. Suresh Kumar S/o Sh. Attar Singh, V.P.O. & Tehsil Ghanari, Distt. Una-177212 **94590-20444**	Amb Sub-Div.
399.	455	Sh. Randeep Thakur, Advocate	V.P.O. Dulehar, Tehsil Haroli, Distt. Una H.P.	Jeeto Devi Complex, Chamber No.1, Near Allahabad Bank Santokhgarh Road Una, Distt. Una H.P. **94181-10969** **98056-99906**	Haroli Sub-Div.
400.	456	Sh. Vijay Singh Jaswal, Avocate	Village Village Saloh, Tehsil & District Una H.P.	District Courts Una **94180-94264**	Una Sub-Div.
401.	481	Sh. Vikas Kashyap, Advocate	r/o Village Talwal, P.O. Kuthiari, Tehsil Amb, Distt. Una, H.P.	Courts Complex Lane, Civil Courts Amb, Distt. Una (H.P.)	Sub-Division Amb.
402.	507	Sh. Mohit Kumar, Advocate	s/o Sh. Parveen Kumar, V.P.O. Khad, Tehsil and Distt. Una, H.P	OpP.O.site Paras Medical Store, Old Bus Stand Una, Teh. & Distt. Una, H.P. **96257-03910**	Sub-Division Una.

403.	508	Sh. Ramesh Kumar Sarthi, Advocate	s/o Sh. Roshan Lal, V.P.O. Gindpur Malon, Tehsil Bharwain, Distt. Una, H.P.	District Court Complex Una, District Una, H.P. **85805-10451**	Sub-Division Una.
404.	509	Sh. Mohit Sharma, Advocatez	s/o Sh. Mahesh Chaudhary, Vill. Dilwan, P.O. Diara, Tehsil Amb, Distt. Una, H.P	Vill. Dilwan, P.O. Diara, Tehsil Amb, Distt. Una, H.P. -174316 **70182-50290**	Sub-Division Amb.
405.	510	Sh. Ashwani Arora, Advocate	s/o Sh. Ram Parkash Arora, V.P.O. Amb, Tehsil Amb, District Una, H.P.	Court Complex Sub Divisional Court Amb, Tehsil Amb, Distt. Una, H.P. **94181-14614**	Sub-Division Amb.

By order,

Sd/-
JLR-cum- Joint Secretary (Law).

सिंचाई एवं जन स्वास्थ्य विभाग

अधिसूचना

शिमला-2, दिनांक 09 फरवरी, 2026

संख्या:जे ऐस बी- ई003/2/2026-जल शक्ति-वी.— हिमाचल प्रदेश के राज्यपाल को यह प्रतीत होता है कि हिमाचल प्रदेश सरकार को सरकारी व्यय पर सार्वजनिक प्रयोजन हेतु उठाऊ पेयजल योजना नामतः गांव भराणू, डा0 भराणू, तहसील नेरवा, जिला शिमला, हिमाचल प्रदेश में पंप हाऊस व पेयजल टैंक के निर्माण हेतु भूमि अर्जित करनी अपेक्षित है, अतएव एतद द्वारा यह घोषित किया जाता है कि पैरा 3 में वर्णित भूमि उपर्युक्त प्रयोजन के लिए अपेक्षित है।

2. यह घोषणा, भूमि अर्जन, पुनर्वास और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013 (2013 का 30) की धार-19 के उपबन्धों के अधीन इससे सम्बन्धित सभी व्यक्तियों को सूचना हेतु की जाती है तथा उक्त अधिनियम के अधीन भू-समाहर्ता, लोक निर्माण विभाग, विंटेरफील्ड, शिमला को उक्त भूमि के अर्जन करने के आदेश लेने का एतद द्वारा निदेश दिया जाता है।

3. भूमि रेखांक का निरीक्षण भू-अर्जन समाहर्ता लोक निर्माण विभाग, विंटेरफील्ड, शिमला के कार्यालय मैं किया जा सकता है।

विस्तृत विवरणी

जिला	तहसील	गांव / मौजा	खसरा नंबर	क्षेत्र(रकवा हैकटयेर में)
शिमला	नेरवा	भराणु	59 / 1	00—04—81
			कुल	**00—04—81**

आदेश द्वारा,

सचिव (जल शक्ति)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार, उप–तहसील कोटला, जिला कांगड़ा (हि0प्र0)

मिसल नं0 :	किस्म मुकद्दमा :	तारीख पेशी :
06/NTK/ 2026	नाम दुरुस्ती	17–02–2026

नसीब कुमार पुत्र प्यूंदी, निवासी गांव भौन्का, उप–तहसील कोटला, जिला कांगड़ा, हि0प्र0।

बनाम

आम जनता

प्रार्थी नसीब कुमार ने इस अदालत में अपने नाम दुरुस्ती हेतु प्रार्थना–पत्र दिया है। क्योंकि राजस्व रिकॉर्ड महाल नियांगल में प्रार्थी का नाम नसीव कुमार व महाल भौन्का में नसीव कूमार दर्ज है। जबकि तमाम रिकॉर्ड में नसीब कुमार दर्ज है। इस बारे प्रार्थी ने बतौर सबूत पर्चा जमाबन्दी वर्ष 2023–24 महाल नियांगल व पर्चा जमाबन्दी वर्ष 2021–22 महाल भौन्का, आधार कार्ड, स्कूल प्रमाण–पत्र की प्रति, हल्फिया ब्यान की प्रति साथ संलग्न की है।

अतः इस इश्तहार के माध्यम से सर्वसाधारण को बजरिया इश्तहार से सूचित किया जाता है कि प्रार्थी का नाम महाल नियांगल में नसीव कुमार उर्फ नसीब कुमार व महाल भौन्का में नसीव कूमार उर्फ नसीब कुमार किये जाने बारे यदि किसी को कोई आपत्ति हो तो वह असालतन या वकालतन अधोहस्ताक्षरी की अदालत में दिनांक 17–02–2026 को आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर नाम दुरुस्ती बारे आदेश पारित कर दिये जायेंगे। इसके उपरान्त कोई एतराज न सुना जायेगा।

यह इश्तहार आज दिनांक 28–01–2026 को हस्ताक्षर व मोहर इस अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार,
उप–तहसील कोटला, जिला कांगड़ा (हि0प्र0)।

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ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार, उप–तहसील कोटला, जिला कांगड़ा (हि0प्र0)

मिसल नं0 :	किस्म मुकद्दमा :	तारीख पेशी :
03/NTK/ 2026	नाम दुरुस्ती	17–02–2026

सरनू राम पुत्र जन्त, निवासी महाल तखनियाड़, उप–तहसील कोटला, जिला कांगड़ा, हि0प्र0।

बनाम

आम जनता

प्रार्थी सरनू राम ने इस अदालत में अपने नाम दुरुस्ती हेतु प्रार्थना–पत्र दिया है। क्योंकि राजस्व रिकॉर्ड महाल तखनियाड़ में उसका नाम सरनू दर्ज है। जबकि तमाम रिकॉर्ड में सानू राम दर्ज है। इस बारे प्रार्थी ने बतौर सबूत पर्चा जमाबन्दी वर्ष 2023–24 महाल नियांगल व पर्चा जमाबन्दी वर्ष 2019–20 महाल तखनियाड़, आधार कार्ड की प्रति, हल्फिया ब्यान की प्रति साथ संलग्न की है।

अतः इस इश्तहार के माध्यम से सर्वसाधारण को बजरिया इश्तहार सूचित किया जाता है कि प्रार्थी का नाम महाल तखनियाड़ में सरनू उर्फ सरनू राम किये जाने बारे यदि किसी को कोई आपत्ति हो तो वह असालतन या वकालतन अधोहस्ताक्षरी की अदालत में दिनांक 17–02–2026 को आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर नाम दुरुस्ती बारे आदेश पारित कर दिये जायेंगे। इसके उपरान्त कोई एतराज न सुना जायेगा।

यह इश्तहार आज दिनांक 28–01–2026 को हस्ताक्षर व मोहर इस अदालत से जारी किया गया।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार,
उप–तहसील कोटला, जिला कांगड़ा (हि0प्र0)।

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ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार, उप–तहसील कोटला, जिला कांगड़ा (हि0प्र0)

मिसल नं0 :	किस्म मुकद्दमा :	तारीख पेशी :
02/RNT/ 2026	जन्म तिथि पंजीकरण	17–02–2026

आशा देवी पुत्री धर्म सिंह, निवासी गांव भटेड़, डाकघर डोल, उप–तहसील कोटला, जिला कांगड़ा, हि0प्र0।

बनाम

आम जनता

प्रार्थिया आशा देवी ने इस अदालत में आवेदन पत्र मुख्य चिकित्सा अधिकारी एवं अतिरिक्त जिला पंजीकार जन्म एवं मृत्यु कांगड़ा स्थित धर्मशाला के माध्यम से गुजारा है कि उसकी जन्म तिथि 22–03–1975 है। जिसका पंजीकरण वह ग्राम पंचायत डोल में दर्ज करवाना चाहती है। इस बाबत उसने बतौर सबूत हल्फिया ब्यान, दो गवाहों के हल्फिया ब्यान, आधार कार्ड व मुख्य चिकित्सा अधिकारी कांगड़ा स्थित धर्मशाला द्वारा Recomendation and forwarded की प्रति संलग्न की है।

अतः इस इश्तहार के माध्यम से सर्वसाधारण को सूचित किया जाता है कि आशा देवी की जन्म तिथि ग्राम पंचायत डोल में दर्ज किये जाने बारे यदि किसी को कोई आपत्ति हो तो वह असालतन या वकालतन अधोहस्ताक्षरी की अदालत में दिनांक 17–02–2026 को आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जा कर जन्म तिथि दर्ज करने के आदेश पारित कर दिये जायेंगे। इसके उपरान्त कोई एतराज न सुना जायेगा

यह इश्तहार आज दिनांक 28–01–2026 को हस्ताक्षर व मोहर इस अदालत से जारी किया गया।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार,
उप–तहसील कोटला, जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार, उप–तहसील कोटला, जिला कांगड़ा (हि0प्र0)

मिसल नं0 :	किस्म मुकद्दमा :	तारीख पेशी :
05/RNT/ 2026	जन्म तिथि पंजीकरण	17–02–2026

आशा देवी पुत्री गुलवन्त सिंह, निवासी गांव सिहुणी, डाकघर त्रिलोकपुर, उप–तहसील कोटला व हाल पत्नी श्री लाल सिंह पुत्र चन्दो लाल, निवासी गांव सरनू, तहसील शाहपुर, जिला कांगड़ा, हि0प्र0।

बनाम

आम जनता

प्रार्थिया आशा देवी ने इस अदालत में आवेदन पत्र मुख्य चिकित्सा अधिकारी एवं अतिरिक्त जिला पंजीकार जन्म एवं मृत्यु कांगड़ा स्थित धर्मशाला के माध्यम से गुजारा है कि उसकी जन्म तिथि 01–03–1959 है। जिसका पंजीकरण वह ग्राम पंचायत सिहुणी में दर्ज करवाना चाहती है। इस बाबत उसने बतौर सबूत हल्फिया ब्यान, दो गवाहों के हल्फिया ब्यान व मुख्य चिकित्सा अधिकारी कांगड़ा स्थित धर्मशाला द्वारा Recomendation and forwarded की प्रति संलग्न की है।

अतः इस इश्तहार के माध्यम से सर्वसाधारण को सूचित किया जाता है कि आशा देवी की जन्म तिथि ग्राम पंचायत सिहुणी में दर्ज किये जाने बारे यदि किसी को कोई आपत्ति हो तो वह असालतन या वकालतन अधोहस्ताक्षरी की अदालत में दिनांक 17–02–2026 को आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जा कर जन्म तिथि दर्ज करने के आदेश पारित कर दिये जायेंगे। इसके उपरान्त कोई एतराज न सुना जायेगा

यह इश्तहार आज दिनांक 28–01–2026 को हस्ताक्षर व मोहर इस अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार,
उप–तहसील कोटला, जिला कांगड़ा (हि0प्र0)।

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ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार, उप–तहसील कोटला, जिला कांगड़ा (हि0प्र0)

मिसल नं0 :	किस्म मुकद्दमा :	तारीख पेशी :
44/RNTK	नाम दुरुस्ती	17–02–2026

महेश सिंह पुत्र रतन सिंह, निवासी महाल भौन्का, उप–तहसील कोटला, जिला कांगड़ा, हि0प्र0।

बनाम

आम जनता

प्रार्थी महेश सिंह ने इस अदालत में अपने नाम दुरुस्ती बारे हेतु प्रार्थना–पत्र दिया है। क्योंकि राजस्व रिकॉर्ड महाल भौन्का में क्रमशः महेश चन्द पुत्र रतो दर्ज है। जबकि तमाम रिकॉर्ड में क्रमशः महेश सिंह पुत्र रतन चन्द दर्ज है। इस बारे प्रार्थी ने बतौर सबूत पर्चा जमाबन्दी वर्ष 2021–22 महाल भौन्का, आधार कार्ड, परिवार रजिस्टर नकल की प्रति, स्कूल प्रमाण–पत्र की प्रति, हल्फिया ब्यान की प्रति साथ संलग्न की है।

अतः इस इश्तहार के माध्यम से सर्वसाधारण को बजरिया इश्तहार से सूचित किया जाता है कि प्रार्थी का नाम क्रमशः महेश चन्द पुत्र रतो उर्फ महेश सिंह पुत्र रतन चन्द किये जाने बारे यदि किसी को कोई आपत्ति हो तो वह असालतन या वकालतन अधोहस्ताक्षरी की अदालत में दिनांक 17–02–2026 को आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर नाम दुरुस्ती बारे आदेश पारित कर दिये जायेंगे। इसके उपरान्त कोई एतराज न सुना जायेगा।

यह इश्तहार आज दिनांक 29–01–2026 को हस्ताक्षर व मोहर इस अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार,
उप–तहसील कोटला, जिला कांगड़ा (हि0प्र0)।

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ब अदालत नायब तहसीलदार एवं सहायक समाहर्ता श्रेणी–II, भवारना, जिला कांगड़ा (हि0प्र0)।

मुकद्दमा नं0 : 66/P/2025 किस्म मुकद्दमा : तकसीम खाता नं0 : 164
तारीख पेशी : 17–02–2026

1. प्रमोध सिंह पुत्र कालू पुत्र लाली, निवासी महाल बारी, उप–तहसील भवारना, जिला कांगड़ा, हि0प्र0
. . सायल।

बनाम

2. कुशमा देवी पुत्री ज्ञान चन्द, 3. रीता देवी पत्नी देश राज, 4. अमित पुत्र औंकार, 5. अन्जु पुत्री औंकार, 6. छोटी पुत्री औंकार, 7. सावित्री देवी विध्वा औंकार, 8. विनोद कुमार पुत्र छोटू राम, 9. प्रदीप कुमार पुत्र प्रकाश चंद, 10. सुशील कुमार पुत्र प्रकाश चन्द, 11. शिव कुमार पुत्र प्रकाश चन्द, 12. राधा देवी पुत्री प्रकाश चन्द, 13. विमला देवी विध्वा प्रकाश चन्द, 14. रणजीत सिंह पुत्र अमर सिंह, 15. महिन्द सिंह पुत्र अमर सिंह, 16. सुरेखा पुत्री अमर सिंह, 17. ववीता देवी पुत्री अमर सिंह, 18. रतनी विध्वा अमर सिंह, 19. प्रीतम चन्द पुत्र श्री लाली, 20. मान सिंह पुत्र लाली, 21. गीता देवी पुत्री लाली, 22. सुकर्मा देवी पुत्री ठाकुर दास, 23. स्वर्णा देवी पुत्री नेगी, 24. टूहक देवी पुत्री नेगी, 25. प्रशोतम पुत्र नेगी, 26. रवि पुत्र नेगी, 27. किरपी देवी पुत्री नेगी, 28. विक्की पुत्र कर्म सिंह, 29. अनिता देवी पुत्री कर्म सिंह, 30. रजिन्दर कुमार पुत्र रतन चन्द, 31. सुरेश कुमार पुत्र मस्त राम, 32. अभिषेक पुत्र सुरिन्द्र कुमार, 33. तमम्ना कौण्डल पुत्री सुरिन्द्र कुमार, 34. रीना पुत्री सुरिन्द्र कुमार, 35. सीया पुत्री सुरिन्द्र कुमार, 36. रंशमा देवी विध्वा सुरिन्द्र, 37. कुलदीप पुत्र ओम प्रकाश, 38. कृष्ण पुत्र वृजलाल, 39. व्यासा देवी पुत्री नेगी, 40. अकुंश शर्मा पुत्र वृज लाल, 41. राजेश कुमार पुत्र सरुप चन्द, 42. दलजीत कुमार पुत्र दीनानाथ, 43. माया देवी पुत्री दीनानाथ, 44. सुरेश कुमार पुत्र दीनानाथ, 45. कुलदीप कुमार पुत्र दीनानाथ, 46. दलजीत कुमार पुत्र दीनानाथ, 47. माया देवी पुत्री दीनानाथ, 48. जोवन लाल पुत्र लोहलूराम सभी महाल वारी, डा0 भवारना, उप–तहसील भवारना, जिला कांगड़ा, हि0प्र0 . . प्रतिवादीगण।

विषय.––हिमाचल प्रदेश भू–राजस्व अधिनियम, 1954 की धारा 123 के अन्तर्गत भूमि खाता खतौनी नं0 164, खतौनी नं0 227 ता 239, खसरा कित्ता–80, रकबा तादादी 02–12–40 हैक्ट0 महाल बारी पटवार वृत्त बारी, उप–तहसील भवारना, जिला कांगड़ा, हि0प्र0 वामुजव जमाबन्दी वर्ष 2023–2024 के भूमि विभाजन हेतु प्रार्थना–पत्र।

उपरोक्त मुकद्दमा तकसीम इस न्यायालय में विचाराधीन है। उपरोक्त प्रतिवादीगण को कई बार समन जारी किये गए किन्तु बिना तामील इस अदालत को प्राप्त हुए और न ही उपरोक्त प्रतिवादीगण के वर्तमान पते इस अदालत में उपलब्ध हो पा रहे हैं अतः अदालत की सन्तुष्टि हेतु यह सिद्ध हो चुका है कि उपरोक्त प्रतिवादीगण की साधारण तरीके से तामील होना असम्भव है।

अतः अब इस इश्तहार / अखबार व मुश्त्री / मुनादी चस्पांगी के माध्यम से उपरोक्त प्रतिवादीगण को सूचित किया जाता है कि वह तकसीम मुकद्दमा की पैरवी हेतु दिनांक 17–02–2026 को अधोहस्ताक्षरी की अदालत में असालतन व वकालतन हाजिर आएं अन्यथा गैरहाजिरी की सूरत में एकतरफा कार्यावाही अमल में लाई जाएगी।

यह इश्तहार आज दिनांक /01/2026 को हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता श्रेणी–II,
भवारना, जिला कांगड़ा (हि0प्र0)।

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ब अदालत तहसीलदार एवं कार्यकारी दण्डाधिकारी, थुरल, जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : 07 / 2026 तारीख पेशी : 05–03–2026

श्रीमती शशी वाला पुत्री श्री जनम सिंह, निवासी डूहक खुर्द, डा0 डूहक, तहसील थुरल, जिला कांगड़ा (हि0प्र0) .. प्रार्थिया।

बनाम

आम जनता .. प्रतिवादी।

विषय.––जन्म व मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के तहत मृत्यु पंजीकरण हेतु प्रार्थना–पत्र।

श्रीमती शशी वाला पुत्री श्री जनम सिंह, निवासी डूहक खुर्द, डा0 डूहक, तहसील थुरल, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना–पत्र मय ब्यान हल्फी पेश करते हुए आवेदन किया है कि उसके चाचा श्री रणजीत सिंह पुत्र हिम सिंह का देहान्त दिनांक 09–11–1985 को डूहक खुर्द, डाकघर डूहक, तहसील थुरल, जिला कांगड़ा, हि0 प्र0 में हुआ है परन्तु अज्ञानतावश इनकी मृत्यु का पंजीकरण स्थानीय ग्राम पंचायत अभिलेख में दर्ज न करवाया गया है। अतः प्रार्थिया इस न्यायालय के माध्यम से अपने चाचा की मृत्यु का पंजीकरण करने के आदेश ग्राम पंचायत डूहक को जारी करवाना चाहती है।

अतः प्रार्थिया का आवेदन स्वीकार करते हुए इस इश्तहार मुस्त्री मुनादी व चस्पांगी द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति या संस्था को उपरोक्त दिवंगत श्री रणजीत सिंह पुत्र हिम

सिंह की मृत्यु तिथि 09–11–1985 के पंजीकरण बारे कोई उजर एवं एतराज हो तो वह असालतन या वकालतन तारीख पेशी 05–03–2026 को हाजिर अदालत होकर अपना उजर व एतराज पेश कर सकता है। बाद तारीख पेशी किसी किस्म का उजर एवं एतराज नहीं सुना जावेगा व उपरोक्त श्री रणजीत सिंह पुत्र हिम सिंह की मृत्यु का पंजीकरण करने के आदेश उप–स्थानीय पंजीकार, जन्म व मृत्यु, ग्राम पंचायत डूहक को पारित कर दिए जाएंगे।

यह इश्तहार मेरे हस्ताक्षर व मोहर अदालत से आज दिनांक 02–02–2026 को जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी
थुरल, जिला कांगड़ा (हि0प्र0)।

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ब अदालत तहसीलदार एवं, कार्यकारी दण्डाधिकारी, थुरल, जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : 06 / 2026 तारीख पेशी : 05–03–2026

श्रीमती शशी वाला पुत्री श्री जनम सिंह, निवासी डूहक खुर्द, डा0 डूहक, तहसील थरल, जिला कांगड़ा (हि0प्र0) ..... प्रार्थिया।

बनाम

आम जनता ..... प्रतिवादी।

विषय.––जन्म व मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के तहत जन्म पंजीकरण हेतु प्रार्थना–पत्र।

श्रीमती शशी वाला पुत्री श्री जनम सिंह, निवासी डूहक खुर्द, डा0 डूहक, तहसील थुरल, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना–पत्र मय ब्यान हल्फी पेश करते हुए आवेदन किया है कि उसकी दादी श्रीमती कैलाशा देवी पत्नी हिम सिंह का देहांत दिनांक 05–10–1981 को डूहक खुर्द, डाकघर डूहक, तहसील थुरल, जिला कांगड़ा (हि0प्र0) में हुआ है परन्तु अज्ञानतावश इनकी मृत्यु का पंजीकरण ग्राम पंचायत अभिलेख में दर्ज न करवाया गया है। अतः प्रार्थिया इस न्यायालय के माध्यम से अपनी दादी की मृत्यु का पंजीकरण करने के आदेश ग्राम पंचायत डुहक को जारी करवाना चाहती है।

अतः प्रार्थिया का आवेदन स्वीकार करते हुए इस इश्तहार मुस्त्री मुनादी व चस्पांगी द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति या संस्था को उपरोक्त दिवंगत श्रीमती कैलाशा देवी पत्नी हिम सिंह की मृत्यु तिथि 05–10–1981 के पंजीकरण बारे कोई उजर एवं एतराज हो तो वह असालतन या वकालतन तारीख पेशी 05–03–2026 को हाजिर अदालत होकर अपना उजर व एतराज पेश कर सकता है। बाद तारीख पेशी किसी किस्म का उजर एवं एतराज नहीं सुना जावेगा व उपरोक्त श्रीमती कैलाशा देवी पत्नी हिम सिंह की मृत्यु का पंजीकरण करने के आदेश उप–स्थानीय पंजीकार, जन्म व मृत्यु, ग्राम पंचायत डूहक को पारित कर दिए जाएंगे।

यह इश्तहार मेरे हस्ताक्षर व मोहर अदालत से आज दिनांक 02–02–2026 को जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
थुरल, जिला कांगड़ा (हि0प्र0)।

In the Court of Sub-Divisional Magistrate, Exercising the Power of Marriage Officer Jawalamukhi, Distt. Kangra (H.P.)

In the matter of :

1. Kulwant Singh aged 35 years s/o Sh. Raj Kaur, r/o Village Sialkar (Chhard), Sub Tehsil Majheen, Distt. Kangra, H.P.

2. Sabita Kumari aged 24 years d/o Sh. Sajendra Ram, r/o Harali Majaharpaati, Tehsil & Distt. Udakishunganj Bihar, 852220. .. *Applicants.*

Versus

General Public .. *Respondent.*

Subject.—Notice for registration of Marriage under Special Marriage Act, 1954.

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 13-05-2024 at Village Sialkar (Chhard), Sub Tehsil Majheen, Distt. Kangra, H.P. and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have any objection regarding this marriage can file the objections personally or in writing before this office on or before 03-03-2026 at 11.00 A.M. The objection(s) after 03-03-2026 at 11.00 A.M. will not entertained by this office and then the marriage will be registered according as per the law prescribed.

Issued on this day 19th day of January, 2026 under my hand and seal of this office.

Seal. Sd/-
Sub-Divisional Magistrate-cum- *Marriage Officer,*
Jawalamukhi, Distt. Kangra(H.P.).

In the Court of Sub-Divisional Magistrate, Exercising the Power of Marriage Officer, Jawalamukhi, Distt. Kangra (H.P.)

In the matter of :

1. Akash Sharma aged 28 years s/o Sh. Ashok Kumar, r/o Village Sihoti, P.O. & Tehsil Khundian, Distt. Kangra, H.P.

2. Komal Sharma aged 23 years d/o Sh. Ashwani Kumar, r/o Village Banrjarh, P.O. Mansai, Tehsil Nadaun, Distt. Kangra, H.P. .. *Applicants.*

Versus

General Public .. *Respondent.*

Subject.—Notice for registration of Marriage under Special Marriage Act, 1954.

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 14-02-2025 at Village Sihoti, Tehsil khundian, Distt. Kangra, H.P. and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have any objection regarding this marriage can file the objections personally or in writing before this office on or before 07-03-2026 at 11.00 A.M. The objection(s) after 07-03-2026 at 11.00 A.M. will not entertained by this office and then the marriage will be registered according as per the law prescribed.

Issued on this day 19th day of January, 2026 under my hand and seal of this office.

Seal.

Sd/-
Sub-Divisional Magistrate-cum- *Marriage Officer,*
Jawalamukhi, Distt. Kangra (H.P.).

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, कटौला, जिला मण्डी (हि0प्र0)

मिसल नं0 : 808016 तारीख मरजुआ : 28—01—2026 तारीख पेशी : 05—03—2026

चमन लाल पुत्र नलवातरू राम, गांव जामु, डाकघर कमांद, उप—तहसील कटौला, जिला मण्डी (हि0प्र0) .. वादी।

बनाम

आम जनता .. प्रतिवादी।

प्रार्थना—पत्र नाम दुरुस्ती बारा इश्तहार राजपत्र व मुश्त्री मुनादी।

चमन लाल पुत्र नलवातरू राम, गांव जामु, डाकघर कमांद, उप—तहसील कटौला, जिला मण्डी (हि0प्र0) ने इस न्यायालय में प्रार्थना—पत्र गुजार कर निवेदन किया है कि मेरे पिता का नाम आधार कार्ड, जन्म प्रमाण—पत्र, स्कूल सर्टिफिकेट व अन्य दस्तावेजों में नलवातरू राम दर्ज है। जबकि राजस्व रिकार्ड के मुहाल नमलाये, कालंग, हलगढ़, अरनेहड़ में गलती से तरातरू राम उर्फ नलवात्रु राम दर्ज किया है, जोकि उनका घरेलू नाम है। नलवातरू राम व तरातरू राम उर्फ नलवात्रु राम दोनों नाम का एक ही व्यक्ति के है तथा उन्हें दोनों नामों से गांव में जाना जाता है। प्रार्थी के पिता का अलग—अलग नाम दर्ज होने की वजह से उसे कई दिक्कतों का सामना करना पड़ रहा है। प्रार्थी ने इस न्यायालय से प्रार्थना की है कि नलवातरू राम उपनाम तरातरू राम उर्फ नलवात्रु राम दर्ज करने के लिखित आदेश पारित किए जावें।

प्रार्थना–पत्र में प्रार्थी के पिता का नाम दुरुस्त करने बारा आम जनता को इश्तहार राजपत्र व मुश्त्री मुनादी के माध्यम से सूचित किया जाता है कि अगर किसी व्यक्ति को प्रार्थी के नाम नलवातरू राम उपनाम तरातरू राम उर्फ नलवात्रु राम दर्ज करने बारा कोई उजर / एतराज हो तो वह इस न्यायालय में दिनांक 05–03–2026 को प्रातः 10.00 बजे असालतन या वकालतन हाजिर होकर अपना पक्ष / एतराज पेश कर सकते हैं समय पर हाजिर न आने की सूरत में एकपक्षीय कार्यवाही अमल में लाई जावेगी। इश्तहार की एक प्रति पटवार खाना भवन, सरगाह आम, पंचायत भवन में चस्पान की जावे।

यह इश्तहार आज दिनांक 30–01–2026 को मेरे हस्ताक्षर व मोहर न्यायालय द्वारा जारी किया गया।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी,
कटौला, जिला मण्डी (हि0 प्र0)।

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ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, कटौला, जिला मण्डी (हि0प्र0)

मिसल नं0 : 80807 तारीख मरजुआ : 17–01–2026 तारीख पेशी : 18–02–2026

नागेन्द्रपाल पुत्र ब्रेस्तु राम, गांव सन्दोआ, डाकघर कटौला, उप–तहसील कटौला, जिला मण्डी (हि0प्र0) ..वादी।

बनाम

आम जनता ..प्रतिवादी।

प्रार्थना–पत्र नाम दुरुस्ती बारा इश्तहार राजपत्र व मुश्त्री मुनादी।

नागेन्द्रपाल पुत्र ब्रेस्तु राम, गांव सन्दोआ, डाकघर कटौला, उप–तहसील कटौला, जिला मण्डी (हि0प्र0) ने इस न्यायालय में प्रार्थना–पत्र गुजार कर निवेदन किया है कि उसका नाम आधार कार्ड, जन्म प्रमाण–पत्र, स्कूल सर्टिफिकेट व अन्य दस्तावेजों में नागेन्द्रपाल दर्ज है। जबकि राजस्व रिकार्ड के मुहाल सन्दोआ में गलती से नागेन्द्र दर्ज किया है, जोकि उसका घरेलू नाम है। नागेन्द्रपाल व नागेन्द्र दोनों नाम का एक ही व्यक्ति के है तथा उसे दोनों नामों से गांव में जाना जाता है। प्रार्थी का अलग–अलग नाम दर्ज होने की वजह से उसे कई दिक्कतों का सामना करना पड़ रहा है। प्रार्थी ने इस न्यायालय से प्रार्थना की है कि नागेन्द्रपाल उपनाम नागेन्द्र दर्ज करने के लिखित आदेश पारित किए जावें।

प्रार्थना–पत्र में प्रार्थी का नाम दुरुस्त करने बारा आम जनता को इश्तहार राजपत्र व मुस्त्री मुनादी के माध्यम से सूचित किया जाता है कि अगर किसी व्यक्ति को प्रार्थी का नाम नागेन्द्रपाल उपनाम नागेन्द्र दर्ज करने बारा कोई उजर / एतराज हो तो वह इस न्यायालय में दिनांक 18–02–2026 को प्रातः 10.00 बजे असालतन या वकालतन हाजिर होकर अपना पक्ष / एतराज पेश कर सकते हैं समय पर हाजिर न आने की सूरत में एकपक्षीय कार्यवाही अमल में लाई जावेगी। इश्तहार की एक प्रत्ति पटवार खाना भवन, सरगाह आम, पंचायत भवन में चस्पान की जावे।

यह इश्तहार आज दिनांक 22–01–2026 को मेरे हस्ताक्षर व मोहर न्यायालय द्वारा जारी किया गया।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी,
कटौला, जिला मण्डी (हि0 प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, कटौला, जिला मण्डी (हि0प्र0)

मिसल नं0 : 80808 तारीख मरजुआ : 17–01–2026 तारीख पेशी : 18–02–2026

तेज राम पुत्र प्रितु, गांव नुघराड़ी, डाकघर कटौला, उप–तहसील कटौला, जिला मण्डी (हि0प्र0) ..वादी।

बनाम

आम जनता ..प्रतिवादी।

प्रार्थना–पत्र नाम दुरुस्ती बारा इश्तहार राजपत्र व मुश्त्री मुनादी।

तेज राम पुत्र प्रितु, गांव नुघराड़ी, डाकघर कटौला, उप–तहसील कटौला, जिला मण्डी (हि0प्र0) ने इस न्यायालय में प्रार्थना–पत्र गुजार कर निवेदन किया है कि उसका नाम आधार कार्ड, जन्म प्रमाण–पत्र, स्कूल सर्टिफिकेट अन्य दस्तावेजों में तेज राम दर्ज है। जबकि राजस्व रिकार्ड के मुहाल अन्नहेड़ में गलती से तेजु दर्ज किया है, जोकि उसका घरेलू नाम है। तेज राम व तेजु दोनों नाम का एक ही व्यक्ति के है तथा उसे दोनों नामों से गांव में जाना जाता है। प्रार्थी का अलग–अलग नाम दर्ज होने की वजह से उसे कई दिक्कतों का सामना करना पड़ रहा है। प्रार्थी ने इस न्यायालय से प्रार्थना की है कि तेज राम उपनाम तेजु दर्ज करने के लिखित आदेश पारित किए जावें।

प्रार्थना–पत्र में प्रार्थी का नाम दुरुस्त करने बारा आम जनता को इश्तहार राजपत्र व मुश्त्री मुनादी के माध्यम से सूचित किया जाता है कि अगर किसी व्यक्ति को प्रार्थी का नाम तेज राम उपनाम तेजु दर्ज करने बारा कोई उजर / एतराज हो तो वह इस न्यायालय में दिनांक 18–02–2026 को प्रातः 10.00 बजे असालतन या वकालतन हाजिर होकर अपना पक्ष / एतराज पेश कर सकते हैं समय पर हाजिर न आने की सूरत में एकपक्षीय कार्यवाही अमल में लाई जावेगी। इश्तहार की एक प्रत्ति पटवार खाना भवन, सरगाह आम, पंचायत भवन में चस्पान की जावे।

यह इश्तहार आज दिनांक 22–01–2026 को मेरे हस्ताक्षर व मोहर न्यायालय द्वारा जारी किया गया।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी,
कटौला, जिला मण्डी (हि0 प्र0)।

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In the Court of Assistant Collector 2nd Grade Shimla (U) Tehsil & District Shimla, Himachal Pradesh

In the matter of: Correction of revenue entry Date of Hearing: 15-03-2026

1. Sh. Gurmeet Singh s/o Sh. Harnam Singh, r/o Fay Cottage Near Old Bus Stand, Shimla, H.P.-171 001.

2. Smt. Hardeep Kaur w/o Sh. Gurmeet Singh, r/o Fay Cottage Near Old Bus Stand, Shimla H.P.-171001. ..*Applicant.*

Versus

1. Sh. Sohan Lal s/o Unkown, r/o Up Mohal Krishna Nagar, Old Bus Stand Shimla, H.P.-171 001.
2. Sh. Beli Ram s/o Unkown, r/o Up Mohal Krishna Nagar, Old Bus Stand Shimla, H.P.-171 001.
3. Sh. Durga Singh s/o Unkown, r/o Up Mohal Krishna Nagar, Old Bus Stand Shimla, H.P.171001.
4. Smt. Najku d/o Unkown, r/o Up Mohal Krishna Nagar, Old Bus Stand Shimla, H.P.-171 001.
5. Smt. Rameshwari d/o Unkown, r/o Up Mohal Krishna Nagar, Old Bus Stand Shimla,H.P.171001.

. .*Respondent.*

The undersigned has fixed the date of Correction of revenue entry of property *i.e*. possession of land Khasra No. 5, 6 and 17 area measuring 165-80 Sq. meters situated at Up-Mohal Krishna Nagar, Patwar Circal Bazar Ward Bara Shimla, Tehsil Shimla (Urban) on 15-03-2026 at 11.00 A.M. at Tehsil office Shimla Urban.

The Court of undersigned has been made satisfied that the service of the above respondents cannot be served in an ordinary way of process. Hence this publication hereby issued against the above named respondents and directed to appear personally or through authorized agents before this court on 15-03-2026 at 11.00 A.M. In case if failed to appear on the aforesaid date and that you have nothing to say in this end and you would be proceeded *ex-parte* and Correction of revenue entry in favour of applicant accordingly.

Given under my hand and seal of the court today on 21-01-2026.

Seal. Sd/-
Assistant Collector 2nd Grade,
Shimla (Rural) (H.P.).

In the Court of Sub-Divisional Magistrate, Kumarsain
District Shimla (H.P.)

Smt. Manju Devi w/o Sh. Sanjeev Kumar, Village Ahar, P.O. Janjeli, Tehsil Kumarsain, District Shimla (H.P.) . .*Applicant.*

Versus

General Public . . *Respondent.*

Notice/Proclamation Regarding Correction of Name Aadhar Card of Smt. Manju Devi.

Whereas applicant Smt. Manju Devi w/o Sh. Sanjeev Kumar, Village Ahar, P.O. Janjeli, Tehsil Kumarsain, District Shimla (H.P.) has submitted an applicaton to this court with the request that in the name of my son Aadhar Card his name has been entered as Greeshv which is wrong. His correct name is Grishab. In support he has attached the copy of Form No.-05, Birth Certificate,

copy of Aadhar Card has name son be corrected as Grishab in place of Greeshv as per the Panchayat Record.

Now, therefore, objection aer invited from the general public that if, any one has any objection regarding correction of name from Greeshv to Grishab in the Aadhar Card, they may appear before the undersigned on or before 09-03-2026 either personally or through thier authorized agent/pleader. In the event of their failure to do so, order will be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 09-02-2026 under my hand and seal of the court.

Seal. Sd/-

Sub-Divisional Magistrate,
Tehsil Kumarsain, District Shimla (H.P.).

CHANGE OF NAME

I, Tilak Raj s/o Sh. Julfi Ram, r/o V.P.O. Jathia Devi (Panti), Tehsil & Distt. Shimla (H.P.) hereby declare that my minor son's name should be recorded as Mayank in his Aadhar Card. Concerned please note.

TILAK RAJ
s/o Sh. Julfi Ram,
r/o V.P.O. Jathia Devi (Panti),
Tehsil & Distt. Shimla (H.P.).

CHANGE OF NAME

I, Anant Ram s/o Sh. Hari Ram, r/o Village Jhatho, P.O. Marothi, Kalashan (221), Tehsil Karsog, Distt. Mandi (H.P.)-175 046 declare that I have changed my name from Nant Ram (Aadhar Card) to Anant Ram. Concerned please note.

ANANT RAM
s/o Hari Ram,
r/o Village Jhatho, P.O. Marothi, Kalashan (221),
Tehsil Karsog, Distt. Mandi (H.P.)-175 046.

CORRECTION OF NAME

I, Bimla Devi w/o Late Sh. Parshotam Singh Parmar, r/o Village Tillu Khas, P.O. Bela, Tehsil Nadaun, Distt. Hamirpur (H.P.) declare that in PPO record having No. 42462/HP of my name & my late husband's name wrongly entered as Bimla Parmar & Purshotam Singh Parmar respectively. Whereas my correct name is Bimla Devi & my late husband's correct name is Parshotam Singh Parmar. All concerned please note.

BIMLA DEVI
w/o Late Sh. Parshotam Singh Parmar,
r/o Village Tillu Khas, P.O. Bela,
Tehsil Nadaun, Distt. Hamirpur (H.P.).

CORRECTION OF NAME

I, Gayatri Devi w/o No. 62568, L/NK. Late Sushil Pathania, V.P.O. Ladori, Tehsil Nurpur, Distt. Kangra (H.P.) declare that my name in my husband's service record has been wrongly entered as Gaitri Devi Pathania, whereas my correct name is Gayatri Devi. Concerned note.

GAYATRI DEVI
w/o Late Sushil Pathania,
V.P.O. Ladori, Tehsil Nurpur,
Distt. Kangra (H.P.).

CORRECTION OF NAME

I, Rajinder Kumar s/o Sh. Prem Singh, r/o Village Kulal, P.O. Mindhal, Tehsil Pangi, Distt. Chamba (H.P.) declare that in my Aadhar Card bearing No. 2821 6629 9146 my name is wrongly entered as Rajender, which is incorrect. Whereas my correct name is Rajinder Kumar. I shall be known as Rajinder Kumar for all purposes in future. Concerned note.

RAJINDER KUMAR
s/o Sh. Prem Singh,
r/o Village Kulal, P.O. Mindhal,
Tehsil Pangi, Distt. Chamba (H.P.).

CHANGE OF NAME

I, Mathura Devi w/o Late Sh. Rewat Ram, r/o Village Balhdhar, P.O. Batheri, Sub-Tehsil Kataula, Distt. Mandi (H.P.)-175 005 declare that I wants to changed my name from Mathri Devi to Mathura Devi in Aadhar Card No. 5021 6445 4356. All concerned please note.

MATHURA DEVI
w/o Late Sh. Rewat Ram,
r/o Village Balhdhar, P.O. Batheri,
Sub-Tehsil Kataula, Distt. Mandi (H.P.)-175 005.

CORRECTION OF NAME

I, Som Nath s/o Sh. Megh Ram, r/o Village Darbhog (202) Darbhog, Tehsil & Distt. Shimla (H.P.) declare that my name has been wrongly entered in my Aadhar Card records as Som Nath instead of Somi Nath, whereas my correct name is Somi Nath and may kindly be corrected/entered in my Aadhar Card records. All concerned please may note.

SOM NATH
s/o Sh. Megh Ram,
r/o Village Darbhog (202) Darbhog,
Tehsil & Distt. Shimla (H.P.).

CORRECTION OF NAME

I, Mohan Singh s/o Sh. Dhyan Singh, r/o Village & P.O. Jhakhando, Sub-Tehsil Ronhat, Tehsil Shillai, Distt. Sirmaur (H.P.) declare that my correct name is Mohan Singh as per all official documents. But inadvertently, my name has been wrongly entered as Mohanu in Aadhar Card No. 8324 1614 3330. All concerned please may note.

MOHAN SINGH
s/o Sh. Dhyan Singh,
r/o Village & P.O. Jhakhando, Sub-Tehsil Ronhat,
Tehsil Shillai, Distt. Sirmaur (H.P.).

CHANGE OF NAME

I, Parmod s/o Sh. Bhag Chand, Village Kushwa, P.O. Kushwa, Tehsil Nirmand, District Kullu (H.P.) declare that my son's name in the Aadhar Card is Youven Sharma, while in the Himachali Certificate it is Yuvan Sharma. Please correct the name to Yuvan Sharma.

PARMOD
s/o Sh. Bhag Chand,
Village Kushwa, P.O. Kushwa,
Tehsil Nirmand, District Kullu(H.P.).

CHANGE OF NAME

I, Rakesh Kumar s/o Sh. Kishor Chand, r/o Village & P.O. Pingla, Tehsil Sarkaghat, District Mandi (H.P.) declare that I have changed my minor daughter's name from Gatajli to Geetanjali for all purposes in future. All concerned please note.

RAKESH KUMAR
s/o Sh. Kishor Chand,
r/o Village & P.O. Pingla,
Tehsil Sarkaghat, District Mandi (H.P.).

CHANGE OF NAME

I, Saroj w/o Sh. Sher Singh, r/o Village Ghala, P.O. Deiya, Tehsil Nerwa, District Shimla (H.P.) declare that I have changed my name from Sarojna (old name) to Saroj (new name). All concerned please may note.

SAROJ
w/o Sh. Sher Singh,
r/o Village Ghala, P.O. Deiya,
Tehsil Nerwa, District Shimla (H.P.).

CHANGE OF NAME

I, Anju Devi d/o Sh. Chaman Lal, r/o Village Deora, P.O. Domehar, Tehsil Arki, District Solan (H.P.) declare that my father's name Kamlesh Kumar is wrongly entered in my PAN Card No. JCPPD5285Q. Whereas my father's name is Chaman Lal entered in my matriculation certificate. My fahter's correct name is Chaman Lal. This should be corrected. All concerned please may note.

ANJU DEVI
d/o Sh. Chaman Lal,
r/o Village Deora,
P.O. Domehar, Tehsil Arki, District Solan (H.P.).

CHANGE OF NAME

I, Dinesh Thakur s/o Sh. Karan Singh Thakur, r/o Vidhi Chand, Shimla Janak Bhawan, Vikas Nagar, Shimla, Tehsil & District Shimla (H.P.) declare that I have changed my name alongwith my father's name from Dinesh Thakur s/o Sh. Karan Singh Thakur (previous name which is mentioned in my Aadhar Card) to Ganesh s/o Sh. Karan Bahadur (New Name) in all records concerned please may note.

DINESH THAKUR
s/o Sh. Karan Singh Thakur,
r/o Vidhi Chand , Shimla Janak Bhawan, Vikas Nager, Shimla,
Tehsil & District Shimla (H.P.).

CHANGE OF NAME

I, Indira Sood w/o Sh. Ashwani Kumar Sood, r/o Green Valley Colony, Ward No. 6, Palampur, Lohna (224), Bandla Tea Estate, District Kangra (H.P.)-176 061 declare that my name has been wrongly mentioned as INDRA DEVI. My correct name is INDIRA SOOD. Both names refer to one and the same lady. Henceforth, I shall be known by my correct name as INDIRA SOOD for all legal and official purposes.

INDIRA SOOD
w/o Sh. Ashwani Kumar Sood,
r/o Green Valley Colony, Ward No. 6, Palampur, Lohna (224),
Bandla Tea Estate, District Kangra (H.P.).

CHANGE OF NAME

I, Jay Lalita d/o Sh. Kameshwar at present w/o Sh. Dharam Chand, r/o House No. 13/1, Village & P.O. Rajhana, Tehsil Shimla (Rural) Distt. Shimla (H.P.) declare that I have changed my name from Jai Lalita to Jay Lalita. All concerned please may note.

JAY LALITA
d/o Sh. Kameshwar at present w/o Sh. Dharam Chand,
r/o House No. 13/1, Village & P.O. Rajhana,
Tehsil Shimla (Rural) Distt. Shimla (H.P.).

CORRECTION OF NAME

I, Shely Guleria w/o Sh. Sandeep Chandel, r/o H. No. 325/2, Near Housing Board Colony, Tehsil Sundernagar, Distt. Mandi (H.P.) declare that my name in my daughter Pragya's school record is wrongly entered as Shely. Whereas her correct name is Shely Guleria.

SHELY GULERIA
w/o Sh. Sandeep Chandel,
r/o H. No. 325/2,
Near Housing Board Colony,
Tehsil Sundernagar,
Distt. Mandi (H.P.).

CHANGE OF NAME

I, Poonam Thakur (44) w/o Samir Jamwal, r/o House No. 256, Chander Marg, Khajanchi Mohalla, Dharamshala, Tehsil Dharamshala, District Kangra (H.P.) declare to change my name from Poonam Jamwal to Poonam Thakur.

POONAM THAKUR
w/o Samir Jamwal,
r/o House No. 256,
Chander Marg, Khajanchi Mohalla, Dharamshala,
Tehsil Dharamshala, District Kangra (H.P.).

CHANGE OF NAME

I, Firoj Ali s/o Sh. Ali Mohmmad, r/o Village Lana Kotla, P.O. Surla Charjan, Tehsil Nahan, District Sirmaur (H.P.) have changed my name from Faroj Ali (old name) to Firoj Ali (new name). All concerned please note.

FIROJ ALI
s/o Sh. Ali Mohmmad,
r/o Village Lana Kotla,
P.O. Surla Charjan, Tehsil Nahan,
District Sirmaur (H.P.).

CORRECTION OF NAME

I, Sukh Devi w/o Prem Singh, Village & P.O. Panar, Tehsil Dadahu, District Sirmaur (H.P.) declare that my daughter's name is incorrectly recorded as Ananya on her Aadhar Card 6351 4169 9759. The correct spelling of her name is Aaranya and I request that it be corrected accordingly.

SUKH DEVI
w/o Prem Singh,
Village & P.O. Panar, Tehsil Dadahu,
District Sirmaur (H.P.).

CHANGE OF NAME

I, Umavati (ऊमावती) d/o Keval w/o Daya Nand, r/o Village D.P.F. Dhawal, P.O. Dhawal, Tehsil Sundernagar, District Mandi (H.P.) declare that in the Aadhar Card no. 2643 8541 0450 my name is recorded as Omavati (ओमावती). My real and Actual name is Umavati (ऊमावती). All concerned please note.

UMAVATI (ऊमावती)
d/o Keval w/o Daya Nand,
r/o Village D.P.F. Dhawal,
P.O. Dhawal, Tehsil Sundernagar,
District Mandi (H.P.).

CORRECTION OF NAME

I, Sushama Devi w/o Salig Ram, r/o Village & P.O. Uparli Kholi, Tehsil & District Kangra (H.P.)-176 056 do hereby solemnly affirm and declare as follows. That I am the holder of Aadhar Card Number 8736 1827 8226. That in my Aadhar records my name has been wrongly entered as Suman Kumari. That my correct and legal name is Sushama Devi, as per my educational and supporting documents. That Suman Kumari and Sushama Devi refer to one and the same person. I request the concerned authorities to update my records and issue a corrected Aadhar Card reflecting my right name, Sushama Devi.

SUSHAMA DEVI
w/o Salig Ram,
r/o Village & P.O. Uparli Kholi,
Tehsil & District Kangra (H.P.).

CORRECTION OF NAME

I, Nirmla Devi w/o Tota Ram, Tehsil Sarkaghat, Dhaner, Patrighat, Mandi (H.P.) declare that in my Aadhar No.9331 9697 4766 my name as Geeta Devi is wrongly entered. Correct name is Nirmla Devi.

NIRMLA DEVI
w/o Tota Ram,
Tehsil Sarkaghat, Dhaner,
Patrighat, Mandi (H.P.).

CHANGE OF NAME

I, Supriya Tandon w/o Sh. Nitin Tandon, r/o Ward No. 2, Tandon Niwas, Lohali Dalhousie, Chamba (H.P.)176 304 delare that I have changed my name from Supriya to Supriya Tandon. All concerned please may note.

SUPRIYA TANDON
w/o Sh. Nitin Tandon,
r/o Ward No. 2, Tandon Niwas,
Lohali Dalhousie, Chamba (H.P.).

नियन्त्रक, मुद्रण तथा लेखन सामग्री, हिमाचल प्रदेश, शिमला–5 द्वारा मुद्रित तथा प्रकाशित
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